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**BEFORE THE NATIONAL GREEN TRIBUNAL, SITTING**

**AT PUNE (WESTERN ZONE)**

**ORIGINAL APPLICATION NO.14 OF 2024 (WZ)**



**APPLICANT:** Mr. Brahmanand Tiwari

**//VERSUS//**

**RESPONDENTS:** Lloyds Metal and Energy Limited,  
through its directors and others.

**PRELIMINARY WRITTEN SUBMISSIONS FOR AND ON**

**BEHALF OF RESPONDENT NO.1**

Respondent no. 1 named above, herein after referred to as the answering respondent, most respectfully begs to submit as under:

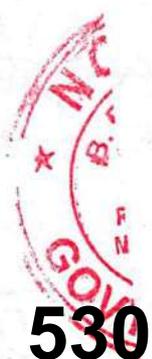
1. It is submitted that the Applicant, claiming to be a seasoned journalist, has preferred the present Original Application with a prayer for a thorough and independent investigation into some alleged and purported iron ore mining scam in Gadchiroli, and for strict actions against individuals and companies found guilty of illegal activities and environment damages. A bare perusal of the Original Application would reveal that the averments and allegations made therein are vague and of general nature.



Conspicuously absent across the Original Application, are necessary particulars about the alleged illegal activities purportedly being carried out by the Answering Respondent and the provisions of law it has violated.

2. It is submitted that the pleadings under reply, not only lack necessary particulars, but are also replete with misrepresented and distorted facts, deliberately made by the Applicant in an attempt to create an adverse impression about the answering Respondent and also to create confusion around the present controversy. The present Application has been filed with oblique motives and a malafide intention to stall the developmental work in Gadchiroli Region for personal gains. In view thereof, the pleadings to the extent they are not a matter of record and are not specifically admitted by the answering Respondent, may be deemed to have been denied by it.

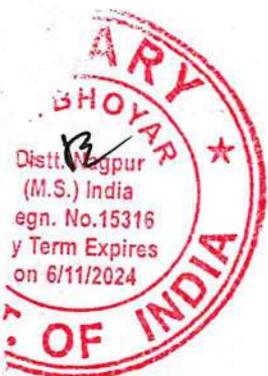
3. Additionally, from oral submissions made by the Applicant and recorded by this Hon'ble Tribunal in its orders dated 15.01.2024 and 02.02.2024, it appears that the main allegation made by the applicant against the answering respondent is that it



has illegally extracted iron ore in excess of the limit permissible in law.

4. It is most respectfully submitted that the mining operations being carried out by the answering respondent in the Surjagarh Iron Ore mine, are in strict conformity with the law, and are being carried out scrupulously by the answering respondent after obtaining all necessary permissions and approvals required under the law. In other words, the answering respondent is mining iron ore from the subject mine after obtaining all necessary permissions, and within the permissible limit. The answering respondent is filing the present preliminary written submissions with a view to apprise this Hon'ble Tribunal of the same, and to oppose the admission of the present application. The answering Respondent craves leave of this Hon'ble Tribunal to file a detailed reply to the main application as and when deemed necessary.

5. With a view to elucidate the present controversy and to point out to this Hon'ble Tribunal, the fact that the answering respondent is carrying out mining activities in strict conformity and adherence to the law, it is necessary to summarise facts, which



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would shed light on the process followed and the statutory requirements complied with, before granting the mining lease in favour of the answering Respondent, and also thereafter.

6. The Answering Respondent vide Application dated 30.06.1993 applied for grant of Mining Lease in prescribed format under Rule 22 (1) of the Mineral Concession Rules to the Government of Maharashtra. In pursuance thereof; the Government of Maharashtra issued a Letter of Intent on 11.01.1995 in favour of the Answering Respondent in respect of Land Admeasuring 449.42 Hectares. It is pertinent to state here that the Government of Maharashtra on 11.09.2003 had issued a revised letter of intent in relation to the land admeasuring 348.09 Hectares. Thereafter, the Answering Respondent prepared the mining plan and the same was approved by the Indian Bureau of Mines vide its Approval dated 03.03.2004. A copy of the said Approval dated 03.03.2004 is annexed hereto and marked as **ANNEXURE-R1** for ready reference by this Hon'ble Tribunal. Thereafter, the Government of India, Ministry of Environment and Forests vide its communication dated 13.06.2005 granted in-

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principle approval on the proposal seeking approval of the Central Government under Section 2 of the Forest (Conservation) Act, 1980 for diversion of forest land. The Answering Respondent duly complied with all the conditions contemplated in the said in-principle approval dated 13.06.2005 and therefore, the Government of India vide its Communication dated 23.03.2007 conveyed its final approval under Section 2 of the Forest (Conservation) Act, 1980 for diversion of 374.90 Hectares of Forest Land for Iron Ore mining, transmission line and approach road. A copy of the communication dated 23.03.2007 issued by the Government of India granting approval under Section 2 of the Forest (Conservation) Act, 1980 is annexed hereto and marked as **ANNEXURE-R2** for ready reference by this Hon'ble Tribunal.

7. Thereafter, public hearing was conducted in which no objection to the mining in the area was raised by the People. The Public hearing was concluded with the support of the people to the project of mining with a request from people to establish plant at Gadchiroli and more preferably Etapalli. It is further submitted that the Ministry of Environment and Forests vide its



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communication dated 29.05.2006 granted environmental clearance to the said mining project. Copy of the communication dated 29.05.2006 is annexed hereto and marked as ANNEXURE-R3.

8. As all the statutory requirements were duly complied with by the Answering Respondent, the Government of Maharashtra issued an Order dated 13.04.2007 for execution of mining lease in favour of the Answering Respondent. Accordingly, on 03.05.2007 the Mining Lease for extraction of Iron Ore was executed between the Government of Maharashtra and the Answering Respondent.

9. From the aforesaid facts it becomes clear that the mining lease in respect to the aforesaid area has been granted to the answering respondent only after due compliance and satisfaction of all the Statutory Requirements. It is submitted that the answering Respondent is extracting major mineral from the mining area after due execution of mining lease which came to be granted after receiving due permissions from the concerned authorities. The answering Respondent submits that, allegations levelled by the Petitioners are baseless and vexatious and are made only with a view to obstruct the mining activity and deprive the

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locals from getting employment. Therefore, the contentions raised by the Petitioner that the mining activities carried out by the answering respondent are illegal, are misconceived and frivolous.

10. Insofar as the permissible limit of iron ore extraction is concerned, and whether or not the answering respondent is exceeding the same, it is pertinent to point out to this Hon'ble Tribunal that the project of the answering respondent was initially granted Environmental Clearance dated 29.05.2006 for excavation of 3 million tonnes of Iron ore per annum under the provisions of Environmental Impact Assessment Notification, 1994(EIA Notification, 1994 for brevity) and that the same was secured by the subsidiary of the answering respondent M/s Gadchiroli Metals and Minerals. It is submitted that the Environmental Clearance was transferred in favour of the answering respondent on 07.02.2007 i.e. after the Environmental Impact Assessment Notification, 2006 (EIA Notification, 2006 for brevity) came into force.

11. At this stage it would be worthwhile to submit that, as per Clause (c) of Sub-paragraph (III) of Paragraph (2) contained in



the EIA Notification, 1994 validity of the environmental clearance was five years from commencement of mining operations. However, there was a lack of clarity and widespread confusion as to what was the validity period of mining projects, and whether or not the answering respondent is required to apply for a fresh environment clearance after expiry of 5 years.

12. Thereafter, the Ministry of Environment and Forests, Government of India vide notification dated 21.08.2013, clarified that the true intent of the Ministry behind Clause (c) of Sub-paragraph (III) of Paragraph (2) contained in the Environmental Impact Assessment Notification, 1994 had always been that validity of the environmental clearance is five years for commencement and not from commencement of operations. It further clarified that environment clearance in mining projects shall be valid till the project life subject to a maximum of 30 years. By way of the said notification, the Central Government clarified that in EIA Notification, 1994 the expression "for a period of five years", shall mean "for a period of five years for commencement of the construction or operation", and not "five years from

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commencement of the construction or operation". Annexed hereto and marked as ANNEXURE-R4 is the true copy of the Notification dated 21.08.2013 issued by the Ministry of Environment and Forests for ready reference by this Hon'ble Tribunal.

13. It is submitted that thereafter, the Hon'ble Apex Court vide its judgements in the case of Common Cause vs. Union of India and others reported in (2017) 9 SCC 499 and in the case of Goa Foundation vs M/s Sesa Sterlite Ltd. reported in (2018) 4 SCC 218, held that the validity of the Environmental Clearance granted under the provisions of the EIA Notification, 1994 was for 5 years, and thereafter an Environmental Clearance under the EIA Notification, 2006 was mandatory. With a view to implement the said judgements, MoEF vide notification dated 06.04.2018 sought to bring all mining projects, like the project of the answering respondent, where Environmental Clearance under EIA Notification, 1994 was secured, but Environmental Clearance under EIA Notification, 2006 wasn't, under the regulatory framework of the EIA Notification, 2006. Annexed hereto and



marked as ANNEXURE-R5 is the true copy of the Notification dated 06.04.2018 issued by MoEF for ready reference by this Hon'ble Tribunal.

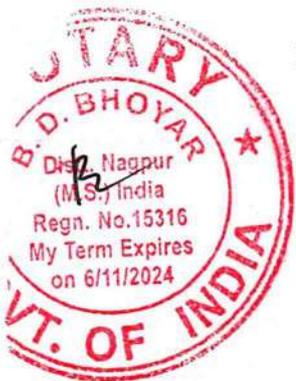
14. It is submitted that vide notification dated 06.04.2018 Ministry of Environment, Forest and Climate Change, relying upon the judgements of the Hon'ble Supreme Court in the case of Common Cause vs. Union of India and others reported in (2017) 9 SCC 499 and in the case of Goa Foundation vs M/s Sesa Sterlite Ltd. reported in (2018) 4 SCC 218, clarified that the validity of the Environmental Clearance granted under the provisions of the EIA Notification, 1994 was for 5 years, and thereafter an Environmental Clearance under the EIA Notification, 2006 was mandatory. A bare perusal of the said notification would reveal that it requires such a project proponent to make an application within 6 months from the date of issuance of the said notification for grant of Environmental Clearance under the provisions of EIA Notification, 2006. However, the answering respondent could not apply for Environmental Clearance within the requisite period, on account of bonafide mistake and the extant Naxalite problems on



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ground, which had virtually brought the mining operations to a standstill. It is submitted that answering respondent could produce only 550 tons of iron ore during the years 2019-20 and 2020-21. In fact, from 2007-08 till 2021-22 the answering respondent has cumulatively been able to produce only 3.2 million tons of iron ore. Annexed hereto and marked as ANNEXURE-R6 is the true copy of the communication dated 28.06.2022 issued by the District Mining Officer, Gadchiroli providing the production figures of answering respondent during the aforesaid period for ready reference by this Hon'ble Tribunal.

15. Thereafter, pursuant to the directions of this Hon'ble Tribunal in O.A. no. 34/2020 WZ in the matter of Tanaji Gambhire Vs. Chief Secretary, Government of Maharashtra issued vide its order dated 24.05.2021, that a proper SOP be laid down for grant of Environmental Clearance in violation cases (where prior Environmental Clearance has not been obtained), so as to address the gaps in binding law and practice being currently followed, MoEF vide office memorandum dated 07.07.2021 was pleased to frame a Standard Operating Procedure for dealing with the



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violation cases. Annexed hereto and marked as ANNEXURE-R7 is the true copy of the Office Memorandum dated 07.07.2021 issued by MoEF for ready reference by this Hon'ble Tribunal. A perusal of the said Office Memorandum would reveal that it categorically stipulates that proposal for grant of Environmental Clearance in violation cases are to be considered on merits and must be granted prospectively. It further provides for action being taken against the violator under the Environment (Protection) Act, 1986 and also provides for imposition of penalty vide a penalty clause for violation cases.

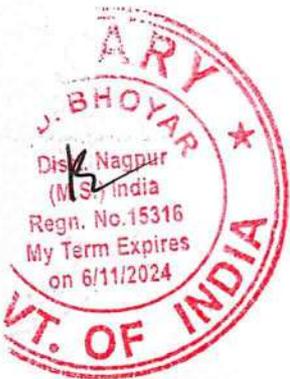
16. It submitted that pursuant to the Office Memorandum dated 07.07.2021 and the Standard Operating Procedure framed thereunder, the answering respondent made an Online proposal bearing no. IA/MH/MIN/277982/2022 for grant of Terms of Reference (TOR) for a production capacity of 10 MTPA of iron ore along with a crushing and screening plant to obtain Environmental Clearance under EIA Notification, 2006. That the proposal came to be considered in the 53rd EAC meeting held in June 2022, where the committee recommended the proposal for



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violation ToR under the MoEF Memorandum dated 07.07.2021, upon a specific condition that the Ministry has to initiate action against the answering respondent under Section 19 of the Environment (Protection) Act, 1986, in addition to the action initiated by the State Pollution Control Board. Based on these recommendations, the Impact Assessment Division of MoEF issued ToR in favour of the answering respondent on. 18.07.2022. Annexed hereto and marked as ANNEXURE-R8 is the true copy of the ToR issued by MoEF for ready reference by this Hon'ble Tribunal.

17. It is submitted that on 27.10.2022 a public hearing came to be conducted at the Office of the District Collector, Gadchiroli by the committee constituted by the Maharashtra Pollution Control Board. A notice for the public hearing was advertised/published in regional/local and national newspapers on 23.09.2022, and on 27.10.2022, public hearing was conducted with participation of approximately 1000 people, where opinion/views/suggestions of the participants were recorded and noted in the Minutes of the public hearing. Annexed hereto and marked as ANNEXURE-R9



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is the true copy of the minutes of the Environmental Public Hearing conducted on 27.10.2022 for ready reference by this Hon'ble Tribunal.

18. Thereafter, on 18.12.2022 the answering respondent submitted an online proposal bearing no. JIA/MH/MIN/408171/2022 for grant of Environmental Clearance, along with final EIA/EMP report as per the provisions of EIA Notification, 2006 read with MoEF Memorandum dated 07.07.2021. It is submitted that the proposal submitted by the answering respondent came to be considered and recommended by the EAC in its meeting held in December 2022, for grant of Environmental Clearance under the MoEF Memorandum dated 07.07.2021, subject to the condition that the answering respondent shall furnish a Bank Guarantee with the State Pollution Control Board, for an amount of Rs. 26.64 crores towards Remediation plan and natural and community Resource Augmentation plan, and the same shall be valid for 5 years. The recommendation given by the committee was subject to another condition that the answering respondent shall deposit with the State Pollution Control Board, an



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amount of Rs. 5.48 Crore as penalty as per MoEF Memorandum dated 07.07.2021. It is submitted that the recommendations made by the EA Committee came to be accepted by MoEF and the same came to be communicated by it to the answering respondent vide communication dated 30.01.2023. It was categorically informed to the answering respondent, that Environmental Clearance shall be issued only upon submission of proof regarding furnishing of Bank Guarantee and payment of the penalty with the State Pollution Control Board. Annexed hereto and marked as **ANNEXURE-R10** is the true copy of the communication dated 30.01.2023 issued by MoEF for ready reference by this Hon'ble Tribunal.

19. Not only this, but since the SOP framed vide office memorandum dated 07.07.2021, required grant of Environmental Clearance in violation cases subject to action being initiated under Environment (Protection) Act, 1986, and as per the recommendations of the EA Committee, the Maharashtra Pollution Control Board preferred a complaint against the answering respondent bearing Regular Criminal case no. 128/ 2023 before



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the Magistrate, Aheri under Sections 15, 16 & 19 of the Environment Protection Act, 1986 for not obtaining fresh environmental clearance under the EIA Notification, 2006. In the said proceedings, the answering respondent stood convicted for offence under Section 16 punishable under Section 15 of the Environment (Protection) Act, 1986, albeit after itself pleading guilty. Annexed hereto and marked as **ANNEXURE-R11** is the true copy of the judgement and order dated 11.07.2023 passed by the Learned Magistrate, Aheri in Regular Criminal case no. 128/2023 for ready reference by this Hon'ble Tribunal.

20. In the humble submission of the answering respondent, it is only after due compliance of the aforesaid conditions, that the Ministry of Environment, Forest and Climate Change granted a fresh Environmental Clearance to the answering respondent on 24.02.2023 to excavation of iron ore from the subject mine to the extent of 10 million tonne per annum. Annexed hereto and marked as **ANNEXURE-R12** is the true copy of the Environmental Clearance dated 24.02.2023 for ready reference by this Hon'ble Tribunal.



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21. The answering respondent most respectfully submits that prior to Environmental Clearance dated 24.02.2023, the answering respondent has not even once mined iron ore in excess of the annual limit of 3 million tonnes, and thereafter not exceeded the annual limit of 10 million tonnes.

22. It is submitted that all these facts have been conveniently suppressed or misrepresented by the Applicant, with the sole object of creating unnecessary confusion around the present controversy and specifically around the mining operations carried out by the answering respondent. The Applicant has deliberately omitted to bring on record the entire factual matrix pertaining to the grant of various permissions and clearances in favour of the answering respondent's project, only to create suspicion around an otherwise wholly lawful and transparent process.

23. It is submitted that the contentions made by the Applicant in respect of the alleged pollution and damage to the eco-system are also ex facie false and unmerited, and no material has been placed on record by the Applicant to corroborate the same. The Applicant has made certain allegations in respect of pollution being allegedly



caused by the mining activities. The said allegations are nothing but bald statements without there being any material placed on record to even suggest the same and the same are unequivocally denied by the Answering respondent. It is submitted that the mine is operating with all environmental safeguard measures for dust suppression, some of which are enumerated hereunder:

- A. Mobile water sprinkling system having water tankers are engaged in the haul road and mines faces for dust suppression.
- B. Haul roads are being regularly repaired and maintained. Fixed water sprinkling system length of 3100 mtrs has been installed all along the mines haul roads, loading and unloading points for suppression of dust.
- C. Green belt has been developed all along the mine's lease boundary and tall growing saplings have been planted all along the roadside which act as wind barrier.
- D. Wet drilling practice is followed while performing drilling inside the mines.

- E. All the transportation trucks are dispatched with tarpaulin covers to the destination, with leak proof tail gates, so as to minimize the spillage on the roads.
- F. All the Crusher and Screen Plants are equipped with Dry fog system for dust suppression purposes.
- G. The company has also engaged a road sweeper cum vacuum clean machine for dust cleaning of the roads. Local manpower is being engaged for cleaning of the roads at the strategic locations.
- H. That the answering respondent has established garment units in nearby villages for women empowerments.
- I. The Answering respondent has sponsored education of local students in foreign universities.

24. In the respectful submission of the Answering Respondent, it is scrupulously carrying out mining operations in strict compliance of the permissions and clearances granted by various authorities and within the four corners of law. The Surjagarh mine is the first major industrial operation in the Gadchiroli district and has contributed tremendously to the growth and development of



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the region, not only by making investments therein, but also by giving large scale employment to its promising youth. The answering respondent has given employment to around 2000 local people from the surrounding villages, with a minimum salary of Rs. 15000/- per month. Cumulatively, the answering respondent is paying salaries to the tune of about Rs. 10 Crores per month to its local employees. Not only that, the local employees are also being imparted with skill development training such as computers, LMV, HMV, mechanic, plumber, catering etc. That the answering respondent has set up and is running 3 dispensaries at Etapalli, Hedri & the mine, where registered medical practitioners, trained para medical staff, Ambulance services and medicines are being given free of cost around the clock. The answering respondent is also conducting medical camps from time to time. It has Established Oxygen Plant at Etapalli for supplying oxygen to the hospitals. In fact, as on today the answering respondent is constructing a state of art 20-bedded hospital in the heart of Hedrivillage, Gadchiroli and 80% of the project has already been completed. In the said hospital, persons from adjoining local



villages would be able to avail the free medical services with availability of all types of specialist doctors, trained para medical staffs, laboratory, blood bank, x-ray, ultrasound, ambulance services and free distribution of medicines.

25. The answering respondent has also erected 10,000 Litre capacity overhead drinking water tanks in 6 surrounding villages i.e. Bande, Malampahadi, Manger, Karampalli, Kudri and Jarewada. Bore wells have also been dug in Hedri, Aldandi, Parsalgondi villages. The answering respondent has also undertaken village pond desilting and beautification work at Manger, Hedri and Moharli villages. The answering respondent has constructed tar roads from Etapalli to Hedri and from Alapalli to Etapalli and has also installed high Mast lights at Hedri village, provided Solar lights at different places in the locality, provided Solar Lanterns with flash lights, and has also installed a BSNL Tower for bringing better connectivity to the villages.

26. It is submitted that the answering respondent has till now paid Rs. 668.39 crores in Royalty and Rs. 200.50 crores in District Mineral Fund (DMF), for carrying out developmental activities in



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Gadchiroli District. It is most respectfully submitted that the answering respondent has placed these facts on record, for no other purpose, but to apprise this Hon'ble Tribunal that the Surjagarh Mine is not only a tremendous employment generator and an engine of growth in the region, but is actively improving the living standards of the residents of the region through its social initiatives.

27. The applicant has levelled false allegations against the answering Respondent without any basis or material, with ulterior and oblique motives. The Applicant has miserably failed to make out any case against the answering respondent and therefore the present application deserves to be dismissed by this Hon'ble Tribunal with exemplary costs.

Hence this reply.

NAGPUR

DATE:

COUNSEL FOR RESPONDENT NO. 1





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**SOLEMN AFFIRMATION**

I, Sat Prakash, aged about 52 years, R/o. 301, Narayan Residency, Narayani Tower, Udit Nagar, Rourkela-769012, Dist. Sundargarh, Odisha, Senior Vice President, Corporate Affairs of Respondent No. 1, Company, and authorized vide its board resolution dated 08/08/2023 to swear the present affidavit, do hereby take oath and state on solemn affirmation that the contents of above reply/affidavit are drafted by the Counsel as per my instructions and same are explained to me in vernacular. I state that the contents of above paras 1 to 27 of are true and correct to the best of my personal knowledge and belief.

Hence verified and signed at Nagpur on this 20<sup>th</sup> day of March, 2024.

*Sat Prakash*  
DEPONENT

I Know & identify the Deponent.

*Chinmay Dharmadhikari*  
(CHINMAY DHARMADHIKARI)  
ADVOCATE



SWORN BEFORE ME ON THIS 20<sup>th</sup> THE DAY OF March 20 2024 AT NAGPUR BY SHRI/SMT/KU. Sat Prakash

R/o. NAGPUR WHO HAS BEEN IDENTIFIED BY SHRI./SMT *Chinmay Dharmadhikari* Adv. ADVOCATE, NAGPUR

*B. D. Bhojar*  
B. D. BHOYAR  
NOTARY  
NAGPUR DIST. (M.S.) INDIA

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**BEFORE THE NATIONAL GREEN TRIBUNAL, SITTING**

**AT PUNE (WESTERN ZONE)**

**ORIGINAL APPLICATION NO.14 OF 2024 (WZ)**

**APPLICANT:** Mr. Brahmanand Tiwari

**//VERSUS//**

**RESPONDENTS:** Lloyds Metal and Energy Limited,  
through its directors and others.

**LIST OF ANNEXURES**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Date</b>	<b>Page</b>
1)	<b><u>ANNEXURE-R1:</u></b> True copy of the said Approval granted	03.03.2004	<u>27</u> 29
2)	<b><u>ANNEXURE-R2:</u></b> True copy of the communication issued by the Government of India granting approval under Section 2 of the Forest (Conservation) Act, 1980	23.03.2007	<u>30</u> 31
3)	<b><u>ANNEXURE-R3:</u></b> True copy of the communication granting environmental clearance to the mining	29.05.2006	<u>32</u> 31

	project		
4)	<b><u>ANNEXURE-R4:</u></b> True copy of the Notification issued by the Ministry of Environment and Forests	21.08.2013	39 — 40
5)	<b><u>ANNEXURE-R5:</u></b> True copy of the Notification issued by MoEF	06.04.2018	41 — 43
6)	<b><u>ANNEXURE-R6:</u></b> True copy of the communication issued by the District Mining Officer	28.06.2022	44 — 44
7)	<b><u>ANNEXURE-R7:</u></b> True copy of the MOEF Office Memorandum	07.07.2021	45 — 53
8)	<b><u>ANNEXURE-R8:</u></b> True copy of the ToR issued by MoEF	18.07.2022	54 — 57
9)	<b><u>ANNEXURE-R9:</u></b> True copy of the minutes of the Environmental Public Hearing conducted on 27.10.2022	27.10.2022	58 — 168
10)	<b><u>ANNEXURE-R10:</u></b> True copy of the communication issued by MoEF	30.01.2023	169 — 170

11)	<u>ANNEXURE-R11:</u> True copy of the judgement and order passed by the Learned Magistrate, Aheri in Regular Criminal case no. 128/ 2023	11.07.2023	<u>171</u> 173
12)	<u>ANNEXURE-R12:</u> True copy of the Environmental Clearance	24.02.2023	<u>174</u> 209

**NAGPUR**

**DATE:**

**COUNSEL FOR RESPONDENT NO.1**

भारत सरकार  
खान मंत्रालय  
भारतीय खान द्यूरो  
खान नियंत्रण और खनिज संरक्षण प्रभाग  
(मध्य अंचल)



GOVERNMENT OF INDIA  
MINISTRY OF MINES  
INDIAN BUREAU OF MINES  
Mines Control & Conservation of  
Minerals Division (Central Zone)

सं./No. 314(3)/2003-MCCM(CZ)/MP-12

दिनांक/Dated, the 3/3/04

To  
Shri R. Venkataraman,  
Senior Executive Vice President,  
Lloyds Metals & Engineering Limited,  
'A' Wing Block No. 805/806,  
8<sup>th</sup> Floor, Lokmat Bhavan,  
Ramdaspeth, Nagpur-440 012.

Subject :- Approval of Mining Plan of Surjagarh Iron ore lease over an area of 348.09 hectares in Gadchiroli district of Maharashtra state in favour of M/s. Lloyds Metals & Engineers Limited submitted for grant of mining lease under rule 22 of MCR 1960.

Reference:- (1) Your letter No. LMEL/MP/Surjagarh/2003/4 dated 10-10-2003  
(2) Your letter No. Nil dated November-2003  
(3) This office letter of even number dated 14-1-04  
(4) Your letter No. LMEL/MP/Surjagarh/2003/9 dated 29-1-04  
(5) This office letter of even number dated 10-2-04  
(6) Your letter No. LMEL/MP/Surjagarh/2003 dated February 2004

Sir,

In exercise of the power conferred by Clause (b) of sub section (2) of section 5 of the Mines and Minerals (Development and Regulation) Act 1957 read with Government of India Order No. S.O. 445(E) dated 28-4-87, you are hereby informed that the Mining Plan in respect of Surjagarh Iron ore lease over an area of 348.09 hectares in Gadchiroli district of Maharashtra state for grant of mining lease under rule 22 of MCR 1960 submitted by you is APPROVED on the following conditions:-

- This Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government or any other authority.
- It is clarified that this approval of the Mining Plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development & Regulation) Act, 1957 or the Mineral Concession Rules, 1960 and any other laws
- It is further clarified that this approval of the Mining Plan is subject to the provision of Forest (Conservation) Act 1980, Forest Conservation Rule 1981 and other relevant statutes, order and guidelines as may be applicable to the lease area from time to time.

सहायक निदेशक, खान

Indian Bureau of Mines, Nagpur  
440 012, India - 440 012, Nagpur - 440 012

Phone : 2336002, 6614117, 6614118  
e-mail : com\_cz@ibm.mn.mn

- iv) It is further clarified that the approval of Mining Plan is subject to the provisions of the Mines Act 1952 and Rules & Regulations made thereunder including submission of notice of opening, appointment of Manager and other statutory officials.
- v) The Mining Plan is approved without prejudice to any order or direction from the Court of competent jurisdiction.
- vi) Your attention is invited to the Supreme Court interim order in W.P.(C) No.202 dated 12-12-96 for compliance. The approval of Mining Plan is, therefore, issued without prejudice to and is subject to the said directions of the Supreme Court as applicable.
- vii) The lessee should submit the financial assurance to the Regional Controller of Mines (Nagpur Region), Indian Bureau of Mines, Nagpur before executing the mining lease deed as per rule 23(F)(3) of Mineral Conservation & Development Rules, 1988.
- viii) The Environmental Monitoring Cell shall be established by the company. This Environmental Monitoring Cell of the company, shall continue monitoring ambient air quality, dust-fall rate, water quality, soil sample analysis and noise level measurements at various stations established for the purpose both in the core zone and buffer zone as per requirement of Environment Guidelines and keeping in view IBM's circular No. 3/92 & 2/93 season wise every year or by engaging the services of an Environmental Laboratory approved by MOEF/CPCB. The data so generated shall be maintained in a bound paged register kept for the purpose and the same shall be made available to the inspecting officer, on demand.
- ix) Since the entire lease area is located in forest, therefore, an EMP as approved by the Ministry of Environment and Forest, Government of India, covering the data of quality of air, water, soil samples, noise levels, ground vibration, meteorological data, plantation proposed to be done every year etc. shall be submitted to this office within a period of one year from the date of issue of this letter.

Yours faithfully,

*(Handwritten signature)*  
3/31/97

( C.P. AMBESHI )  
Controller of Mines (CZ)

Encl:- 2 copies of Mining Plan.

Copy information to :-

- 1) The Director, Directorate of Geology and Mining, Government of Maharashtra, Old Secretariat Building, Nagpur (Maharashtra) by Registered Post.
- 2) The Director of Mines Safety, Nagpur Region, CGO Complex, Nagpur-440 006 along with a copy of Mining Plan
- 3) Shri S S Islam, RQP, 25, NMV Layout, Byramji Town, Nagpur-440 001

*(Handwritten signature)*  
Controller of Mines (CZ)

# MINING PLAN

(Prepared Under Rule 22 (3) of M.C.R. 1960)

For

M/s. LLOYDS METALS AND ENGINEERS LTD.

For

348.09 Ha. Area

Proposed to be granted to them  
Under Mining Lease

For

## IRON ORE

In

Forest Compartment Nos. 197, 198, 199, 227 & 228  
(all in Part)

in Bhamragarh Forest Division  
Distt. Garhchiroli, Maharashtra State



This mining plan is subject to the  
Condition 15 as indicated in the  
mining plan No. 14(3)18/2004  
(MCCM (C)MP-12) dated 3/3/2004

अनुमोदित  
APPROVED

Handwritten signature and date: 2/3/17

Prepared By  
S. S. ISLAM

R.O.P.  
(Reg. No. RQP/NGP/279/2002 A)  
Feb., 2004

Official stamps and signatures on the right side of the page, including a stamp for the Director of Mines and Geology, Maharashtra.

F. No. 8-31/2005-FC  
Government of India  
Ministry of Environment & Forests  
(FC Division)

ANNEX-R2

Parvatham Bhawan  
CGO Complex, Lodhi Road  
New Delhi-110 003

Dated: 23<sup>rd</sup> March 2007

To

The Secretary (Forests),  
Revenue and Forest Department,  
Government of Maharashtra,  
Mumbai.

Subj: Diversion of 374.90 ha of Reserved/Protected/Zudpi forest land for iron-ore mining, transmission line and approach road in favour of M/s Lloyds Metals and Engineers Limited (LMEL).

Sir,

I am directed to refer to your letter No. FLD/3605/CR-89/F-10 dated 15.03.2005 on the above mentioned subject whereunder the above proposal was submitted seeking prior approval of the Central Government in accordance with Section-2 of the Forest (Conservation) Act, 1980 and to say that the above proposal was examined by the Forest Advisory Committee constituted under Section-3 of the Act.

2. After careful consideration of the proposal of the State Government and on the basis of the recommendation of the above mentioned Advisory Committee, the Central Government granted in-principle approval vide letter of even no. dated 13.06.2005 subject to certain conditions. The compliance of these conditions was submitted vide Government of Maharashtra's Letter No. FLD/3605/CR-89(A)/F-10 dated 14.03.2007. After consideration of the proposal and compliance of various conditions by the State Government, the Central Government hereby conveys its approval under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 374.90 ha of Reserved/Protected/Zudpi forest land for iron-ore mining, transmission line and approach road in favour of M/s Lloyds Metals and Engineers Limited (LMEL), subject to the fulfilment of following conditions :-

- (i) Legal status of the forest land shall remain unchanged.
- (ii) Compensatory Afforestation shall be raised and maintained over equivalent non-forest land at the cost of the User Agency.
- (iii) The non-forest land identified for Compensatory Afforestation shall be declared as Reserved Forest under Indian Forest Act, 1927 or relevant State Act. The Nodal Officer shall submit compliance within six months in this regard.
- (iv) The State Government shall deposit NPV and all other funds with the Ad-hoc Body of Compensatory Afforestation Fund Management and Planning Authority (CAMPA) in Account No. CA 1575 of Corporation Bank, Lodhi Road, New Delhi-110003, as per the instructions communicated vide letter No. 5-2/2006-FC dated 29.05.2006.
- (v) RCC pillars of 4 feet height shall be erected to demarcate the area by the user agency at the project cost and will be marked with forward and back bearings and distance from pillar to pillar.
- (vi) Phased reclamation of the mined area will be carried out by implementing the reclamation plan by the User Agency, and an annual report shall be sent to the Nodal Officer and the RCCF, Bhopal. If it is found from the annual report that the reclamation plan is not being adhered to by the user agency, the mining activities shall remain suspended till such time, the annual programme is completed for that year.

- (vii) The Wildlife Management Plan (WMP) for protection and conservation of the wildlife habitat shall be implemented in consultation with Chief Wild Life Warden of the State in and around the mining area and shall be implemented at the project cost and the Nodal Officer will report compliance.
- (viii) The user agency shall raise, fence and maintain a safety zone around the mining area and will also raise and maintain the plantation over an area one and half times in extent of degraded forest land in lieu of the area used for safety zone at the project cost.
- (ix) Additional afforestation along both sides of the approach road may be carried out at the cost of the User Agency.
- (x) The top soil shall be protected at the project cost.
- (xi) Trees shall be felled only when it becomes necessary and that too under strict supervision of State Forest Department, and at the cost of the project.
- (xii) No labour camps shall be established on the forest land.
- (xiii) Sufficient firewood shall be provided by the user agency to the labourers at the project cost after purchase from the State Forest Department/ Forest Development Corporation.
- (xiv) The forest land shall not be used for any purpose other than that specified in the proposal. All other conditions stipulated by the State Government of Maharashtra will be complied with.
- (xv) The project authority shall deposit the felling cost for the 25,587 trees affected by the project area.
- (xvii) Plantation on one and half times that of the safety zones that is 9.37 ha shall be carried out by the Forest Department at the cost of project agency. The project authority shall also deposit money for protection, fencing and regeneration of the safety zone area.
- (xviii) Since the area of the Bhamragarh Division under which the project falls is remote and inaccessible, the project authority shall provide three, Four Wheelers for the use of their Field Staff, as recommended by the State Government.
- (xix) The forest land thus diverted shall be non-transferable. Whenever the forest land is not required, it shall be surrendered to the State Forest Department under intimation to this Ministry.
- (xx) All necessary measures should be taken by the user agency to protect the environment.

The State Government shall take all steps to ensure compliance of various conditions.

Yours faithfully,

  
(A.K. Joshi)

Assistant Inspector General of Forests

Copy to :-

1. The Principal Chief Conservator of Forests, Government of Maharashtra, Nagpur.
2. The Nodal Officer, Forest Department, Government of Maharashtra, Nagpur.
3. The Chief Conservator of Forests, Regional Office, Bhopal.
4. User Agency
5. Guard File.
6. Monitoring Cell of FC Section

(A.K. Joshi)

Assistant Inspector General of Forests

No.J-11015/348/2005.IA.II (M)  
Government of India  
Ministry of Environment & Forests

Paryavaran Bhawan,  
C.G.O. Complex, Lodi Road,  
New Delhi - 110 003

Dated the 29<sup>th</sup> May 2006

To,

The Director  
M/s Gadchiroli Metals & Minerals,  
33, Mount Road, Sadar,  
Nagpur-440 001

Subject: Surjagarh Iron Ore Mining Project of M/s Gadchiroli Metals & Minerals located near village Bande, Tehsil Etapalli, District Gadchiroli, Maharashtra -environmental clearance reg.

Sir,

This has reference to your letter No. 'Nil' dated 02.09.2005 and subsequent letters dated 12.10.2005, 28.12.2005 and 28.03.2006 on the subject mentioned above. The Ministry of Environment and Forests has examined the application. It has been noted that the proposal is for opening of a new mine and Ministry has granted site clearance to the project on 21.12.2005. The total mine lease area of the project is 348.09 ha which is a forestland. The entire lease area of 348.09 ha is proposed for mining. No ecologically sensitive area, such as National park/sanctuary/biosphere reserve etc., is located in the core and buffer zone. There is no population in the core zone, therefore, no displacement of population and R&R is involved. The annual targeted production capacity of the mine is 30 lakh tonnes (3.0 million tonnes) of iron ore. Approximately 10,000 TPD of mineral will be transported by road. Working will be opencast by mechanised method involving blasting. The topography of the area is undulated and hilly. The ultimate working depth of the mine will be 125 m bgl. Ground water table is in the range of 150-200 m bgl in core zone and 8-25 m bgl in buffer zone (pre-monsoon) and 130-150 m bgl in core zone and 0.5-10 m bgl in buffer zone (Post monsoon). Working will not intersect ground water table. Peak water requirement is 70m<sup>3</sup> /day, which will be met from river. Approximately 2050 m<sup>3</sup>/month of solid waste will be generated. It is proposed that a total of 7.3Mm<sup>3</sup> of OB will be generated during the entire life of the mine. The entire quantity of the OB will be backfilled. Backfilling will start after 5<sup>th</sup> year of mining operations. Consent to establish issued by Maharashtra State Pollution Control Board on 09.08.2005 for production capacity of 3.0 MTPA. Indian Bureau of Mines (IBM) has approved mining plan on 03.03.2004 for lease area of 348.09 ha and subsequently the mining plan transferred in the name of M/s Gadchiroli Metals

...2/-

and Minerals on 27.03.2006. Public hearing of the project held on 12.07.2005. In principle forestry clearance for diversion of 374.90 ha forestland granted by the Ministry of Environment & Forests on 13.06.2005. Capital cost of the project is Rs.4768.0 lakhs.

2. The Ministry of Environment and Forests hereby accords environmental clearance to the above mentioned Surjagarh Iron Ore Mining project of M/s Gadchiroli Metals and Minerals for production capacity of 30 lakh TPA (3.0 million tonnes per annum) of iron ore by opencast mechanised method involving total lease area of 348.09 ha under the provisions of the EIA Notification 1994 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following conditions/safeguards.

**A. Specific conditions**

- (i) The mining operations shall not intersect groundwater table. Prior approval of the Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for mining below water table.
- (ii) A wildlife management plan clearly showing safeguards and management interventions for the area shall be prepared and got vetted by Wildlife Institute of India and duly implemented in the project. The cost of preparation and implementation of wildlife management plan shall be borne by the proponent and included as project cost.
- (iii) Float ore area shall be completely backfilled concurrently and reclaimed by top soil. Backfilling shall start from 6<sup>th</sup> year onwards.
- (iv) Use of ripper dozer as an alternate technology to avoid blasting and ground vibrations shall be explored and adopted to the extent possible.
- (v) Top soil shall be stacked properly with proper slope with adequate measures and should be used for reclamation and rehabilitation of mined out areas.
- (vi) There shall be no external overburden dumps. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests on six monthly basis.
- (vii) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, temporary dumps and mineral dumps. The water so collected should be utilized for ...3/-

watering the mine area, roads, green belt development etc. The drains should be regularly desilted particularly after monsoon and maintained properly.

Garland drain (size, gradient and length) shall be constructed for mine pit and for temporary dumps and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and desilted at regular intervals.

- (viii) Dimension of the retaining wall at the toe of dumps and OB benches within the mine to check run-off and siltation should be based on the rain fall data.
- (ix) Plantation shall be raised in an area of 342.29 ha including a green belt of 5.8 ha, around ML area, mineral separation plant, roads etc. by planting the native species in consultation with the local DFO / Agriculture Department. The density of the trees should be around 2500 plants per ha.
- (x) The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- (xi) Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring should be carried out four times in a year - pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to MOEF, Central Ground Water Authority and Regional Director Central Ground Water Board.
- (xii) Suitable rainwater harvesting measures on long term basis shall be planned and implemented in consultation with Regional Director, CGWB.
- (xiii) Permission from the competent authority should be obtained for drawal of water from the river.
- (xiv) Suitable embankment of proper dimensions should be constructed to protect the area from flood water during rainy season.
- (xv) Appropriate mitigative measures should be taken to prevent pollution of Bandia river in consultation with the State Pollution Control Board.

...4/-

- (xvi) Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles should be covered with a tarpaulin and shall not be overloaded.
- (xvii) The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed mine.
- (xviii) Blasting operation should be carried out only during the daytime. Controlled blasting should be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
- (xix) Drills should be wet operated or operated with dust extractors.
- (xx) Water sprinkling system shall be provided to check fugitive emissions from ancillary operations such as crushing, screening plant etc.
- (xxi) Consent to operate should be obtained from SPCB before starting production from the mine.
- (xxii) Sewage treatment plant should be installed for the colony. ETP should also be provided for workshop and mineral separation plant wastewater.
- (xxiii) Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to MOEF and its regional office.
- (xxiv) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

#### **B. General conditions**

- (i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- (ii) No change in the calendar plan including excavation, quantum of mineral iron ore and waste should be made.
- (iii) Conservation measures for protection of flora and fauna in the core & buffer zone should be drawn up in consultation with the local forest department.

...5/-

- (iv) Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- (v) Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Ministry including its Regional office located at Bhopal and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (vi) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- (vii) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with ear plugs / muffs.
- (viii) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May, 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
- (ix) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to coal dust and take corrective measures, if needed.

- (x) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- (xi) The project authorities should inform to the Regional Office located at Bhopal regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

...6/-

- (xii) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bhopal.
- (xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- (xiv) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom and suggestion / representation has been received while processing the proposal.
- (xv) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
- (xvi) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also be seen at web site of the Ministry of Environment and Forests at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located Bhopal.
3. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

  
(SATISH C. GARKOTI)  
Additional Director (S)

....7/-

Copy to:

1. Secretary, Ministry of Mines, Government of India Shastri Bhawan, New Delhi.
2. Secretary, Department of Environment, Government of Maharashtra, Secretariat, Mumbai.
3. Secretary, Department of Mines and Geology, Government of, Maharashtra, Secretariat, Mumbai.
4. Secretary, Department of Forests, Government of Maharashtra, Secretariat, Mumbai.
5. Chief Wildlife Warden, Government of Maharashtra, Secretariat, Mumbai.
6. Chief Conservator of Forests, Regional Office (WZ), E-3/240, Arera Colony, Bhopal-462 016
7. Chairman, Central Pollution Control Board, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
8. Chairman, Maharashtra State Pollution Control Board, Kalpataru Point, 3<sup>rd</sup> & 4<sup>th</sup> Floors, Sion Matunga Scheme, Road No. 6, Opp. Cine Planet, Sion circle, Sion (E), Mumbai - 400022
9. Member Secretary, Central Ground Water Authority, A2, W3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
10. Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
11. District Collector, Gadchiroli District, Maharashtra.
12. EI Division, Ministry of Environment & Forests, EI Division, New Delhi.
13. Monitoring File.
14. Guard File.
15. Record File.

7. और पर्यावरण और वन मंत्रालय ने तारीख 12 अगस्त, 2011 के आदेश के विरुद्ध भारत संघ शंकर रघुनाथ जोग के मामले में विशेष-इजाजत याचिका (सी सी 20925/2012) की है और इस बीच अधिसूचना संख्यांक का.आ. 356 (अ), तारीख 4 मई, 1994 की अधिसूचना के पैरा 2 के उप-पैरा (iii) के खंड (ग) के वि-य में स्प-टीकारक अधिसूचना जारी की जानी है।

8. और, केंद्रीय सरकार ने अधिसूचना संख्यांक का.आ. 356 (अ), तारीख 4 मई, 1994 के अधीन चल रही हजारों परियोजनाओं के संबंध में जारी की गई पर्यावरण संबंधी अनापत्ति की विधिमान्यता पर बंबई उच्च न्यायालय के ऊपर वर्णित आदेश द्वारा संनिर्माण या प्रचालन के प्रारंभ की तारीख से केवल पांच वर्ष की पर्यावरण संबंधी अनापत्ति की विधिमान्यता का निर्वचन करने के कारण प्रकट हुई असंगत स्थिति और पारिणामिक प्रतिप्रभाव को दूर करने के लिए स्प-टीकरण जारी करने का विनिश्चय किया है।

9. अतः अब, केंद्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 और धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (xiv) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (ii), तारीख 4 मई, 1994 में प्रकाशित भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का. आ. 356(अ) तारीख 4 मई, 1994 में यह स्प-ट करती है कि "से पांच वर्ष की अवधि के लिए" पद से "संनिर्माण या प्रचालन के प्रारंभ के लिए पांच वर्ष की अवधि के लिए और न कि संनिर्माण या प्रचालन के प्रारंभ से पांच वर्ष" अभिप्रेत होगा।

[फा. सं. एल-11011/12/2011-आईए-II(एम) पार्टी]

अजय त्यागी, संयुक्त सचिव

## MINISTRY OF ENVIRONMENT AND FORESTS

### NOTIFICATION

New Delhi, the 21st August, 2013.

**S.O. 2555(E).**— Whereas by notification of the Government of India in the Ministry of Environment and Forests vide number S.O. 60(E), dated the 27th January, 1994 (hereinafter referred to as the said notification), issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986, the Central Government imposed certain restrictions and prohibitions on the expansion and modernisation of any activity or the undertaking of any project unless environmental clearance has been granted by that Government.

2. And whereas the above said notification was further amended vide notification number S.O. 356(E), dated the 4th May, 1994. Clause (c) of sub-paragraph (III) of paragraph (2) of the said notification provides that—

"the clearance granted shall be valid for a period of five years from commencement of the construction or operation".

3. And whereas the intent of the Central Government has been and has always been that the validity of the environmental clearance is five years "for" commencement of the construction or operation and not that the environment clearance is only for five years "from" the commencement of construction or operation.

4. And whereas the said notification S.O. 60(E), dated the 27th January, 1994 and subsequent amendments thereto were superseded by the Government of India in the Ministry of Environment and Forests vide notification number S.O. 1533(E), dated the 14th September, 2006. Para 9 of the said notification, inter alia, stipulates that prior environmental clearance is granted to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects to which the application for prior environmental clearance refers.

5. And whereas the prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects, project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects

and activities and as such conveying the intent of the Central Government all through that the validity of the environment clearance was "for" construction or operation and not "from" commencement of the construction or operation.

6. And whereas the High Court of Bombay, at Goa in its order dated the 12th August, 2011 in Writ Petition no. 6 of 2011 in the matter of Shankar Raghunath Jog and Ors. vs. Talaulicar and Sons Pvt. Ltd. and Ors. while interpreting the provisions of the said notification and amendments thereof has held that the validity of the Environmental Clearance granted by the Ministry of Environment and Forests is for a period of five years from the date of the commencement of the operation of the mining projects or expansion of the project.

7. And whereas the Ministry of Environment and Forests has preferred a Special Leave Petition (cc 20925/2012)- in the matter of Union of India vs. Shankar Raghunath Jog and Anr. against the order dated the 12th August, 2011 and meanwhile to issue a clarificatory notification with respect to clause (c) of sub-paragraph (III) of paragraph (2) of notification number S.O. 356 (E), dated the 4th May, 1994.

8. And whereas the Central Government has decided to issue a clarification in order to remove the anomalous situation emerged due to the interpretation held by the aforementioned order of the High Court of Bombay in construing the validity of the Environmental clearance merely five years from the date of the commencement of the construction or operation and consequential repercussions on the validity of environment clearance issued to several thousand ongoing projects under notification number S.O. 356 (E), dated the 4th May, 1994.

9. Now, therefore, in exercise of the powers conferred under sub-section (1) and clause (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, read with sub-rule (4) of Rule 5 of the Environment (Protection) Rules, 1986 the Central Government hereby clarifies that in the notification of the Government of India in the Ministry of Environment and Forests, vide number S.O. 356 (E), dated the 4th May, 1994, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 4th May, 1994 the expression "for a period of five years", shall mean "for a period of five years for commencement of the construction or operation and not five years from commencement of the construction or operation".

[F.No. L-11011/12/2011-IA-II(M)-Part]

AJAY TYAGI, Jt. Secy.

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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No. 1385]

NEW DELHI, FRIDAY, APRIL 6, 2018/CHAITRA 16, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 6 अप्रैल, 2018

का.आ. 1530(अ).—माननीय उच्चतम न्यायालय ने कामन कॉज बनाम भारत संघ और अन्य के मामले में रिट याचिका (सिविल) सं. 2014 का 114, तारीख 2 अगस्त, 2017 के निर्णय द्वारा अन्य बातों के साथ यह निर्देश दिया है कि भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 60(अ) तारीख 27 जनवरी, 1994 (जिसे इसमें इसके पश्चात् ईआईए अधिसूचना, 1994 कहा गया है) के अधीन खनन परियोजनाओं को प्रदान किए गए पर्यावरण निर्बाधन की विधिमान्यता पांच वर्ष के लिए होगी और ईआईए अधिसूचना, 1994 के अधीन विस्तार पर विचार करने के लिए 1993-94 या उसके तुरंत पूर्व का वार्षिक उत्पादन आधार वर्ष होगा ;

और माननीय उच्चतम न्यायालय ने गोवा फाउंडेशन बनाम मैसर्स सीसा स्टेरेलाइट लिमिटेड और अन्य के मामले में विशेष अनुमति याचिका (सिविल) सं. 2015 का 32138 तारीख 7 फरवरी, 2018 में दिए गए निर्णय द्वारा यह दोहराया है कि ईआईए अधिसूचना, 1994 के अधीन खनन परियोजनाओं के लिए प्रदान किए गए पर्यावरण निर्बाधन की विधिमान्यता पांच वर्ष होगी ;

और माननीय उच्चतम न्यायालय ने तारीख 7 फरवरी, 2018 के अपने उपरोक्त निर्णय में यह कहा है कि भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् ईआईए अधिसूचना, 2006 कहा गया है) का पैरा 9 यह उपबंधित करता है कि पर्यावरण निर्बाधन 30 वर्षों की अधिकतम अवधि के अध्यक्षीन रहते हुए प्राक्कलित परियोजना जीवन के लिए विधिमान्य होगी ;

और उपरोक्त को ध्यान में रखते हुए, ईआईए अधिसूचना, 1994 के अधीन खनन परियोजनाओं से संबंधित मामलों की दो श्रेणियां होंगी, अर्थात् :-

(क) खनन परियोजनाएं, जिन्हें ईआईए अधिसूचना, 1994 के अधीन पर्यावरण निर्बाधन प्रदान किया गया था और ईआईए अधिसूचना, 2006 के अधीन विस्तार करने या आधुनिकीकरण या संशोधन करने के लिए भी पर्यावरण निर्बाधन प्रदान किया गया था ; और

(ख) खनन परियोजनाएं, जिन्हें ईआईए अधिसूचना, 1994 के अधीन पर्यावरण निर्वाधन प्रदान किया गया था और परंतु ईआईए अधिसूचना, 2006 के अधीन विस्तार करने या आधुनिकीकरण या संशोधन करने के लिए भी पर्यावरण निर्वाधन प्राप्त नहीं किया गया था।

और उपरोक्त तीसरे पैरा के अनुसार, उपरोक्त चौथे पैरा के खंड (क) में उल्लिखित परियोजनाएं पांच वर्ष के होते हुए पर्यावरण निर्वाधन की विधिमान्यता के शिथिलीकरण से ग्रस्त नहीं होगी ;

और उपरोक्त चौथे पैरा के खंड (क) में उल्लिखित परियोजनाएं आधार उत्पादन के मुकाबले विस्तार के शैथिलीय से ग्रसित नहीं होगी क्योंकि इन परियोजनाओं को ईआईए अधिसूचना, 2006 के अधीन पहले से ही अंकित किया गया था और पर्यावरण निर्वाधन प्रदान किया गया था ;

और उपरोक्त चौथे पैरा के खंड (ख) में उल्लिखित सभी खनन परियोजनाओं से माननीय उच्चतम न्यायालय के उपरोक्त निर्णय के अनुसरण में ईआईए अधिसूचना, 2006 के अधीन पर्यावरण निर्वाधन प्राप्त करना अपेक्षित है ;

और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय माननीय उच्चतम न्यायालय के उपरोक्त निर्णय के कार्यान्वयन के लिए साथ ही साथ पर्यावरण की सुरक्षा और उसकी गुणवत्ता में सुधार के लिए तथा पर्यावरण प्रदूषण को समाप्त करने के लिए यह आवश्यक समझता है कि उपरोक्त चौथे पैरा के खंड (ख) में उल्लिखित सभी परियोजनाओं को ईआईए अधिसूचना, 2006 के विनियामक ढांचे के अधीन लाया जाए,

अतः अब केंद्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा को छोड़ने के पश्चात् उच्चतम न्यायालय के उपरोक्त निर्णयों के कार्यान्वयन के लिए यह निदेश देती है कि पर्यावरण निर्वाधन की विधिमान्यता और आधार उत्पादन के मुकाबले परियोजनाओं के विस्तार को अंतर्बलित करने वाले ऐसे मामलों में परियोजना प्रस्तावक ईआईए अधिसूचना, 2006 के उपबंधों के अधीन पर्यावरण निर्वाधन प्रदान करने के लिए, ईआईए अधिसूचना, 2006 के परिशिष्ट-2 में दिए गए प्ररूप 1 में इस अधिसूचना के जारी किए जाने की तारीख से छह मास के भीतर आवेदन करेगा, और ऐसे सभी आवेदनों पर, यथास्थिति, संबद्ध विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति द्वारा विचार किया जाएगा, जो आवश्यक सम्यक् तत्परता पर, जिसके अंतर्गत पर्यावरण समाघात निर्धारण रिपोर्ट को तैयार करना और लोक परामर्श भी है, पर विनिश्चय करेंगे और आवेदन तदनुसार पर्यावरण निर्वाधन प्रदान करने के लिए अंकित किया जाएगा।

[फा.सं. एल-11011/69/2014-आई. II (एम)]

ज्ञानेश भारती, संयुक्त सचिव

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 6th April, 2018

S. O. 1530(E).—Whereas, the Hon'ble Supreme Court, vide judgment dated the 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors., *inter-alia*, has directed that the validity of the environmental clearance granted for mining projects under the notification number S.O. 60(E), dated the 27<sup>th</sup> January, 1994 (hereinafter referred to as the EIA Notification, 1994) of the Government of India in the erstwhile Ministry of Environment and Forests shall be five years, and for considering expansion under the EIA Notification, 1994, the annual production of 1993-94 or immediately preceding year shall be the base year;

And whereas, the Hon'ble Supreme Court vide judgment dated the 7<sup>th</sup> February, 2018 in Special Leave to Appeal (Civil) No. 32138 of 2015 in the matter of Goa Foundation versus M/s Sesa Sterlite Ltd., & Ors. has reiterated that the validity of the environmental clearance for mining projects granted under the EIA Notification, 1994 shall be five years;

And whereas, the Hon'ble Supreme Court in its aforesaid judgment dated the 7<sup>th</sup> February, 2018 has held that para 9 of the notification number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests (hereinafter referred to as the EIA Notification, 2006), provides that the environmental clearance would be valid for the estimated project life subject to a maximum of 30 years;

And whereas, in the view of the above, there would be two categories of cases related to mining projects under EIA Notification, 1994, namely: -

- (a) mining projects, which were granted environmental clearance under the EIA Notification, 1994, and also granted environmental clearance for expansion / modernisation / amendment under the EIA Notification, 2006; and
- (b) mining projects, which were granted environmental clearance under the EIA Notification, 1994, and but not obtained environmental clearance for expansion / modernisation / amendment under the EIA Notification, 2006.

And whereas, as per third paragraph above, the projects mentioned in clause (a) of fourth paragraph above do not suffer from the infirmity of validity of environmental clearance being five years;

And whereas, the projects mentioned in clause (a) of fourth paragraph above, do not suffer from the infirmity of expansion vis-à-vis the base production as these projects were already appraised and granted environmental clearance under the EIA Notification, 2006;

And whereas, all mining projects mentioned in clause (b) of fourth paragraph above are required to obtain environmental clearance under the EIA Notification, 2006, in pursuance of the aforesaid judgments of the Hon'ble Supreme Court;

And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for implementation of the aforesaid judgments of the Hon'ble Supreme Court as well as for the protecting and improving the quality of environment and abating the environmental pollution, that all projects mentioned in clause (b) of fourth paragraph above, be brought under the regulatory framework of the EIA Notification, 2006;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules in public interest, for implementation of the aforesaid judgments of the Hon'ble Supreme Court, that the project proponent in all such cases involving validity of the environmental clearance and expansion of mining projects vis-à-vis the base production, shall make application within ~~six months from the date of issue of this notification in Form-I as given in Appendix-II of the EIA Notification, 2006,~~ for grant of environmental clearance under the provisions of the EIA Notification, 2006, and all such applications shall be considered by the concerned Expert Appraisal Committee or the State Level Expert Appraisal Committee, as the case may be, who shall decide on the due diligence necessary including preparation of Environmental Impact Assessment Report and public consultation and the application shall be appraised accordingly for grant of environmental clearance.

[F.No. L-11011/69/2014-IA.II(M)]

GYANESH BHARTI, Jt. Secy.

RAKESH  
SUKUL

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Office Of The Collector, Gadchiroli

No Desk-2/Sr.CI.Mining/Lloyds 134722

Dated : 28 June, 2022

Email : mininggad@gmail.com

To,

Lloyds Metals and Energy Limited  
Plot A-1 and A-2, MIDC area,  
Ghugus MIDC Area, Chandrapur

**Subject :-** Request for providing authentication of production figure since commencement of mines for expansion of iron ore production from 3.00 MTPA to 10.00 MTPA (ROM) along with Crusher & Screen plants for Surjagarh Iron ore mines over 348.09 ha located near village Bande, Tehsil Etaplli, Gadchiroli District in Maharashtra.

**Ref :-** your letters dated 14.06.2022

With reference to above subject M/s. Lloyds Metals and Energy Ltd. has applied for the authentication of production figure since commencement of mines for expansion of iron ore production from 3.00 MTPA to 10.00 MTPA (ROM) along with Crusher & Screen plants for Surjagarh Iron ore mines over 348.09 ha located near village Bande, Tehsil Etaplli, Gadchiroli District in Maharashtra.

While inspecting the office statistics of production figures, the following figures are shown Year-wise as below.

Sr. No.	Year	Production in tons	Remarks
1.	2007-2008	0.000	On dated 21.07.2007 LMEI. received instructions from SIDPO Etapalli to stop the work due to security reasons.
2.	2008-2009	586.800	
3.	2009-2010	683.600	
4.	2010-2011	682.208	
5.	2011-2012	431.586	
6.	2012-2013	168.989	
7.	2013-2014	0.000	The mine was temporary discontinuance from 13.06.2013 to 04.04.2016 as under rule 24 of MCDR-1998 due to "Force Majeure" VP-Mining MR.J.S.Dhillion along with the contractor has attacked Naxals on dated 12.06.2013. As advised by the Police and state administration the Force Majeure class was imposed.
8.	2014-2015	0.000	
9.	2015-2016	0.000	
10.	2016-2017	100916.053	
11.	2017-2018	175397.225	
12.	2018-2019	168603.370	
13.	2019-2020	550.000	
14.	2020-2021	0.000	
15.	2021-2022	2759870.000	
		<b>3207889.831</b>	

Moreover lease holder has file all the return regularly up to now. The above production figures were found to be correct as per the monthly report submitted to the Indian Bureau of Mines, Nagpur.

District Mining officer, Gadchiroli.

F. No. 22-21/2020-IA.III

Government of India

Ministry of Environment, Forest and Climate Change  
Impact Assessment Division

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Indira Paryavaran Bhawan  
Jor Bagh Road, Aliganj  
New Delhi - 110008  
sujit.baju@gov.in

Date: 7<sup>th</sup> July, 2021

Office Memorandum

**Subject: Standard Operating Procedure (SoP) for Identification and handling of violation cases under EIA Notification 2006 in compliance to order of Hon'ble National Green Tribunal in O.A. No.34/2020 WZ - Regarding.**

The Ministry had issued a notification number S.O.804(E), dated the 14<sup>th</sup> March, 2017 detailing the process for grant of Terms of Reference and Environmental Clearance in respect of projects or activities which have started the work on site and/or expanded the production beyond the limit of Prior EC or changed the product mix without obtaining Prior EC under the EIA Notification, 2006.

2. This Notification was applicable for six months from the date of publication i.e. 14.03.2017 to 13.09.2017 and further based on court direction from 14.03.2018 to 13.04.2018.

3. Hon'ble NGT in Original Application No. 287 of 2020 in the matter of Dastak N.G.O. Vs Synochem Organics Pvt. Ltd. &Ors. and in applications pertaining to same subject matter in Original Application No. 298 of 2020 in Vincet Nagar Vs. Central Ground Water Authority &Ors., vide order dated 03.06.2021 held that "(...) **for past violations, the concerned authorities are free to take appropriate action in accordance with polluter pays principle, following due process**".

4. Further, the Hon'ble National Green Tribunal in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors., vide order dated 24.05.2021 has directed that "**...a proper SoP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SoP to all SEIAAs in the country**".

5. Therefore, in compliance to the directions of the Hon'ble NGT a Standard Operating Procedure (SoP) for dealing with violation cases is required to be drawn. The Ministry is also seized of different categories of 'violation' cases which have been

*Sujit*

pending for want of an approved structural/procedural framework based on 'Polluter Pays Principle' and 'Principle of Proportionality'. It is undoubtedly important the action under statutory provisions is taken against the defaulters/violators and a decision on the closure of the project or activity or otherwise is taken expeditiously.

6. In the light of the above directions of the Hon'ble Tribunal and the issues involved, the matter has accordingly been examined in detail in the Ministry. A detailed SoP has accordingly been framed and is outlined herein. The SoP is also guided by the observations / decisions of the Hon'ble Courts wherein principles of proportionality and polluters pay have been outlined.

7. **Relevant Court Cases on the issue:** It is noted that while deciding issues related to violations of the Environment Protection Act, 1986 on account of running the project/activity without prior environmental clearance or in excess of capacity allowed in such clearances, the Hon'ble courts have, *inter-alia*, deliberated on various facets involving 'violation' cases and have enunciated principles of 'Proportionality' and 'Polluter Pays' in various decisions viz. Industrial Council for Enviro-Legal Action Vs Union of India (the Bichhri village industrial pollution case) (1996 SCC [3] 212); Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. (C.A. No. 1526 of 2016, order dated 1.4.2020) and Hindustan Copper Limited Vs Union of India in (W.P. (C) No. 2364 of 2014, order dated 28.11.2014). The salient extracts of the judgements are as under:

**Issue 1: Proposal for grant of Environmental Clearance in violation cases - to be considered on merits:**

**i. Hon'ble High Court of Jharkhand in the matter of Hindustan Copper Limited Vs Union of India in W.P. (C) No. 2364 of 2014, vide order dated 28.11.2014**

*Held: "(...) action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance cannot await initiation of action against the project proponent."*

*"(...) the proposal of the petitioner company for environmental clearance must be examined on its merits, independent of any proposed action for the alleged violation of the environmental laws."*

**ii. Hon'ble Madras High Court in the matter of Puducherry Environment Protection Association Vs The Union of India in W.P. No. 11189 of 2017, vide order dated 13.10.2017**

*Held: "27. The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down only because of failure to obtain prior environmental clearance, even though the establishment may not otherwise be violating*

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*pollution laws or the pollution, if any, can conveniently and effectively be checked. The answer necessarily has to be in the negative."*

*"29. It is reiterated that protection of environment and prevention of environmental pollution and degradation are non-negotiable. At the same time, the Court cannot altogether ignore the economy of the Nation and the need to protect the livelihood of hundreds of employees employed in projects, which, as stated above, otherwise comply with or can be made to comply with norms."*

**Issue 2: Environmental Clearance – Prospective & not ex-post facto:**

**Hon'ble Supreme Court in the matter of Common Cause Vs Union of India in W.P. (C) No. 114 of 2014, vide order dated 2.8.2017**

*Held: "(...) an EC will come into force not earlier than the date of its grant."*

**Issue 3: 'Principles of Proportionality' – to be applied:**

**Hon'ble Supreme Court in the matter of Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. in C.A. No. 1526 of 2016, vide order dated 1.4.2020**

*Held: "(...) this Court must take a balanced approach which holds the industries to account for having operated without environmental clearances in the past without ordering a closure of operations. The directions of the NGT for the revocation of the ECs and for closure of the units do not accord with the principle of proportionality"*

**Issue 4: 'Polluter pays' principle &**

**&**

**Issue 5: Costs for remedial measures implicit in Sections 3 & 5 of Environment (Protection) Act, 1986.**

**Hon'ble Supreme Court in the matter of Indian Council for Enviro- Legal Action Vs Union of India (the Bichhri village industrial pollution case) in (1996 SCC [3] 212)**

**Held:**

*a) The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. The said powers will include giving directions ... and also the power to impose the cost of remedial measures on the offending industry and utilize the amount so recovered for carrying out remedial measures.....*

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b) Levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5 which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry.

c) The question of liability of the respondents to defray the costs of remedial measures can also be looked into from accepted universally sound principle, viz., the "Polluter Pays" Principle. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution."

#### 8. Legal provisions:

i. The Environment (Protection) Act, 1986 mandates the Central Government to take all measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution (reference sub-section (1) of Section 3 of Environment (Protection) Act, 1986). Further, clause (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 specifies that the measures stipulated under sub-section (1) of Section 3 of the Environment (Protection) Act 1986 includes 'such other matters as the Central Government deems necessary or expedient for the purpose of securing effective implementation of the provisions of this Act'.

ii. Further, notwithstanding anything contained in any other law but subject to the provisions of the Environment Protection Act, 1986, Section 5 of the Environment (Protection) Act, 1986, provides that the Central Government may, in the exercise of powers and performance of Central Government functions under the said Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

#### 9. Definition of Violation and Non-compliance:

The Standard Operating Procedure (SoP) considers 'Violation' & 'Non-compliance' from the following perspective:

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i. "Violation" means cases where projects have either started the construction work or installation or (excavation) whichever is earlier, (on site) or have expanded the production capacity and / or project area beyond the limit specified in the Environmental Clearance (Prior-EC) (without obtaining Prior-EC) or change of scope without prior approval from the Ministry.

ii. "Non-compliance" means non-compliance of terms and conditions prescribed by the Regulatory Authority in the Prior Environment Clearance accorded to the project.

**10. Standard Operating Procedure - Guiding Principles:**

i. Without prejudice to any other consequences, action has to be initiated under section 15 read with section 19 of The Environment (Protection) Act, 1986 against all violations.

ii. Projects not allowable/permissible, for grant of EC, as per extant regulations: **To be demolished.**

iii. Projects allowable/permissible, if prior EC had been taken as per extant regulations: **To be closed until EC is granted (if no prior EC has been taken) (or to revert to permitted production level (in case prior EC has been granted).)**

iv. **Polluter pays:** Violators to pay for violation period - proportionate to the scale of project and extent of commercial transaction.

v. Setting up a mechanism for reporting of violation to the regulatory authority(ies).

**11. SOP for dealing with the violation cases:**

**Step 1: Closure or Revision**

Sl no.	Status of EC	Actions
1.	If no prior EC has been taken	Order to <b>close</b> its operation
2.	If prior EC is available for existing/old unit	Order to <b>revert the activity/production to permissible limits.</b>
3.	If prior EC was not required for earlier production level but is now required	<b>Restrict the activity/production</b> to the extent to which prior EC was not required.

**Step 2: Action under Environment (Projection) Act, 1986**

Action under section 15 read with section 19 of the Environment (Protection) Act, 1986 shall be initiated against the violators.

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**Step: 3: Appraisal under EIA Notification, 2006**

The permissibility of the project shall be examined from the perspective of whether such activity/project was at all eligible for the grant of prior EC.

**A. If not permissible:**

i. The project shall be ordered for the demolition/closure after issuing show cause notice and providing an opportunity of hearing.

*Ex: If a red industry is functioning in a CRZ-I area which means that the activity was, in the first place, not permitted at the time of commencement of project. Therefore, the activity is not permissible and therefore it shall be closed & demolished.*

ii. Respective regulatory authorities shall issue directions under section 5 of the Environment (Protection) Act, 1986 for such closure & demolition of the project/activity.

**B. If permissible:**

i. As per extant regulations at the time of scoping, if it is viewed that the project activity is otherwise permissible, Terms of Reference (TOR) shall be issued with directions to complete the impact assessment studies & submit Environmental Impact Assessment (EIA) report & Environmental Management Plan (EMP) in a time bound manner.

ii. Such cases of violation shall be subject to appropriate

(a) Damage Assessment

(b) Remedial Plan and

(c) Community Augmentation Plan by the Central level Sectoral Expert Appraisal Committees or State/Union Territory Level Expert Appraisal Committees, as the case may be.

iii. The Competent Authority shall issue directions to the project proponent, under section 5 of the Environment (Protection) Act, 1986 on case to case basis mandating payment of such amount (as may be determined based on Polluters Pay principle) and undertaking activities relating to Remedial Plan and Community Augmentation Plan (to restore environmental damage caused including its social aspects).

iv. Upon submission of the EIA & EMP report, the project shall be appraised by the Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, as if it was a new proposal. If, on examination of the EIA/EMP report, the project is considered permissible for operation as per extant regulations, the requisite Environmental Clearance shall be issued which shall be effective from the date of issue.

v. However, during appraisal after examination if it is found that even though the project may be permissible but not environmentally sustainable in its present

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**form/configuration/features then the project shall be directed to be modified so that the project would be environmentally sustainable.**

vi. If, however, it is not considered appropriate to issue EC, the project shall be directed to be **demolished/ closed. If such proposal is a case of expansion, the project shall be directed to revert back to the extent of activity for which EC had been granted earlier or to revert back to the extent of activity for which EC was not required (as the case may be).**

vii. **Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, may insist upon public hearing to be conducted for such categories of projects for which the EIA Notification 2006, as amended from time to time, requires the public hearing to be conducted.**

viii. **The project proponent will be required to submit a bank guarantee equivalent to the amount of Remediation Plan and Natural & Community Resource Augmentation Plan with Central / the State Pollution Control Board (depending on whether it is appraised at Ministry or by SEIAA). The quantification of such liability will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority. The bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the Remediation plan and Natural & Community Resource Augmentation Plan.**

**Note** - The activities, as per above clauses, shall be undertaken simultaneously wherever feasible. Environmental Clearance, if granted, to such projects or activities, after due appraisal of EIA/EMP report, shall be effective only from the date of issuance of such clearance and shall be subject to compliance of obligations towards Damage Assessment, Remedial Plan & Community Augmentation Plan, etc. finalized in each case.

## **12. Penalty provisions for Violation cases and applications:**

### **a. For new projects:**

- i. **Where operation has not commenced:** 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report; [Ex: Rs.1 lakh for project cost of Rs.1 Cr]
- ii. **Where operations have commenced without EC:** 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report PLUS 0.25% of the total turnover during the period of violation. [Ex: For Rs.100 Cr project cost and Rs.100 Cr total turnover, the penalty shall be Rs.1 Cr + Rs. 0.25 Cr = Rs.1,25 Cr]

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**b. For expansion projects:**

- i. Where operation/production with expanded capacity has not commenced: 1% of the project cost, attributable to the expansion, incurred up to the date of filing of application along with EIA/EMP report.
- ii. Where operation/ production with expanded capacity have commenced: 1% of the project cost (attributable to the expansion activity) incurred upto the date of filing of application along with EIA/EMP report PLUS 0.25% of the total turnover (attributable to the expanded activity/capacity) involved during the period of violation.

12.1. Without prejudice to obligation as per (a) & (b) above, where the project or activity is considered for appraisal as above & the project proponent fails to provide required information or requisite documents or complete the requisite study for the purpose of EIA/EMP reports or does not furnish such reports within such period, as specified by the appraisal committee, without reasonable cause, it shall be inferred that the project proponent is not serious enough and the project or activity shall be directed to be demolished / closed.

12.2. The percentage rates, as above, shall be halved if the project proponent *suo-moto* reports such violations without such violations coming to the knowledge of the Government either on inquiry or complaint.

12.3. The penalty, as above, shall be in addition to liability for carrying out various remedial measures which shall be worked out based on the damage assessment for quantifying the environmental damage caused due to unauthorized project activity [as per Step 3 enumerated above].

**13. Identification of Violation cases:**

With a view to protecting the environment and to expeditiously bring violators into a regulatory regime so as to prevent & control environment damage caused by such violation & to determine whether operation of such projects is permissible and to take action stipulated under Section 15 of the Environment (Protection) Act, 1986 for contravention of the provisions of the said Act, Rules, orders and directions, it is expedient to also identify the cases of violation, examine and appraise such projects so as to refrain them from causing further environmental damage and also to compensate for causing damage to the environment. Therefore, in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, the Central Government hereby directs that:-

- i. State Pollution Control Boards & Union Territory Pollution Control Committees, before grant or renewal of Consents under Water(Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981, shall ensure that the project proponents applies for or possess valid Prior

*Sd/-*

Environmental Clearance in terms of extant EIA Notification and shall not grant or renew CTO (Consent to Operate) unless Environment Clearance (if applicable) has been obtained.

- ii. The Central Pollution Control Board, all State Pollution Control Boards and all Union Territory Pollution Control Committees shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/Union Territory Level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard.
- iii. The Central Pollution Control Board, all State Pollution Control Boards and all Union Territory Pollution Control Committees shall expeditiously examine the references, received from public and other bodies, relating to violations and take necessary steps as per (ii) above.

14. This is issued with the approval of the Competent Authority.

  
(Dr. Sujit Kumar Bajpayee)  
Joint Secretary (IA)

To

1. Chairperson/Member Secretary of Central Pollution Control Board
2. Chairperson/Member Secretaries of all the SEIAAs/SEACs
3. Chairman/Members of all the Expert Appraisal Committees
4. Chairman/Members of all the State Pollution Control Boards and Union Territory Pollution Control Committees

Copy for information:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS for Environment, Forest and Climate Change
3. PPS to Secretary(EF&CC)
4. PPS to AS(RS) / AS (RA)/ AS (UD)/ JS(JT) / JS (MP)/ JS (NPG)
5. All the officers of IA Division
6. Website of MoEF&CC/PARIVESH/Guard file

Copy (by email) also forwarded to the Registrar, NGT, in compliance to instruction given in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors.(order dated 24.05.2021).

J-11015/348/2005.IA.II (M)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)  
\*\*\*

Indira Paryavaran Bhavan,  
Prithvi Wing, 2<sup>nd</sup> Floor,  
Jor Bag Road, Aliganj  
New Delhi-110 003

Dated: 18th July, 2022

To,

The Secretary,  
Department of Environment,  
Govt. of Maharashtra, Secretariat,  
Madam Cama Road, Hutatma  
Rajguru Chowk, Nariman Point,  
Mumbai, Maharashtra - 400 032.

**Subject: Terms of Reference (Violation) for Surjagarh Iron Ore Mine of M/s. Lloyds Metals & Energy Limited over an extent of 348.09 Ha with production capacity of Iron ore (RoM) of 10.0 MTPA along with crushing and screening plant located near Village Surjagarh, Tehsil Etapalli, District Gadchiroli, Maharashtra – Ministry's SOP dated 7<sup>th</sup> July, 2021- regarding**

Sir,

This has reference to the online proposal no. IA/MH/MIN/277982/2022 of M/s Lloyds Metals & Energy Limited for Surjagarh Iron Ore Mine over an area of 348.09 Ha with production capacity of Iron ore (RoM) of 10.0 MTPA along with crushing and screening plant located near Village Surjagarh, Tehsil Etapalli, District Gadchiroli, Maharashtra. The mine lease area is located between Latitude 19°36'58.96"N - 19°38'21.48"N and Longitude 80°20'57.12"E- 80°22'32.84"E. The mine lease area falls under the Survey of India Toposheet No: 65 A/6 (New Topo sheet No E 44C6) and falls in Seismic Zone-II. The entire mine lease area of 348.09 Ha falls in Bhamragarh Reserve Forest.

2. Initially the project proponent obtained Environmental Clearance for 3.0 MTPA production vide letter no. J-11015/348 /2005.IA.II(M) dated 29.05.2006 under the provisions of EIA Notification, 1994. The Environmental Clearance was then transferred from M/s Gadchiroli Metals & Minerals to M/s Lloyds Metals & Energy Limited on 07.02.2007. Now, the project proponent has applied for Terms of Reference for 10.0 MTPA production along with crushing and screening plant.

*Lawley*

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3. The proposal was considered in the 53<sup>rd</sup> EAC (Non-Coal Mining) meeting held during 28-29 June 2022. The committee recommended the proposal for violation ToR under Ministry's SOP dated 7<sup>th</sup> July, 2021, with specific condition as given under.

*"The Ministry has to initiate action under section 19 of the Environment (Protection) Act, 1986 against the project proponent. Further no consent to operate to be issued till the project is granted EC. The action initiated by the State Govt./State PCB, status of the same may be submitted to the Ministry."*

4. As the EC was granted on 29.05.2006 under EIA, 1994, which was valid for five years and the project proponent operated the mine after 2011 without obtaining EC under EIA, 2006 notification, the project falls under violation case. The Ministry also noted that the project proponent did not submit the application under Ministry's notification SO 1530 (E), dated 6<sup>th</sup> April, 2018:

5. In view of the above, it is requested to initiate action under the provisions of section 19 of the Environment (Protection) Act, 1986 against the project proponent and details of the action against the project proponent may be intimated to the Ministry to take further necessary action.

6. This issues with the approval of the Competent Authority.

Yours faithfully,

*Pankaj Verma*

(Pankaj Verma)  
Scientist 'E'

Copy to:-

1. M/s. Lloyds Metals and Energy Limited, A2, 2<sup>nd</sup> Floor, Madhu Estate, Pandurang Budhkar Marg, Lower Parel, Mumbai - 400013.
2. The Addl. Principal Chief Conservator of Forests (C), Ministry of Environment and Forests (WCZ), Ground Floor East Wing, New Secretariat Building, Civil Lines, Nagpur - 440 001.
3. The Chairman, Maharashtra Pollution Control Board, Kalpataru Point, 3<sup>rd</sup> and 4<sup>th</sup> Floor, Road No. 8, Sion Cir, opp. PVR Theater, Mumbai, Maharashtra - 400 022.
4. The Director, Department of Mines and Geology, Government of Maharashtra, Secretariat, Madam Cama Road, Hutatma Rajguru Chowk, Nariman Point, Mumbai, Maharashtra - 400 032 - For necessary action in compliance of the Hon'ble Supreme Court judgment dated 02.08.2017 in writ Petition (Civil) No. 114 of 2014 in the matter of common cause versus Union of India & Ors.
5. Guard File.

*Pankaj Verma*

(Pankaj Verma)  
Scientist 'E'

56.

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 07172-251965/272410/258062

Fax: 07172-251965

Visit us at: [www.mpcb.gov.in](http://www.mpcb.gov.in)

E-mail: [orochandrapur@mpcb.gov.in](mailto:orochandrapur@mpcb.gov.in)



Sub-Regional Office

Udyog Bhavan, 1<sup>st</sup> Floor

Railway Station Road

Chhatrapur - 442401

Your Service is our Duty

No. MPCB/SROCI/664/2022

Date: 18/11/2022

To:

The Joint Director (WPC),

M. P. C. Board, Sion (E),

Mumbai-22.

Sub:- Minutes of Environmental Public Hearing in respect of Proposed Expansion of production capacity from 3.0 MTPA (ROM) to 10.0 MTPA (ROM) alongwith crushing & screening plant over an extent of 348.09 Ha. Area at Vill. Surjagarh, Tal. Etapalli, Dist. Gadchiroli proposed by M/s. Lloyd Metals & Energy Ltd., Surjagarh Iron Ore Mine, Vill. Surjagarh, Tal. Etapalli, Dist. Gadchiroli.

Ref:- 1) Board's Office Order No. E-76 of 2022 dated 30/09/2022 regarding Panel.

2) Public Hearing conducted on 27/10/2022 at Niyojan Bhavan, District Collector Office Area, Tal. Dist. Gadchiroli.

Sir,

With reference to above cited subject matter, M/s. Lloyd Metals & Energy Ltd., Surjagarh Iron Ore Mine, Vill. Surjagarh, Tal. Etapalli, Dist. Gadchiroli had applied to the Board for conducting Environmental Public Hearing for their Proposed Expansion of production capacity from 3.0 MTPA (ROM) to 10.0 MTPA (ROM) alongwith crushing & screening plant over an extent of 348.09 Ha. Area at Vill. Surjagarh, Tal. Etapalli, Dist. Gadchiroli. The Public Hearing was conducted on 27/10/2022 at Niyojan Bhavan, District Collector Office Area, Tal. Dist. Gadchiroli, submitting herewith the copies of proceedings of the Public Hearing as under;

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- 1) Minutes of Public Hearing in English & Marathi (One original copy & one photocopy)
- 2) Copy of attendance sheet
- 3) Office order for constitution of Public Hearing Panel
- 4) Notices of Public Hearing published in English & Marathi Newspapers
- 5) Copies of written submissions received regarding project
- 6) DVD of video shooting at the time of Public Hearing
- 7) Executive Summary (English & Marathi)
- 8) EIA Report

This is submitted for your perusal and onward submission.  
Thanking you.

Yours Faithfully



(A. P. Sattale)

Sub-Regional Officer, Chandrapur

Copy submitted for information to:-

- 1) The District Collector, District Collector Office, Gadchiroli
- 2) Regional Officer, M. P. C. Board, Chandrapur
- 3) EIC, M. P. C. Board, Mumbai - for display on website of the Board.

Copy for information to:-

✓ M/s. Lloyd Metals & Energy Ltd., Surjagarh Iron Ore Mine, Vill. Surjagarh, Tal. Etapalli, Dist. Gadchiroli.

**MINUTES OF THE ENVIRONMENT PUBLIC HEARING FOR PROPOSED EXPANSION OF PRODUCTION CAPACITY FROM 3.0 MTPA (ROM) TO 10.0 MTPA (ROM) ALONGWITH CRUSHING & SCREENING PLANT OVER AN EXTENT OF 348.09 HECTOR AREA AT VILLAGE SURJAGARH, TALUKA ETAPALLI, DISTRICT GADCHIROLI, MAHARASHTRA BY PROJECT PROPONENT M/S. LLOYD METALS & ENERGY LIMITED, SURJAGARH IRON ORE MINE, AT VILLAGE SURJAGARH, TALUKA ETAPALLI, DISTRICT GADCHIROLI, MAHARASHTRA**

Date : 27-10-2022  
Time : 12:00 A.M.  
Place : Niyojan Bhavan, District Collector Office, Gadchiroli, Tal. Dist. Gadchiroli

**Preamble:-**

Project Proponent M/s. Lloyd Metals & Energy Ltd., Surjagarh Iron Ore Mine, Village Surjagarh, Tal. Etapalli, Dist. Gadchiroli, Maharashtra has applied to Environment, Forest & Climate Change Department (MoEF & CC) Govt. of India, (Gol), New Delhi for permission of carrying out the study and preparation of Environment Impact Assessment (EIA) Report for obtaining Environmental Clearance for the proposed expansion of production capacity from 3.0 MTPA (ROM) to 10.0 MTPA (ROM) alongwith crushing & screening plant over an extent of 348.09 hector area at Village-Surjagarh, Tal. Etapalli, Dist. Gadchiroli, Maharashtra.

The Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi (MoEF & CC, Gol, New Delhi) approved Terms of Reference (TOR) on 18-07-2022. As per Environmental Impact Assessment Notification, 2006, the environment study should be carried before environmental public hearing and to include in the final environmental impact assessment report the environmental issues raised by the project affected people about the proposed project. As the proposed project falls under Category A Schedule 1 (a) (i), it is mandatory to the Project Proponent to obtain prior Environment Clearance (EC) from MoEF & CC, Gol, New Delhi.

Project Proponent M/s. Lloyd Metals & Energy Ltd., Surjagarh Iron Ore Mine, Village -Surjagarh, Tal. Etapalli, Dist. Gadchiroli, Maharashtra, has applied Maharashtra Pollution Control Board on 28/07/2022 for conducting Environment Public Hearing.

~~District Collector, Gadchiroli, Maharashtra State~~ in co-ordination with MPCB Chandrapur Office, approved to hold a public hearing on 27-10-2022. It is directed to conduct the Online public hearing. The meeting number and password was made available.

As per EIA Notification, 2006, 30 days advance public notice was published by sub Regional Office, MPCB Chandrapur in the Local Newspaper in Daily Lokmat for Marathi and in National Newspaper daily The Times of India for English on 23-09-2022. An appeal is made to residents of the area, environmental organizations, residents to be displaced by the project or residents to be affected by the project in any other way to submit their views, comments, suggestions or objections about the proposed project in writing or by email to the local MPCB Chandrapur office till the date of public hearing.

Also copy of draft EIA report and executive summary in Marathi and English were made available at various notified offices of Government for the observation, study and comments of the local people as under:-

- 1) Zonal Office, Western-Central Zone, Environment, Forest and Climate Change Department, New Secretarial Building, Ground Floor, East Wing, Civil Line, Nagpur;
- 2) Environment & Climate Change Department, 15th Floor, New Administrative Building, Maharashtra Government, Mantralaya, Mumbai - 400 032
- 3) Joint Director (Water Pollution Control), Maharashtra Pollution Control Board, Kalpataru Point, 3rd Floor, Opp. PVR Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022
- 4) Regional Office, Maharashtra Pollution Control Board, Udyog Bhavan, 1st Floor, Railway Station Road, Chandrapur
- 5) Sub Regional Office, Maharashtra Pollution Control Board, Udyog Bhavan, 1st Floor, Railway Station Road, Chandrapur
- 6) District Collector, Gadchiroli
- 7) Chief Executive Officer, Zilla Parishad, Gadchiroli
- 8) General Manager, District Industries Centre, Gadchiroli
- 9) Sub Divisional Officer, Sub Divisional Office Etapalli, Tal. Etapalli, Dist. Gadchiroli
- 10) Nagar Panchayat, Etapalli, Tal. Etapalli, Dist. Gadchiroli.
- 11) Tahsil Office Etapalli, Tal. Etapalli, Dist. Gadchiroli
- 12) Panchayat Samiti Office Etapalli, Tal. Etapalli, Dist. Gadchiroli
- 13) Gut Gram Panchayat Office Pursalgondi/ Bande / Mallampad (Matyampad) / Manger / Parsalgondi / Surjagarh/Hedri/ Tal. Etapalli, Dist. Gadchiroli
- 14) Gut Gram Panchayat Office Todsa (Ekara Kh. (Akeratola), Karampalli, Petna(s), Zareguda (Jharewada)), Tal. Etapalli, Dist. Gadchiroli
- 15) Gut Gram Panchayat Office Nagulwadi (Kudari (Kudri), Nagulwadi (Nagulpadi), Mohrall (Morli), Tal. Etapalli, Dist. Gadchiroli

It is also informed to the notified government departments (Sr. No. 06 to 15 as above) about giving wide publicity at their level regarding Environmental Public Hearing.

The public hearing was thus widely publicized following the due procedure as per the Notification, so that it would be convenient for the project affected or concerned persons to register their views, comments, suggestions or objections with the concerned department. As per the directives, the public consultation is arranged on the project site.

As per the EIA Notification as issued by the MoEF & CC, Govt. New Delhi dated 14<sup>th</sup> September, 2006, Member Secretary, Maharashtra Pollution Control Board has constituted Environment Public Hearing Committee vide no. E-78/2022 under letter no. BO/JD(WPC) PHE-220930-FTS-0177, dated 30/09/2022 as under :-

- |  |          |
|--|----------|
| 1) District Magistrate, Gadchiroli<br>or his representative not below<br>the rank of an Additional District<br>Magistrate              | Chairman |
| 2) Representative of Maharashtra<br>Pollution Control Board, Mumbai<br>Regional Officer, Chandrapur,<br>MPCB, Udyog Bhavan, Chandrapur | Member   |
| 3) Sub Regional Officer, Chandrapur<br>MPCB, Udyog Bhavan, Chandrapur  | Convener |

This office is in receipt 37 notices, complaints, statements, objections regarding the above project and the persons / concerned institutions have been informed to attend the public hearing and submit their views, opinion, suggestions or objections if any complaints, statements, objections.

The attendance sheets of the participants during the public hearing as well as the Order of the Environment Public Hearing Committee constituted by the Maharashtra Pollution Control Board are attached herewith as Annexure-I & II.

Minutes of the Environment Public Hearing:-

At the beginning of the meeting, Shri Atul Saffale, Sub-Regional Officer, Maharashtra Pollution Control Board, Chandrapur and Convener, Environment Public Hearing Committee welcomed Shri Dhanraj Patil, Additional District Magistrate, Gadchiroli and Chairman, Environment Public Hearing Committee, Shri A. M. Kare, Regional Officer, Maharashtra Pollution Control Board, Chandrapur and Member, Environment Public Hearing Committee, Project officials, NGOs working in the field of environment and local people who were present in large number and informed all the procedure of the public hearing. He appealed all the participants to raise views, doubts, ideas, suggestions or

objections regarding the proposed project in environmental angle only. He said that the public hearing is organized only for the local people and project affected persons, so that the environmental issues and doubts would be resolved.

Convener of the meeting further informed that this meeting is arranged to know the feelings, suggestions or objections of the local people for the proposed project in environmental angle only and this Committee has no right to sanction, reject or recommend the proposed project. The suggestions or objections received during the meeting will be noted and it will be included in the minutes of the meeting in Marathi and in English and it will be submitted alongwith Final EIA report, the written suggestions/objections with the approval of Chairman of the Environment Public Hearing Committee through MPCB Head Office to Environment, Forest & Climate Change Ministry, Govt. of India, New Delhi. An Expert Committee will take further decision accordingly.

Convener of the meeting further informed that as per the provisions of the Notification, the meeting is being photographed and video is being shot and after the presentation, the participants can raise their questions, suggestions, thoughts and objections. The Project Environmental Consultant or Project Proponent will answer the same. While asking questions, first inform your full name and residence village.

With the permission of Chairman of the Environment Public Hearing Committee, Convener asked Environment Consultant to give presentation of Environment Management Plan of the proposed project.

Project Consultant informed regarding expansion of the project and Environment Management Plan in local language Marathi. Following points were explained in the meeting:-

#### Detailed Information of the Project -

- Project Area, Latitude-Longitude, Map, Submerged Area, Beneficiary Area, Forest Area, Project, Features, Project Significance, Consequences, Land Use, Earthquake Stability;
- Project objectives, social status, employment opportunities, development of farmers due to the project;
- Project analysis, summary, findings;
- Analysis of social and economic status
- Information about air, water, land, sound, project affected areas etc.
- Impact and management of air, water, displacement, biodiversity due to planned project
- Information on environmental management after project implementation
- Information on other environmental management

After reading the suggestions given by Hon'ble Member of Parliament, Convener appealed to the participants to raise their environmental suggestions

or objections about the proposed project. While raising questions, inform the full name, village. He also informed Project Environment Consultant and Project Proponent to give appropriate answers.

**Views, questions, suggestions/objections raised during the Environment Public Hearing and the answers/promises given by the Project Proponent**

**1) Ms. Eligresh Hurketta, Residence - Manger, Tal - Etappali, Dist - Gadchiroli :-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	I live in Manger. There is a hill in my village. Mountain water comes in our fields. Somebody should do to avoid the water to the farm. When sows a seed to take root, does not take root. It is being buried by that soil. It is bothering us. Bullocks and goats are also suffering from drinking water. We stay in a remote area. Our children should be educated. My children should study and work in this project. Our children should be taught, trained and put to work on projects. There should be a hospital in the village and need a school. Children should learn there. You have to learn and deal with it. There is an opportunity in the project, there should be employment.	Project Proponent said that all the points raised have been noted.

**2) Shri. Mangeshkumar Pungati, Gram Panchayat-Nagulwadi, Mouje Kudri, Tal. Etapalli, Dist. Gadchilori:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Educated and uneducated young boys and girls of the affected areas should be given job opportunities in the project.	Project Proponent said that in the project, the local people and project affected people will be given job opportunities.
2)	Higher education training like ITI should be provided free of charge.	Suggestion is noted.

3)	According to the Government Notification, CSR funds should be spent in the Gram Panchayat area so it will help in village development.	CSR funds have been spent as per Notification.
4)	Toilers should be given permanent leases in forest land. Permanent leases of ownership rights should be given on pending new forest land.	Suggestion has been noted.
5)	Mineral production involves mineral-rich muddy water from the mine. It should be controlled as it is harmful to agriculture.	Project Promoter said that all measures will be taken to avoid damage to agriculture.
6)	Since the said villages are on the banks of the river and there is danger from floods, the company should not block the water by building a dam and build a road.	Suggestion is noted.
7)	100% chance of displacement of villages due to mineral mining landmines in future cannot be ruled out.	Suggestion is noted.
8)	It will be the responsibility of the government to provide basic facilities for rehabilitation by fully compensating the entire property, land or other resources owned by the family, rehabilitation should be done by providing all the facilities.	Suggestion is noted.
9)	Most advance healthcare services and facilities should be provided for the health of citizens.	Project Proponent informed that the suggestion is noted.
10)	Schools and teachers should be provided to children, who left the school in between for some or other reasons.	Suggestion is noted.
11)	The company should not operate outside its lease area and should not cross lease area.	Suggestion is noted.

3) Shri Saurabha Kavadu, Gram Panchayat Pursalgundi, Tal. Etapalli, Dist - Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	This project which is going to expand, local unemployed young boys and girls should get job opportunities in the project.	Project Proponent informed that 90% job opportunities is given to local people only.
2)	Also an English Medium School needed for local pupils to learn. It should be completed.	Suggestion is noted.
3)	A 24-hour government hospital with all facilities should be opened immediately for the people of the village.	Project Promoter said that a center point will be decided between all the affected villages and an up-to-date hospital will be built there.

4) Shri Rohit Baburao Dhadabe, Vill. Surjagarh, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	There are villages affected in Surjagarh project. The people in the villages are jobless. Hence, the people of the affected villages should get employment.	The Project Affected Persons (PAPs) will be given job opportunity.
2)	In our area, we need an English medium school from 1st to 12th. Our village needs an up-to-date hospital. It should be opened for 24 hours. Good roads are needed for commuting. A hostel should be constructed immediately to accommodate the children.	Project Proponent said that a center point will be decided between all the affected villages and schools will be built there. Similarly, a positive decision will definitely be taken regarding the hostels.

5) Shri Ankush Gavade, Residence - Nagulwadi, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	It has been 75 years since our country got independence. Still my village has no electricity, no medical facilities. It is very difficult to get	The suggestion was noted. Project Proponent said that a center point will be decided between all the

	medical facilities during monsoon. Hence, an up-to-date hospital should be built in the village. Ambulances cannot come to the village, as there is no bridge over the river in the village. A bridge should be built immediately.	affected villages and the hospital will be built there.
2)	Similarly, the amount from mining fund should be spent for village development. Solar energy should be provided to all farmers for agriculture. Gram Panchayats should provide job opportunities to the people in the project.	Suggestion is noted.

6) Mrs. Mita Mangesh Matali, Residence - Bande, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Women should get job opportunities in the project. There is a need for 1st to 12th convent school in the village. It should be started immediately. An up-to-date hospital should be built in the village.	Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there.
2)	Boys and girls of the village should be given training and should be given job opportunities in the project.	Project Proponent said that a positive decision will definitely be taken in this regard.

Convener, Environment Public Hearing Committee said that everyone has made demands regarding employment, roads, hospitals, schools. The said meeting is about the environmental aspects of the proposed expansion project. However, the participants are requested that if they have any suggestions, objections or criticisms regarding the environment of the proposed project, they should raise it.

7) Shri Namsu Karve Marathe, Nagulwadi Grampanchayat Member:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	We need job opportunities in the project. Also, free medical services be provided in the village.	Only Local people will be given job opportunities.

**8) Lalita Echami, Nanayadri, Kusumb Gram Panchayat, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Men and women of the village should be given job opportunities in the project. Improve village road. An English medium school should be started in the village.	Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there. Similarly an English medium school will be opened.
2)	A Government hospital should be opened immediately to provide health services to the villagers.	Suggestion is noted and it will submitted to the District Collector Office.

**9) Shri Yogesh Sadame, Vill. Hedri, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Many people have expressed their opinion. So also I express my opinion. The job opportunities should be extended to the unemployed.	Project Proponent said that local people will be given 90% job opportunities in the project.
2)	Roads in Hedri village are completely damaged. However, those roads should be repaired immediately.	Suggestions have been noted.
3)	The bridge at Aladand has been closed. In future, that bridge may collapse. So it should be renewed.	Suggestions are noted.
4)	An English medium school as well as a modern hospital should be built in our village.	Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there. Similarly, an English medium school will be started.

10) Shri. Pankaj Ekka, Residence - Bande, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	The roads in our village are full of potholes. A good road is needed for the village. Roadside trees are completely broken.	Suggestions are noted.
2)	There is need of Convent School and Hospital in our village. It should be developed.	Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there. Similarly an English medium school will be started.
3)	The bridge in Bande village is not built. It is needed. A patient cannot be taken at night. However, a bridge should be constructed in Bande village.	Suggestions are noted.
4)	There are many graduates in the village. They are still not employed.	90% jobs will be extended to the local young boys and girls only.

11) Shri. Manoj. Tavande, Residence - Kushapuri, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	There are many problems in our Gram Panchayat limits. Maximum number of people in our Kushapuri Gram Panchayat should be given job opportunities in the project. Kushapuri village does not always have availability of electricity. Similarly, the road in the village is not good. Hence, road should be repaired. Here, agriculture is the most important. So solar electricity and tap should be provided in agriculture fields.	90% job opportunities will be given to the Project Affected Persons (PAPs).

12) Ms. Soni Suresh Shende, Residence - Fursangsundari, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Managing Director of the company gave confidence that women can also work. He deputed to Orissa for training and today we are working here in Surjagarh project. The road we drive should be repaired immediately.	Suggestions have been noted.
2)	People lived on agriculture in the area. Even now they live, but now red water comes into the fields from the project. It should be stopped.	Pollution control system will be erected in the project.
3)	There are uneducated and educated young boys and girls in Etapalli taluka. They should get job opportunities in the project.	90% job opportunities will be given to the local people.
4)	Similarly, our village needs a school, an emergency hospital. This is a tribal area and there is no electricity and water is not available on time.	Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there. Similarly, an English medium school will be started.

13) Shri Ramchandra Gudru, Village Bande, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	The road in our village is not good. The road is completely potholed. Similarly, there is no good hospital in the village. The young boys and girls of the village should get job opportunities in the project. Similarly bore well facilities should be provided to all in the fields.	90% jobs will be made available to local young boys and girls.

14) Shri Ramin Swami, Residence-Manger, Tal. Etapalli, Dist. Gadchiroli.

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	I have only two questions. The control and measures of noise, air and dust pollution from the mine should be mentioned, the company should inform about the measures taken to prevent pollution in the area.	Environment Management Plan will be implemented totally.
2)	As many trees as were cut down for the mining project, those trees should be replanted in the same area.	Suggestions have been noted.

15) Shri. Rakesh Sadame, Gram Panchayat Pursalgundi, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	People here need Maharashtra State Corporation bus. Similarly, local people need a mobile tower.	Suggestions are noted.

16) Shri Subhash Panjabrao Tupa, Residence - Malam Pada, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	He said in Hindi that my village is approximately three k.m. from the mine. The drain coming out of the mine passes near my village. The red water that comes from it is completely spread in our fields. It should be settled by the company.	Suggestions have been noted. EMP Environment Management Plan will be implemented.
2)	A college and a hospital should be started immediately in our Malampadi village as demanded by the local people.	The Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there. Similarly, an English-medium school will be started. Similarly, a school will also be built.

3)	The farmers of our village who have a measured/calculated plot and no one else has it, then make a plan for it.	Suggestions have been noted.
4)	In our village, there is no power since last three months. We have now frustrated to go to MSEB office to press our need. Nobody gives satisfactory answers. Company should solve this problem.	Suggestions have been noted.
5)	Be it encroachment or allotted belt space (farming belt) in our village, solar pump facility should be provided. The road from Hedri to Malampadi is completely bad. It should be repaired immediately.	Suggestions have been noted.

17) Shri Zulsamaha, Residence - Mangeri, Tal. Etapalli, Dist. Gadchiroli.

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Even though there are vacancies in the company, job opportunity is not given to the local people saying that there is no vacancy. If you give jobs to outsiders, then why not to local people? In the presentation, it is mentioned that 2,000 people will get job opportunities. But in the written report it is written as 3,000.	Project Proponent answered that 90% job opportunities will be given to local people only.

18) Ms. Tara Matau, Residence Pursalgundi, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	My village needs a cement concrete road, a hospital. The girls who came with me here ask that if men are appointed in the security, why women are not taken. I also want job. We request to give us job in Security Department.	Suggestion is noted.

19) Ms. Dipali Dunasa Mahan, Residence - Manger, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	There are many potholes on the road, making it very difficult to travel. So make a good road. I am going to company for the last 30 days, but they have not given job. I have not gone to work in the mountains for two days to get job. But till now I have not received any reply from the company. Even though I am a local I am not getting job, then how outsiders are getting job?	90% job opportunities will be given to local people.
2)	80% of job opportunities in the plant should be reserved to lady employees.	Suggestions are noted.
3)	A convent school should be started immediately for the children of our Manger village. Manger needs a modern hospital.	The Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built on the center point. Similarly, an English medium school will be started. Similarly, a school will also be built.

20) Shri Ramyogi Visugofa, Residence Ekrapur, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	We should get job. Drinking water facility is required. If there is no hospital in the village, it should be constructed immediately. There is a stream near our village. There is no bridge over it. It causes a lot of trouble when going.	Suggestion is noted.

21) Shri Madhukar Kongadi, Residence Purasalgudi, Tal. Etapalli, Dist. Gadchiroli.

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Here everyone is asking questions to get job. He questioned the company management that they promised to employ 80% local people. So, we are asking for employment of 80% local people in this project. Now the company management should answer this. There are Collector, there are other government officials and the local people should be answered.	Project Proponent said that job opportunities will definitely be made available to the local people. But we have to consider some technical issues - the post of Operators, blasters etc. in the company requires special skill. Hence, for this a Skill Development Training Program has been undertaken. It may take time to complete. We have an employment policy, a plan, it will be implemented. We have started teaching classes. We want to make 100 Mining Men. We send experts to teach. Mining is a field where anyone can rise from a low position to topmost position. 10th pass can also get promoted to General Manager. So, we will implement the policy at every stage and give employment to local people only.
2)	I am the only Civil Engineer in that area. Despite applying 4-5 times, I have not been given a job opportunity. I am pass out of 2017. If I don't get a job opportunity there, what about others?	Project Proponent replied that priority will be given to local people which means that only local people will get priority. Whatever personal issue you have, it will be resolved positively.
3)	What plans does the company have for farming?	The Project Proponent replied that their project is on Gut no. 348.09 hectares will remain here. Here some people objected that red water comes from the mine. So muddy water keeps coming. But if it is coming from our project, there will be settling point, garland making and all the processing will be done on it. Our project will not cause any water pollution, Agriculture will not be damaged. Likewise, no one will be displaced. There is no question of displacement.
4)	The company has done mining without planning. So there is no	Project Proponent replied that all our mining activities are technically studied

diversion. Water is flowing in the river. Gadchiroli district receives the highest rainfall in the state of Maharashtra. Further expansion should be done only after the company resolves all the issues.	first and implemented only after receipt of all the notified permissions, no objection certificates etc. from the Government.
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22) Shri Krishna Wegadu Kavadu, Residence - Hedri, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Around Rs 60 crores of royalty money is deposited in the District Mineral Fund. When it will be classified for the development of our village panchayats?	Suggestions are noted.

23) Shri Prashant Aatram, Sarpanch, Gram Panchayat Todsa, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Project Officer should inform the percentage of people who got jobs in the project from Gram Panchayat Nagulwadi, Todsa and Pursalgundi area. But those who are unemployed, young boys, girls, and women in above Gram Panchayat limits should be given priority for giving jobs in the expanded project. So they will get financial strength. I am making this demand to the Project Management.	Project Proponent said that we will definitely create job opportunities by implementing the company's policy as promised. We will Skill 2,000 employees who are now in Unskilled category. As the person acquires skills, we will increase the number to five thousand. <u>Second Point -Hospital-</u> The project has a 24-hour medical facility. Similarly, 24-hour para-medical services are available. We have also provided 24 hours ambulance service. Now it is not possible to build a modern hospital and making available ambulance services in every village. For that purpose, the central point within the village limits will be decided and an ambulance and modern hospital will be built accordingly. Similarly, a school will be built there according to the demand of the people by deciding the center

		<p>point within the boundaries of all the villages. As soon as the proposal is sent to the Government and approved, the school will be built accordingly. According to the demand of the people, the medium of the school will be kept. Another topic is the essential facilities in the village. It was told in the meeting that in some villages there is no electricity for three months. The follow up of this subject will be taken.</p> <p>Two years ago, it was not possible to walk on the roads. So, 10 km of the periphery of the project potholes on the roads will be filled immediately by the company.</p> <p>Similarly, as per the demand of the villagers, follow up will be done with the government regarding the construction of bridge over the drain, bridge over the river (Bande river bridge). If the bridge needs to be repaired, it will be followed up.</p>
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**24) Shri Dayalu Ekjur, Vill. Dayankunji, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	There are many people in the village, they used to work, now they can't. So they must get a pension of two thousand rupees per month. Similarly, it would have been better if the hospital with all facilities that is being built in Etapalli would have constructed in Edri.	Project Proponent informed that we are proposing to build a hospital in Edri. At least we will definitely build a day care hospital there.

**25) Smt. Aruna Madhukar Salwe, Sarpanch, Grampanchayat Pursalgundi, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	The demand of the people is my demand. I had objected that the	District Collector informed that Government of Maharashtra has notified

<p>public hearing should be held only where there is a mine/quarry. Now it has been organized in the Collector's office.</p> <p>The common people of my Gram Panchayat have come to register their suggestions and objections. They are kept out. They should be given an opportunity to raise their views and it should be recorded. Henceforth, public hearings should be held only where the project is located.</p>	<p>the limits of the affected area the periphery of 5.0 km from the project site as per the Notification dated 29th September 2019. It means that the public hearing is to be conducted in the periphery of 5.0 km. from the project site.</p> <p>But if there is any possibility of arising law and order issues in the periphery of 5 km. of the project, the public hearing can be arranged at other place.</p> <p>Etapalli was not even considered at that time. But after all the orders, and public notices were published in newspapers, some insisted for conducting the meeting at Etapalli.</p>
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**26) Shri Ajay Maruti Salwe, Member, Gram Panchayat Pursalgundi, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	From Pursalgundi village, Alenga, Edalgondi, Alur villages are 4-5 km of distance. Here is the drain. There is no road. For the last 7-8 months, traffic has stopped. But we need a bridge over that stream. There is no road in the village. No electricity. These facilities should be provided.	Suggestions are noted.
2)	Surjagarh is a temple. Access to the temple should be provided. Similarly, the jobs allotted uneducated person in the project are also given to those who are educated-graduates. Gadchiroli district has the largest number of tribals, hence a Tribal Bhavan should be constructed.	Suggestions are noted.

**27) Shri. Madhukar Sadme, Member, Gram Panchayat Pursalgundi, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental
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		Consultant / Environmental Public Hearing Committee as per discussion
b)	It was necessary to hold this public hearing within the limits of Phulsargondi Gram Panchayat where this quarry is located. If not at Phulsargondi, public hearing could have been held at Etapalli or Helidi. Had the meeting been held there, many people would have attended and would have raised their suggestions and objections.	District Collector informed that Government of Maharashtra has notified the limits of the affected area the periphery of 5.0 km from the project site as per the Notification dated 29th September, 2019. It means that the public hearing is to be conducted in the periphery of 5.0 km. from the project site. But if there is any possibility of arising law and order issues in the periphery of 5 km. of the project, the public hearing can be arranged at other place. Etapalli was not even considered at that time. But after all the orders, and public notices were published in newspapers, some insisted for conducting the meeting at Etapalli.

**28) Shri Sudhakar, Residence, Zarewada, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Our Zarewada village is at a distance of three km. Those who are deprived, those who are educated and uneducated in the village, should get employment contracts. There should be a hospital in our village. As mentioned in the presentation, the skill development program should be well implemented.	Suggestions have been noted.
2)	I have been working in 65 villages for the last 20 years with BAAF, an NGO in Pune, for tribal development. So, in this project, it is necessary to give good jobs to local people by giving training to them.	Suggestions are noted.

**29) Shri Ajay Kankadalwar, Former Zilla Parishad President, Tal. Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental
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		Consultant / Environmental Public Hearing Committee as per discussion
1)	<p>According to the rules, this public hearing should be held in Etapalli taluka or where the project is to be commissioned, because a common man cannot come here from the village and taluka. Public hearing means hearing and understanding the thoughts, suggestions or objections of the public by the Administration. Some people came, they were not allowed to enter by the police administration. Some people came by car. So, my demand is that this public hearing should be held at Etapalli or wherever the project is.</p>	<p>District Collector informed that Government of Maharashtra has notified the limits of "the affected area the periphery of 5.0 km from the project site" as per the Notification dated 29th September 2019. It means that the public hearing is to be conducted in the periphery of 5.0 km. from the project site.</p> <p>But if there is any possibility of arising law and order issues in the periphery 5 km. of the project, the public hearing can be arranged at other place.</p> <p>Etapalli was not even considered at that time. But after all the orders and public notices were published in newspapers, some insisted for conducting the meeting at Etapalli.</p>
1)	<p>My demand is that this project in in operation for the last 2-3 years. It does not provide job opportunities to the local unemployed. The company does not follow what is shown in the presentation. If the natives educated are not appointed in the company, then the natives have no use of the project. Security guards work for 10-12 thousand, what is their future? If the working project does not give jobs to the local people, then it seems doubtful that they will give it in the expansion project.</p>	<p>90% job opportunities are provided to the local people only.</p>
2)	<p>The dust that flies while extracting iron spreads on the road. Therefore, the health of the residing people and animals is in danger. There is no alternative system for this. Due to the dust, the water flowing nearby area becomes completely red. Even dumb animals do not drink the water.</p>	<p>Suggestion is noted.</p>
3)	<p>Local people need to be trusted. Natural resources should not be</p>	<p>Suggestion is noted.</p>

	destroyed while providing employment. Tendu season is important here. If this is destroyed, the next generation will have nothing. We are not against providing job opportunities.	
4)	Training required in the project should be provided in advance to the local young boys and girls and then job opportunities should be given to them in the project.	Suggestion is noted.
5)	Similarly, the forest, dumb animals should not be destroyed due to the project. Money is not important here. Environment is important. The Administration should pay attention to the environment and quality of life of citizens here. Trucks are parked on the road, so there is no place even for an ambulance to go. The Administration needs to pay attention here. However, this public hearing is demanded to be taken back to Etapalli taluka or its Gram Panchayat limits.	Suggestion is noted.

**30) Shri Ankush Gavade, Residence Morli, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	The public hearing is for the affected people of the thirteen villages or outsiders. If it is for affected people then we will talk. 75 years have passed since independence, but our village has no hospital, no electricity. If development is going to happen now, it should not stop. Until today, we have been provoked by someone sitting on a chair or by someone with a gun. So please don't do that. The local people here want to develop them.	Suggestion is noted.

31) Shri. Deepak Mallaji Aatram, Ex-MLA Tal. Etapalli, Dist. Gadchiroli.

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	<p>In 2007, Lloyds was given permission to mine and create employment on a captive basis. 30 days prior to the Environmental Public Hearing, a public notice was published by the MPCB Chandrapur Office in the local newspaper, according to which environmental suggestions, objections to the proposed expansion project were called for. Accordingly, through the Tribal Organization, I, as a former public representative, had raised an objection that as per the rules, it is mandatory to conduct a public hearing on environmental issues at the project site, but if it is not held due to some administrative reasons, then it is necessary to conduct the public hearing at Etapalli Taluka place.</p>	<p>District Collector informed that Government of Maharashtra has notified the limits of "the affected area the periphery of 5.0 km from the project site" as per the Notification dated 29<sup>th</sup> September, 2019. It means that the public hearing is to be conducted in the periphery of 5.0 km. from the project site. But if there is any possibility of arising law and order issues in the periphery of 5 km. of the project, the public hearing can be arranged at other place. Etapalli was not even considered at that time. But after all the orders, and public notices were published in newspapers, some insisted for conducting the meeting at Etapalli.</p>
2)	<p>The educated as well as the uneducated people there are afraid that their agriculture farms will be lost, villages will be displaced and if the Collector gives them a word that it will not happen, then those people will have courage.</p>	<p>Suggestions are noted.</p>
3)	<p>While the project is being set up, the government and administration say different things and after 3-4 years, different results are seen by the people of the area. He shared information about a project in Sironcha taluka.</p>	<p>Suggestions are noted</p>
4)	<p>How many people will get employment in the expansion project? How many people of Etapalli taluka will be included in the project? Will 50% of the number of</p>	<p>There will be 90% local people in the jobs in all cadres.</p>

	<p>employment in the project be from Etapalli taluka? It's been 3-4 years at Surjagarh, but neither sponge iron plant nor processing plant has been started there? How many people will be employed in the Sponge Iron project?</p> <p>Will 90% of people from the Project Affected Area will be given jobs in the company? If the processing plant is activated, will 90% of the employees in the affected area will be employed in the company? Due to the expansion of the project, the amount of dust will increase which may increase various diseases in the area.</p>	
	<p>Hence, whether Multi-Speciality Hospital will be opened at Etapalli? Whether local people will be extended training in the Integrated Steel Plant before giving them job opportunities?</p> <p>In that area, there is religious place which is called as Thakur Dev. The people not only from 4-5 Talukas, but from Chhatisgad do visit the shrine. How they will be rehabilitated?</p>	
	<p>Local people should be given job opportunities.</p>	
5)	<p>In this project, educated youths of 13 villages should be given training and employment, basic facilities (drinking water, modern medical services, and education facilities) should be provided. Similarly, all the villages of Etapalli taluka should be included in this development work.</p>	<p>Suggestions have been noted.</p>

32) Dr. Devrao Holi, MLA, Gadchiroli Assembly Constituency,  
Gadchiroli.

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental
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		Consultant / Environmental Public Hearing Committee as per discussion
1)	In the meeting, people of thirteen affected villages, local people registered their suggestions and objections. All of them raised a point that employment should be given. No one has opposed the project. So congratulations as Gadchiroli People's Representative. Excavation will take place in Surjagarh and steel project will take place in Konsari.	Suggestions are noted
2)	The people of Konsari village donated land for the project. More than three hundred acres of land will go. They are also affected by the project. So for all the affected people in Surjagarh, Konsari, Etapalli taluka, a "Co-ordination Committee" should be formed immediately under the chairmanship of the District Collector. If necessary, the approval of the District Guardian Minister and Deputy Chief Minister will be taken.	Suggestions are noted
3)	One educated person from the affected family of 13 villages should be given permanent job opportunity and one uneducated person from the same family should be given job on a daily wage basis in the project.	Suggestions are noted
4)	The Committee should work to solve the problems of the people residing in the periphery of 10 km from Konsari village. The Committee will work to ensure that red water comes from the project; dust from the project does not affect the health of the people in the area and other areas.	Suggestions are noted

33) Sr. Raj. Dharmrao Baba Aatram, MLA, Aheri Assembly

Constituency & Ex Minister:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental
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		Consultant / Environmental Public Hearing Committee as per discussion
1)	22 villages-three Gram Panchayats are affected here. No one opposed the project in the meeting. Employment generation was due to the project. But more and more people should get work. There is also a demand to provide employment to women. If 50% reservation is given to women, then the company should also give job opportunities to women.	Suggestions are noted
2)	In the meeting, all the people demanded to build a hospital in every village. For that it is necessary to establish a Center Super Specialty Hospital at the center of all the villages. People need to get good and prompt medical facilities.	As suggested, further action will be initiated
3)	Similarly, there was a demand that every village should have an English medium school. So the company must try for that.	The project promoter said that a center point will be decided between all the affected villages and a hospital will be built there. Similarly, an English medium school will be started. Similarly, a school will also be built.
4)	Everyone has demanded that the company should help for the roads in the village. Project expansion will increase traffic. For that, the roads must be in good condition. Almost two thousand more vehicles will increase. There is no room for an ambulance. For that, the company should keep proper Traffic Management.	Suggestions have been noted.
5)	It has been years, but the tribal who works, has not received the agriculture bet (patta), further action in this regard should be initiated.	Suggestions have been noted
6)	The mining fund is Rs.60 crores. It should be spent on rural development work. Farmers should be given solar pumps in the fields. The company should take the initiative for that.	Suggestions have been noted

7)	People are not against the project. But they should get educational, medical facilities, youth training, employment contract and other facilities.	Suggestions have been noted
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34) Shri Ramesh Gajabe, MLA, Armori Assembly Constituency:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Expansion of this project is necessary to get employment to the unemployed. But now modern technology has come in the project and if the project is expanded to a bigger scale, it will be good for the district, because the empty hands can be employed.	Suggestions have been noted
2)	In the meeting, the people's representatives raised the need for a Vigilance Committee to solve the problems of the local people and the project promoters. I support that. Because not every person can go to some company.	Suggestions have been noted
3)	Here is CER funding for planning. It is informed that the 2.48 Crores are kept. So, it has to be increased. So other environmental schemes can be taken up.	Suggestions have been noted
4)	Measures are required to control pollution of water, land, forest, air and sound. The locals here have told about the problem caused by the dust pollution here.	Suggestions have been noted.
5)	Regarding the issue of thirteen villages, I request the Public Hearing Committee on environment, the company is doing a good project in the district. We will accept it. But first the people of thirteen villages should be considered for employment, then the district and my Armori assembly constituency should be considered. There will be many students who	Suggestions have been noted

	have done in the district, giving them employment will bring stability to his family.	
6)	The project will require 5,000 Kilo Watts of electricity. However, if the power generation project is installed along with the expansion, electricity will be available for the agricultural pumps of our farmers and the whole area will be prosperous and prosperous. So farmers will get an additional business. However, I only wish that the company continues with this expansion and that the unemployed in the district get work.	Suggestions have been noted.

**35) Shri Ashok Nete, Member of Parliament, Chimur-Gadchiroli Lok Sabha Constituency:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	In this public hearing, the village panchayat sarpanch of the thirteen villages affected and the citizens present have put their demand in the open public hearing on the environment. No one has opposed the project here. All public representatives have also supported the said project.	Suggestions have been noted.
2)	Our district has iron ore, diamond, many minerals, and manganese, especially gold. After the expansion, it is the company's job to provide facilities to the people of thirteen villages. The expansion will definitely increase the employment generation in the company. The participants demanded that only local people should get employment. I also support this demand. Women also demanded that they should also be given employment opportunities. They also have the right.	Suggestions have been noted.

3)	All the Public Representatives present here demanded that a "Co-ordination Committee" should be constituted under the Chairmanship of the District Collector to deal with the possible consequences due to the expansion of this project. I also support this.	Suggestions have been noted
4)	Similarly, the company should establish a "Skill Development Training Council" here. All courses should be made available in it. The hardworking young men and women here can earn a name not only in Surajgarh, our District, State, but also in the country and abroad.	Suggestions have been noted
5)	The company intends to establish an Integrated Processing Steel Plant here. They should do it. This will create a large amount of employment.	Suggestions have been noted
6)	However, I have two demands from the company - A) Skill Development Training Council should be established. B) Integrated Processing Steel Plant should be established.	Suggestions have been noted
7)	The traders have protested here due to the dust problem. Now the Deputy Chief Minister and Guardian Minister, Gadchiroli has announced the Mining Corridor. There will be no dust problem as all the trucks will pass through the corridor. The business people demanded a bypass, the Collector sent the proposal as well. But there will be no need for a bypass.	Suggestions have been noted
8)	The company should meet the demands of thirteen villages and the local people and should also fully implement the Environment Management Plan (EMP). Similarly, the government should pay attention to the social problems, because the collector is the representative of the	Suggestions have been noted

government. The mining fund accumulates in large quantities with the government. It should be spent for village development. The company has to spend 2% on CSR. Many people said that red water is coming in the fields. Planning should be done in this regard. It is necessary to plan whether to have a separate bank canal in this regard.	
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**36) Shri Sanjay Meena, IAS, District Collector, Gadchiroli District :-**

Shri Sanjay Meena, IAS, Collector, Gadchiroli District said that he is answering some questions himself. He said that he is giving the said answers in Hindi, because the project promoters do not know Marathi, they are from outside and since the said report is going to be sent to New Delhi, there should be no issue of translation there.

**Point No.1:-**

The first point was asked why the said public hearing was not held at Etapalli, but at the Collectorate?

- Government of Maharashtra limits the affected area to 5.0 km from the project site. As per Notification dated 29th September, 2019, it has been announced.

A public hearing should be held in the periphery i.e. 5.0 km of the project itself. But law and order issues may take second place if there is a possibility of problems arising. Etapalli was not even considered at that time. But after all the orders, environmental notices were published in newspapers, some insisted on Etapalli.

*Hindi  
07/12/18*

**Point No.2:-**

Why organized in the Collector office itself?

- Here 30-35 people could fearlessly register their thoughts, suggestions or objections without any pressure.

• In the meeting, it was asked about the District Mining Fund (DMF) and it was suggested to spend it for development works in the village.

- Up to 29<sup>th</sup> September works up to Rs. 7,43,00,000/- (Rupees Seven Crore Forty Three Lakhs) have been sanctioned. Hedry solar lights, Asha workers, distribution of bicycles to affected areas etc. The work was approved. The District Mining Fund (DMF) has been mandated to spend 60% in affected areas and 40% in unaffected areas. Don't worry about DMF. The implementation committee of DMF has not yet been constituted. For this a request will be made to the Guardian Minister, Gadchiroli District.

- An Environmental Public Hearing is conducted by Maharashtra Pollution Control Board for M/s. Lloyds Metals & Energy Limited's

Surajgarh Iron Ore Mining Project for capacity expansion from 3.0 million per year to 10.0 million per year. For this purpose, people of 13 villages were invited to attend. We wanted adults who are voters, needed here. Similarly, issues related to development have been raised in the meeting by MP, MLAs, former MLAs, and Zilla Parishad Presidents.

Many points were common points e.g. Employment, Hospitals, Schools, Roads, Bridges in the project. So the work can be carried under D.M.F. as much as possible.

I hereby request all the people's representatives - MP, MLAs to inform him of his developmental work requirements immediately, so that we can complete those works.

A Tribal Residential School can only be started by a company. The Tribal Residential School is the Eklavya Model School. Four Tribal Residential Schools have been approved and one each at Bhamragarh and Etapalli. Tribal Residential School will be started there after the clearance of land issues. There is a Tribal Residential School which is pending due to forest department issues.

The issue of National Highway was raised. A discussion was held regarding Ashti to Etapalli road. But Ashti to Lagam road cannot be widened, because it passes through the Wildlife sanctuary.

5 1/2 meters BT road is approved from Wild Life Sanctuary. The road has been approved and its work has also started. Lagam to Etapalli to Sironcha road work has been tendered. The point is that the current climb (ascent) is five and a half meters and it is to be made more than 10 meters. For this, the permission of the forest department is required. Then further proceedings.

We expect many things from the government. But since my appointment here, we try to do positive things.

Many people know that we are working with Gram Sabha. People know that we are going to acquire land for the railway project. People know that we are also working for Gondwana University. If anyone still needs information about this, they should contact the Collector's office, which is next door. The only question we all have is that we don't know what the plans are today.

People do not go to Collector office, Taluka office, Talathi office. For that, the Government at Door Step is called Citizen Benefit Distribution System. In the meeting, people's representatives raised the issue that forest rights should be obtained. Definitely should get it. Why only forest rights, there are two hundred services, they must be obtained. People need agricultural certificate, domicile certificate etc.

- So for this we are going to conduct a survey at Tehsildar level. Now there are about 12 to 15 lakh people here. They will be surveyed to see if they have any plans. After the survey it will be estimated which plan they can implement. It may take time.
- Some people demanded a mobile tower in the meeting. So it is answered that 100 by Jio, many mobile towers by BSNL, Airtel have been approved especially for East Gadchiroli. It takes space. Different towers have different needs. Jio is asking for 4,000 sq. ft., BSNL 2,500 sq. ft. and Airtel 400 sq. ft.
- So those persons who are willing to rent out their land to private land or Gram Panchayats should apply to the Tehsildar properly.
- Apart from this, any requirement or any decision taken regarding the environment should be brought to the attention of the Administration. We can convey it to the Gram Sabha. Mobile and internet are required for communication. Similarly, the administration is determined to provide whatever small things there are.
- Many facilities will be available in next 2-3 years i.e. Roads, Railways, Gondwana University, Mobile towers.
- So you are requested to cooperate with the administration.

While summarizing the meeting, the Project Officer said that Mr. Deepakbhai Atram raised good points. The issues raised by him have been positively taken up by the project promoters. Their point is employment for locals. We will provide employment to 90% locals in the Konsari project.

Another point asked is the processing project. The project officer replied that we are setting up an 8.0 million tonne Integrated Steel Plant at Konsari. Now if any project is to be started, it has a lot of legal process. So such a project will not be possible near Etapalli. It will definitely be considered in the future. Priority will be given to the people who are affected by the project.

At the concluding of the meeting, the Chairman, Environmental Public Hearing Committee thanked District Collector Gadchiroli, all the people's representatives of the district, all the present brothers and sisters of thirteen villages, project officers, MPCB officials, journalists.

He said that the views, comments, suggestions or objections raised by the participants in the meeting regarding the proposed project were recorded and it will be included in the minutes of the meeting in Marathi and English and with final EIA report, along with the written suggestions received, with the approval of Chairman of the Environment Public Hearing Committee will be submitted through MPCB Head Office to Environment, Forest & Climate Change, Govt. of India, New Delhi. An Expert Committee will take further decision accordingly. The copy of the minutes and videography will be made available to local people if demanded.

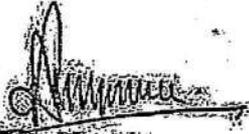
Chairman, Environment Public Hearing Committee thanked all local people, PAPs, Government officials, Police Administration and Project officials and declared that the meeting is concluded.

Meeting ended extending thanks to the Chair.

Enclosed 37 suggestions/objections received by the office.



(Atul Sathale)  
Convener, Environment  
Public Hearing  
Committee & Sub  
Regional Officer, MPCB,  
Chandrapur



(A.M. Kare)  
Member, Environment  
Public Hearing  
Committee & Regional  
Officer, MPCB,  
Chandrapur



(Dhanaji Patil)  
Chairman,  
Environment Public  
Hearing Committee &  
Additional District  
Magistrate, Gadchiroli

प्रकल्प प्रवर्तक मे. लॉयड्स मेटल्स एण्ड एनर्जी लिमिटेड यांच्या सुरजागड आयर्न ओअर माईन, सुरजागड, तालुका-एटापल्ली, जिल्हा-गडचिरोली, महाराष्ट्र या कार्यरत प्रकल्पात कृशिंग आणि स्क्रिनिंग प्रकल्पासह आयर्न ओअर (Iron Ore) ची उत्पादन क्षमता ३.० दशलक्ष प्रति वर्ष ते १०.० दशलक्ष प्रति वर्ष ३४८.०९ हेक्टर क्षेत्रात विस्तार करण्याच्या प्रस्तावाबाबत पर्यावरणविषयक जाहिर जनसुनावणी बाबतचा इतिवृत्त

दिनांक : २७/१०/२०२२  
वेळ : दुपारी १२:०० वाजता  
स्थळ : प्रकल्प स्थळ, नियोजन भवन, जिल्हाधिकारी कार्यालय गडचिरोली, ता. जि. गडचिरोली.

प्रस्तावना:-

प्रकल्प प्रवर्तक मे. लॉयड्स मेटल्स एण्ड एनर्जी लिमिटेड यांच्या सुरजागड आयर्न ओअर माईन, सुरजागड, ता. एटापल्ली, जि. गडचिरोली, महाराष्ट्र या कार्यरत प्रकल्पात कृशिंग आणि स्क्रिनिंग प्रकल्पासह आयर्न ओअर (Iron Ore) ची उत्पादन क्षमता ३.० दशलक्ष प्रति वर्ष ते १०.० दशलक्ष प्रति वर्ष ३४८.०९ हेक्टर क्षेत्रात विस्तार करण्याच्या पर्यावरणविषयक प्रस्तावाबाबत प्रकल्प प्रवर्तकांना पर्यावरण अनुमती (Environment Clearance) प्राप्त करण्यासाठी आवश्यक असलेला पर्यावरण आघात मुल्यांकन अहवाल (EIA) तयार करण्यासाठी भारत सरकारच्या पर्यावरण, वन व हवामान बदल मंत्रालय, नवी दिल्ली यांनी टीओआर दिनांक १८ जुलै, २०२२ रोजी मान्यता दिलेली आहे.

पर्यावरण आघात मुल्यांकन अधिसूचना, २००६ नुसार पर्यावरण आघात मुल्यांकन अहवालासोबत पर्यावरण जाहिर जनसुनावणी आयोजित करणे व त्यात प्रकल्पग्रस्त, स्थानिक लोक यांनी प्रस्तावित प्रकल्पाविषयी उपस्थित केलेले पर्यावरणीय मुद्दे अंतिम पर्यावरण आघात मुल्यांकन अहवालात समाविष्ट करण्याचे निर्देश दिले. तसेच सदरहू प्रकल्प हा संवर्ग ए शेड्युल १ (ए) (आय) मध्ये मोडत असून पर्यावरण अनुमती ही पर्यावरण, वन व हवामान बदल मंत्रालय, भारत सरकार, नवी दिल्ली यांच्याकडून प्राप्त करणे आवश्यक आहे.

प्रकल्प प्रवर्तक मे. लॉयड्स मेटल्स एण्ड एनर्जी लिमिटेड यांच्या सुरजागड आयर्न ओअर माईन, सुरजागड, तालुका-एटापल्ली, जिल्हा-गडचिरोली, महाराष्ट्र या कार्यरत प्रकल्पात कृशिंग आणि स्क्रिनिंग प्रकल्पासह आयर्न ओअर (Iron Ore) ची उत्पादन क्षमता ३.० दशलक्ष प्रति वर्ष ते १०.० दशलक्ष प्रति वर्ष ३४८.०९ हेक्टर क्षेत्रात विस्तार करण्याच्या पर्यावरणविषयक जनसुनावणी आयोजित करण्यासाठी महाराष्ट्र प्रदूषण नियंत्रण मंडळाकडे दिनांक २८/०७/२०२२ रोजी अर्ज सादर केला. म.प्र.नि.मंडळ चंद्रपूर व जिल्हाधिकारी, गडचिरोली यांच्या समन्वयाने जिल्हाधिकारी गडचिरोली, महाराष्ट्र राज्य यांनी गुरुवार, दिनांक २७ ऑक्टोबर, २०२२ रोजी दुपारी १२:०० वाजता

प्रत्यक्ष (physical) पर्यावरणविषयक जनसुनावणी नियोजन भवन, जिल्हाधिकारी कार्यालय, गडचिरोली, ता. जि. गडचिरोली, महाराष्ट्र येथे अधिसूचित करण्यास माध्यता दिली.

पर्यावरण आघात मूल्यांकन अधिसूचना, २००६ नुसार पर्यावरणविषयक जाहिर जनसुनावणी बैठकीच्या ३० दिवस आगोदर जाहिर जनसुनावणीची सूचना एक स्थानिक वृत्तपत्रात स्थानिक भाषेत व एक राष्ट्रीय वृत्तपत्रात इंग्रजीमध्ये प्रकाशित करणे बंधनकारक असल्याने उप प्रादेशिक कार्यालय, म.प्र. जि. मंडळ चंद्रपूर यांनी स्थानिक वृत्तपत्र लोकमत यात मराठीत व राष्ट्रीय वृत्तपत्र टाइम्स ऑफ इंडिया यात इंग्रजीत दिनांक २३/०९/२०२२ रोजी जाहिर सूचना प्रकाशित केलेली होती. त्यात निमोडित प्रकल्पामुळे परिसरातील रहिवाशी, पर्यावरणविषयक कार्यरत संस्था, सदर प्रकल्पामुळे विस्थापित होणारे रहिवाशी किंवा सदर प्रकल्पामुळे अन्य प्रकारे प्रभावित होणारे रहिवाशी यांना सदर प्रकल्पविषयी पर्यावरणविषयक विचार, टीकाटिपणी, सूचना किंवा आक्षेप जाहिरात प्रसिद्ध झाल्यापासून जनसुनावणीच्या तारखेपर्यंत स्थानिक चंद्रपूर कार्यालयात लेखी वा ईमेलद्वारे सादर करण्याचे आवाहन करण्यात आलेले होते. त्यानुसार उप प्रादेशिक कार्यालय, चंद्रपूर यांना ३७ लेखी आक्षेप प्राप्त झालेले आहे.

या प्रकल्पाबाबत तयार करण्यात आलेला प्रारूप पर्यावरण आघात मूल्यांकन अहवाल व कार्यकारी सारांश अहवाल इंग्रजी व मराठीत खालील अधिसूचित कार्यालयात नागरिकांच्या अवलोकनाई व माहितीसाठी उपलब्ध करून देण्यात आलेला होता:-

- १) क्षेत्रीय कार्यालय, पश्चिम मध्य झोन, पर्यावरण, वन व हवामान बदल मंत्रालय, न्यू सेक्रेटरीएल बिल्डिंग तळमजला, ईस्ट विंग, सिव्हिल लाईन, नागपूर.
- २) पर्यावरण व वातावरणीय बदल विभाग, १५वा मजला, नवीन प्रशासकीय इमारत, महाराष्ट्र शासन, मंत्रालय, मुंबई - ४०० ०३२.
- ३) सहसंचालक (जल प्रदूषण नियंत्रण), महाराष्ट्र प्रदूषण नियंत्रण मंडळ, कल्पतरू पॉइंट, ३रा माळा, पीव्हीआर सिनेमागृहासमोर, सायन सेकलजवळ, सायन पूर्व, मुंबई - ४०० ०२२.
- ४) प्रादेशिक कार्यालय, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, उद्योग भवन, पहिला माळा, रेल्वे स्टेशन रस्ता, चंद्रपूर.
- ५) उप प्रादेशिक कार्यालय, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, उद्योग भवन, पहिला माळा, रेल्वे स्टेशन रस्ता, चंद्रपूर.
- ६) जिल्हाधिकारी कार्यालय, गडचिरोली.
- ७) मुख्य कार्यकारी अधिकारी, जिल्हा परिषद, गडचिरोली.
- ८) महाव्यवस्थापक, जिल्हा उद्योग केंद्र, गडचिरोली.
- ९) उप विभागीय अधिकारी, उप विभागीय कार्यालय, एटापल्ली, ता. एटापल्ली, जि. गडचिरोली.
- १०) मुख्य अधिकारी, नगर पंचायत, एटापल्ली, ता. एटापल्ली, जि. गडचिरोली.
- ११) तहसीलदार, तहसील कार्यालय एटापल्ली, ता. एटापल्ली, जि. गडचिरोली.
- १२) पंचायत समिती कार्यालय, एटापल्ली, ता. एटापल्ली, जि. गडचिरोली.
- १३) गट ग्रामपंचायत कार्यालय, पुरसाळगोंडी तालुक्यातील बांदे, मल्लमपड (मल्यमपड), मांगेर, पुरसाळगोंडी, सुरजागड, हेद्री, ता. एटापल्ली, जि. गडचिरोली.

- १४) गट ग्रामांचागत कार्यालय, तोडसा (इकरा खुर्द) (अकराठाला), करतपल्ली, मठा (खर्द),  
झारगुडा (---डा), ता. एटापल्ली, जि. गडचिरोली,  
१५) गट ग्रामपंचायत कार्यालय, नागलवाडी (कुदारी) (कुटी), नागलवाडी (नागलवाडी), मोहली  
(मोली), ता. एटापल्ली, जि. गडचिरोली,

बेरिल अनुक्रमांक ०६ ते १५ वर नमूद अधिसूचित शासनाच्या विभागांना दिलेल्या त्यांना त्यांच्या  
स्तरावर सदर पर्यावरणविषयक जनसुनावणीबाबत व्यापक प्रसिध्दी देण्याबाबत फळनिष्पात  
आलेले होते. अशा प्रकारे जाहिर जनसुनावणीबाबत अधिसूचनेमध्ये नमूद केलेल्या पध्तीचा  
अवलंब करून व्यापक स्वरूपात प्रसिध्दी देण्यात आली. येणेकरून प्रकल्पबाधित किंवा संबंधित  
व्यक्तींना त्यांचे विचार, टीकाटिप्पणी, सूचना वा आक्षेप संबंधित विभागास चांदविणे साईचे हाईल.

पर्यावरण, वन व हवामान बदल मंत्रालय, भारत सरकार, नवी दिल्ली यांच्या दिनांक १४  
ऑक्टोबर, २००६ च्या पर्यावरण आघात मुल्यांकन अधिसूचनेनुसार सदस्य सचिव, महाराष्ट्र प्रदूषण  
नियंत्रण मंडळ, मुंबई यांनी कार्यालयीन आदेश ई-७६/२०२२ व्दारा पत्र क्र. बीओ/जेडी (डबल्यूपीसी)  
पीएच/बी-२२०९३०-एफटीएस-०१७७ दिनांक ३०/०५/२०२२ अन्वये खालीलप्रमाणे पर्यावरण  
विषयक जाहिर जनसुनावणी समिती गठित केली.

१) जिल्हादंडाधिकारी, गडचिरोली  
किंवा त्यांचे प्रतिनिधी  
(अपर जिल्हादंडाधिकारी यांच्यापेक्षा  
कमी दर्जाचा नसावा)

अध्यक्ष

२) महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई  
यांचे प्रतिनिधी - प्रादेशिक अधिकारी,  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ, चंद्रपूर

सदस्य

३) उप प्रादेशिक अधिकारी,  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,  
चंद्रपूर

समन्वयक

या कार्यालयास उपरोक्त प्रकल्पाबाबत ३७ सूचना, तक्रारी, निवेदने, आक्षेप प्राप्त झालेले  
असून संबंधित व्यक्ती/संस्था यांना जनसुनावणीस उपस्थित राहून त्यांच्या सूचना सूचना, तक्रारी,  
निवेदने, आक्षेप उपस्थित करण्याच्या सूचना देण्यात आल्या आहेत.

जनसुनावणी दरम्यान उपस्थितांचे हजेरीपट तसेच महाराष्ट्र प्रदूषण नियंत्रण मंडळाने सदर  
जाहिर जनसुनावणी घेण्यासाठी गठित केलेल्या समितीचा आदेश सहपत्र-२ प्रमाणे सोबत जोडलेले  
आहेत.

### जनसुनावणीचे इतिवत्तः

जनसुनावणीच्या सर्वातीस श्री अतुल सातफळ उप प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, चंद्रपूर तथा आयोजक, पर्यावरणविषयक जाहिर जनसुनावणी समिती यांनी श्री सजय मोना, भाप्रसे जिल्हाधिकारी तथा जिल्हादंडाधिकारी, गडचिरोली जिल्हा, श्री धनाजी पाटील, अपर जिल्हादंडाधिकारी, गडचिरोली तथा अध्यक्ष, पर्यावरणविषयक जाहिर जनसुनावणी समिती, श्री अ. मा. करे, प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, चंद्रपूर तथा सदस्य, पर्यावरणविषयक जाहिर जनसुनावणी समिती, प्रकल्पाचे अधिकारी, पर्यावरण क्षेत्रातील कार्यरत विविध संस्था व मोठ्या संख्येने उपस्थित स्थानिक यांचे स्वागत करून जनसुनावणीच्या कार्यपध्दतीबद्दल माहिती दिली. त्यांनी उपस्थितांना प्रस्तावित प्रकल्पाविषयी काही पर्यावरणविषयक सूचना, विचार, आक्षेप उपस्थित करण्याचे आवाहन केले. त्यांनी सांगितले की सदरहू जनसुनावणी ही स्थानिक, प्रकल्पप्रस्त यांच्यासाठीच आयोजित करण्यात आलेली असून, जेणेकरून पर्यावरणविषयक प्रश्न, शंका यांचे निरसन होईल.

समन्वयक यांनी सांगितले की सदरहू समिती ही उपस्थितांचे प्रस्तावित प्रकल्पाविषयीचे पर्यावरणविषयक शंका, टिकाटिप्पणी, सूचना वा आक्षेप नोंदविण्यासाठी असून सदरहू समितीस प्रकल्पास मंजूरी देणे, नाकारणे वा शिफारस करण्याचा अधिकार नाही. बैठकीत उपस्थितांनी प्रस्तावित प्रकल्पाविषयी पर्यावरणविषयक शंका, टिकाटिप्पणी, सूचना वा आक्षेपांची नोंद घेण्यात येऊन त्यांचे इतिवत्त मराठी व इंग्रजीत तयार करण्यात येऊन ते अंतिम पर्यावरण आघात मूल्यांकन अहवाल, प्राप्त झालेल्या लेखी सूचना यांच्यासह अध्यक्ष, पर्यावरणविषयक जाहिर जनसुनावणी समिती यांच्या समितीने मुख्यालय, म.प्र.नि.मंडळ ह्यांच्या तर्फे पर्यावरण, वन व हवामान बदल मंत्रालय, भारत सरकार, नवी दिल्ली यांना सादर करण्यात येते. तेथील तज्ज्ञ समिती त्याबाबत पुढील निर्णय घेते.

त्यांनी सांगितले की अधिसूचनेतील तरतुदीनुसार सदरहू बैठकीचे छायाचित्रिकरण व व्हिडीओ शुटींग करण्यात येत असून सादरीकरणानंतर उपस्थितांना आपले प्रश्न, सूचना, विचार, आक्षेप शांतपणे मांडावेत. त्यास प्रकल्पाचे पर्यावरण सल्लागार किंवा प्रकल्प प्रवर्तक उत्तर देतील. प्रश्न विचारताना प्रथम आपले संपूर्ण नांव व गाव सांगण्यात यावे.

आयोजक यांनी अध्यक्षांच्या परवानगीने प्रकल्पाच्या पर्यावरण सल्लागार यांना प्रस्तावित प्रकल्पाचे पर्यावरण व्यवस्थापन योजनेबाबत (Environment Management Plan) सादरीकरण करण्याची सूचना केली.

प्रकल्प अधिकारी यांनी प्रकल्पाचे विस्तारिकरण व पर्यावरण व्यवस्थापन योजनेबाबत (Environment Management Plan) सादरीकरण मराठी भाषेत केले. सादरीकरणात प्रामुख्याने खालील बाबी स्पष्ट करण्यात आल्याः-

- प्रकल्पाबाबतची सविस्तर माहिती
- प्रकल्पाचे क्षेत्रफळ, अक्षांश-रेखांश, नकाशा, बुडित क्षेत्र, लाभक्षेत्र, वन क्षेत्र, प्रकल्पाचे वैशिष्ट्ये, प्रकल्पाचे महत्त्व, परिणाम, जमीन वापर, भूकंप स्थिरता,
- प्रकल्पाचा उद्देश, सामाजिक स्थिती, रोजगाराची संधि, शेतकऱ्यांच्या प्रकल्पामुळे होणारा विकास,

- प्रकल्पाचे विश्लेषण, सारांश, निष्कर्ष
- सामाजिक व आर्थिक स्थितीचे विश्लेषण
- हवा, पाणी, जमीन, ध्वनी, विस्थापन इबाबतची माहिती
- नियोजित प्रकल्पामुळे हवा पाणी, विस्थापन, जैवविविधता यावर होणारे परिणाम व व्यवस्थापन
- प्रकल्प कार्यान्वित झाल्यानंतर केले जाणारे पर्यावरण व्यवस्थापन याबाबतची माहिती
- इतर पर्यावरण व्यवस्थापन विषयांची माहिती

आयोजक यांनी उपस्थितांना त्यांचे प्रस्तावित विस्तारिकरण प्रकल्पाविषयी काही विचार, टीकाटिप्पणी, सूचना किंवा आक्षेप असल्यास त्या नोंदविण्याचे आवाहन केले. सदर जनसुनावणी ही पर्यावरणविषयक असल्याने पर्यावरणविषयक प्रश्न उपस्थित करण्याची व सूचना, आक्षेप नोंदवितांना प्रथम आपले संपूर्ण नाव व गाव सांगण्याची सूचना केली.

आयोजक, पर्यावरणविषयक जाहिर जनसुनावणी समिती यांनी बैठकीत सांगितले की जे काही लेखी निवेदन/आक्षेप नोंदविण्यात आलेले आहेत, ते शासनास पाठविण्यात येतील. त्याचप्रमाणे उपस्थितांपैकी कोणाला जर फक्त लेखी निवेदन/आक्षेप नोंदवायचा असेल, तर ते म.प्र.नि.मंडळाच्या प्रतिनिधीस हस्तांतरित करू शकतात. त्याची पाच दिव्यात येईल. त्याचे लेखी उत्तर प्रकल्प प्रवर्तकांना संबंधित व्यक्तीस पाठविण्याची सूचना करण्यात आलेली आहे.

जनसुनावणी दरम्यान चर्चेतील प्रश्न, टीकाटिप्पणी, आक्षेप, सूचना तसेच प्रकल्प प्रवर्तक/पर्यावरण सल्लागार/ पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने खालीलप्रमाणे:-

१) मिस इलियेश हुरकेता, राहणार-मंगेर, तालुका-एटापल्ली, जिल्हा-गडचिरोली:-

अनु. क्रं.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	मी मंगेरमध्ये राहते. माझ्या गावात पहाडी आहे. पहाडीचे पाणी आमच्या शेतात जात आहे. त्या शेतासाठी काहीना काही केले पाहिजे. जे बी रुजविण्यासाठी टाकतो, ते रुजत नाही. त्या मातीने ते बुजत आहे. त्यातून आमहाला त्रास होत आहे. बैल, बकरी यांनाही पाणी पिण्याचा त्रास होत आहे. आम्ही रिमोट भागामध्ये आहोत. आमच्या मुलांचे शिक्षण व्हायला पाहिजे. माझी मुले शिकून या प्रकल्पात कामाला लागली पाहिजे. आमचे मुलांना	प्रकल्प प्रवर्तकांनी सांगितले की उपस्थित केलेल्या सर्व मुद्यांची नोंद घेण्यात आलेली आहे.

शिकवावे, ट्रेनिंग देऊन प्रकल्प त कायम लागावे. गावात दवाखाना झाला पाहिजे शाळा पाहिजे. तेथे मुले शिकली पाहिजे. शिकून सामोरे गेले पाहिजे. कानसरी प्रकल्पात आहे. तेथेही रोजगार मिळाला पाहिजे.
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२) श्री मंगेशकुमार पुंजाटी, ग्रामपंचायत-नागलवाडी मॉज कुद्री, ता. एटापल्ली जि. गडचिरोली:-

अनु क्र.	आक्षेप/सूचना/प्रश्न	घेवेली असून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणा समिती यांनी दिलेली उत्तर/आश्वासन
१)	प्रकल्पात बाधित क्षेत्रातील शिक्षित, अशिक्षित युवक युवतींना रोजगाराची संधि देण्यात यावी.	प्रकल्प प्रवर्तक यांनी सांगितले प्रकल्पात स्थानिक व प्रकल्प बाधितांना रोजगाराची संधि देण्यात येईल.
२)	आयटीआय सारखे उच्चशिक्षित प्रशिक्षण मोफत देण्यात यावे.	सूचनेची नोंद घेण्यात आली.
३)	शासकीय अधिसूचनेनुसार सीएसआर निधी हा ग्रामपंचायत क्षेत्रात खर्च करण्यात यावा, त्यामुळे ग्रामविकासास मदत होईल.	अधिसूचनेनुसार सीएसआर निधी खर्च करण्यात आलेला आहे.
४)	कष्टकऱ्यांना वनजमिनीत कायमचे पट्टे देण्यात यावे. प्रलंबित नवीन वनजमिनीवर अतिक्रमणधारकास मालकी हक्काचे कायमस्वरुपी पट्टे देण्यात यावे.	सूचनेची नोंद घेण्यात आली.
५)	खनिज उत्पादनात खाणीतून खनिजयुक्त गढूळ पाणी येते. ते शेतीला नुकसान करणारे असल्याने त्याचा बंदोबस्त करण्यात यावा.	प्रकल्प प्रवर्तकांनी सांगितले की शेतीचे नुकसान न होण्यासाठी सर्व उपाययोजना करण्यात येतील.
६)	सदरची गावे नदीकाठी असून पुरापासून धोका असल्याने कंपनीने बंधार बांधून पाणी अडवणे व रस्ता बांधू नये.	सूचनेची नोंद घेण्यात आली.
७)	भविष्यात खनिज उत्खनन भूसुरंगामुळे प्रदूषण निर्माण होऊन गावे विस्तापित होण्याची शक्यता १००% नाकारता येत नाही.	सूचनेची नोंद घेण्यात आली.
८)	कुटुंबाच्या नावे असलेली संपूर्ण मालमत्ता जमिन वा इतर संसाधने याची पूर्णतः भरपाई करून पुनर्वसन मूलभूत सोयीसुविधा पुरविणे याची जबाबदारी शासनाची राहिल, संपूर्ण सोयीसुविधा पुरवूनच पुनर्वसन करण्यात यावे.	सूचनेची नोंद घेण्यात आली.

१)	नागरिकांच्या आरोग्याच्या दृष्टीने अत्याधुनिक आरोग्यसेवा व सुविधा पुरविण्यात याव्यात	प्रकल्प प्रवर्तक यांनी सांगितले की सूचनेची नोंद घेण्यात आली.
२)	शाळाबाहेर असलेल्या मुलांमलासाठी शाळा व शिक्षकांची सोय करून देण्यात यावी.	सूचनेची नोंद घेण्यात आली.
३)	कंपनीने आपल्या सोमच्या व्यतिरिक्त काम करू नये आणि सोमची मर्यादा ओलांडू नये.	सूचनेची नोंद घेण्यात आली.

३) श्री सौरभ कवड, ग्रामपंचायत-परसलगुडी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	हा जो प्रकल्प विस्तार होणार आहे, येथे स्थानिक रोजगार मुले, लोक आहेत. त्यांना रोजगार मिळाला पाहिजे.	प्रकल्प प्रवर्तक यांनी सांगितले की प्रकल्पात 90% रोजगार हा स्थानिकांनाच देण्यात येणार आहे.
२)	तसेच स्थानिक मुलांना शिक्षणासाठी इंग्रजी माध्यमाची शाळेची गरज आहे. ती पूर्ण करावी.	सूचनेची नोंद घेण्यात आली.
३)	गावातील लोकांसाठी सर्व सुविधा असलेले २४ तास चालणारे सरकारी हॉस्पिटल त्वरित चालू करावे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे अद्ययावत हॉस्पिटल बांधण्यात येईल.

४) श्री रोहित बाबूराव धडवे, गाव-सुरजागड, तालुका-एटापल्ली, जिल्हा-गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	सुरजागड प्रकल्पात बाधित गावे आहेत. त्या गावातील लोक रोजगारबाधित आहेत. तरी त्या गावातील लोकांना रोजगार मिळावा.	प्रकल्प बाधित गावातील लोकांना रोजगाराची संधि देण्यात येईल.
२)	आमच्या क्षेत्रात इंग्लिश माध्यमाची महिला ते बारावीपर्यंत शाळा पाहिजे. आमच्या गावात अद्ययावत हॉस्पिटल पाहिजे. ते २४ तास असावे. जाण्या-येण्यासाठी चांगले रस्ते पाहिजे. मुलांना राहण्यासाठी वसतीगृह (hostel) त्वरित बांधण्यात यावे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे शाळा बांधण्यात येईल. त्याचप्रमाणे वसतिगृहांबाबत निश्चितच सकारात्मक निर्णय घेण्यात येईल.

५) श्री अंकुश गावडे, राहणार मोहली, ग्रामपंचायत नागुलवाडी, जिल्हा-गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चचेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आशवासने
१)	आपला देशाला स्थापित मिळून ७५ वर्षे होत आहेत. तरीसुद्धा माझ्या गावात वीज नाही. वैदकीय सुविधा नाहीत. पावसाळ्यात वैदकीय सुविधा मिळण्यासाठी खूपच त्रास होतो. तरी गावात अद्ययावत हॉस्पिटल बांधण्यात यावे. गावात रूग्णवाहिका येऊ शकत नाही. कारण गावातील नदीवर पूल नाही. त्यासाठी पूल बांधण्यात यावा.	सूचनाची नोंद घेण्यात आली. प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल.
२)	त्याचप्रमाणे मायनिंग फंडातील रक्कम गावातील विकासासाठी खर्च करण्यात यावा. शेतीसाठी सर्व शेतकऱ्यांना सोलर ऊर्जा पुरविण्यात यावी. ग्रामपंचायतीचा लोकाना रोजगाराची संधि प्रकल्पात देण्यात यावी.	सूचनाची नोंद घेण्यात आली.

६) सौ. मीता मंगेश मटाली, सहणगर-बाडे, तालुका एटापल्ली, जिल्हा-गडचिरोली.

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चचेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आशवासने
१)	प्रकल्पात महिलांना रोजगार मिळाला पाहिजे. गावात पहिली ते बारावी कॉन्क्रेट शाळेची गरज आहे. ती त्वरित सुरु करावी. गावात अद्ययावत हॉस्पिटल बांधण्यात यावे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल.
२)	गावातील मुलां-मुलींना प्रशिक्षण (training) देऊन प्रकल्पात रोजगाराची संधि देण्यात यावी.	प्रकल्प प्रवर्तक यांनी सांगितले की याबाबत निश्चितच सकारात्मक निर्णय घेण्यात येईल.

येथे आयोजक, पर्यावरणविषयक जाहिर जनसुनावणी समिती यांनी सांगितले की रोजगार, रस्ता, दवाखाना, शाळा याबाबत सर्वांनीच मागण्या केलेल्या आहेत. सदरहू बैठक ही प्रस्तावित विस्तारिकरण प्रकल्पाच्या पर्यावरणविषयक बाबींविषयी आहे. तरी उपस्थितांना आवाहन करण्यात येते की त्यांनी प्रस्तावित प्रकल्पाच्या पर्यावरणविषयक काही सूचना, आक्षेप, टीकाटिप्पणी असल्यास त्या उपस्थित करण्यात याव्यात.

७) श्री नामस करवे मराठे नामलवाडी ग्रामपंचायत सदस्य, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	आम्हाला रोजगार पाहिजे. त्याचप्रमाणे गावातील लोकांना मोफत औषधांपचार पाहिजे.	प्रकल्पात स्थानिकांनाच रोजगारी संधि देण्यात येईल.

८) ललिता ईचामी, नानावडी, कसब ग्रामपंचायत, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	गावातील पुरुष स्त्रियांना प्रकल्पात रोजगार देण्यात यावा. गावातील रस्ता चांगला करा. गावात इंग्रजी माध्यमाची शाळा चालू करण्यात यावी.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे इंग्रजी माध्यमाची शाळा चालू करण्यात येईल.
२)	गावातील लोकांच्या आरोग्यासाठी एक सरकारी दवाखाना त्वरित चालू करण्यात यावा.	सूचनेची नोंद घेण्यात आलेली असून जिल्हाधिकारी कार्यालयात सदरहू सूचना पाठविण्यात येईल.

९) श्री योगेश सडमे, गाव-हेद्री, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	सर्वांनी आपापली मते मांडली, त्याचप्रमाणे माझेही मत मांडत आहे. परिसरातील बेरोजगारांना रोजगाराची संधी द्यावी.	प्रकल्प प्रवर्तकांनी सांगितले की स्थानिकांना प्रकल्पात १०% रोजगाराची संधि देण्यात येणार आहे.
२)	हेद्री गावातील रस्ते हे पूर्णपणे खराब झालेले आहेत. तरी त्या रस्त्यांची त्वरित दुरुस्ती करण्यात यावी.	सूचनेची नोंद घेण्यात आली.
३)	आलदंडी येथील पूल बंद करण्यात आलेला आहेत.. भविष्यात तो पूल मडू शकतो. तर त्याचे नुतनीकरण करण्यात यावे.	सूचनेची नोंद घेण्यात आली.

६)	प्रकल्पात देण्यात यावी. आमच्या गावात इंग्रजी माध्यमाची शाळा तसेच अत्याधुनिक हॉस्पिटल बांधण्यात यावेत.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे इंग्रजी माध्यमाची शाळा चालू करण्यात येईल.
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१०) श्री एकज एवका, राहणार-बाडे, ता. एटापल्ली, जि. गडचिरोली:-

अनु क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	आमच्या गावातील रस्त्यात पूर्णपणे खडे आहेत. गावासाठी चांगला रस्ता पाहिजे. रस्त्याच्या कडेची झाडे ही पूर्णपणे तुटलेली आहेत.	सूचनेची नोंद घेण्यात आली.
२)	गावात काव्हेट शाळा आणि हॉस्पिटलची गरज आहे. तर ते उभारण्यात यावे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे इंग्रजी माध्यमाची शाळा चालू करण्यात येईल.
३)	बाडे गावातील पूल बांधलेला नाही. त्याची गरज आहे. रात्री-वेरात्री रुग्ण माणसाला घेऊन जाता येत नाही. तरी बाडे गावात पूल बांधण्यात यावा.	सूचनेची नोंद घेण्यात आली.
४)	गावात पदवीधर खूप आहेत. त्यांना अजूनही रोजगार मिळालेला नाही.	प्रकल्पात स्थानिकांना ९०% रोजगाराची संधि देण्यात येईल.

११) श्री मनोज तवाडे, राहणार-कुशापुरी, ता. एटापल्ली, जि. गडचिरोली:-

अनु क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	आमच्या ग्रामपंचायत हद्दीत बऱ्याच समस्या आहेत. आमच्या कुशापुरी ग्रामपंचायतीतील जास्तीत जास्त लोकांना प्रकल्पात रोजगार देण्यात यावा. कुशापुरी गावात नेहमीच वीज नसते. त्याचप्रमाणे गावात रस्ता चांगला नाही. तरी रस्त्याची दुरुस्ती करण्यात यावी. सर्वांत महत्वाचे आहे शेती. तर शेतीत सोलर वीज आणि नळ ही सुविधा देण्यात यावी.	प्रकल्पात ९०% रोजगार हा बाधित ग्रामपंचायत क्षेत्रातील लोकांना देण्यात येईल.

१२) मिस सोनी सुरेश शेंडे, सहकार- पुरसलगाडी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासन
१)	कंपनीच्या व्यवस्थापकीय संचालकांनी महिलासुद्धा काम करू शकतात हा आत्मविश्वास दिला. आरिसाला प्रशिक्षणासाठी पाठविले व आज आम्ही येथे सुरजागड प्रकल्पात काम करत आहोत. ज्या रस्त्यावरून आम्ही गाडी चालवता, ती रस्ता चांगला झाला पाहिजे.	सूचनेची नोंद घेण्यात आली.
२)	परिसरात शेतीवर लोक जगत होते. आताही जगतात, पण शेतात आता ताल पाणी आत शिरते. त्याचा बंदोबस्त करण्यात यावा.	त्यासाठी प्रकल्पात सयंत्रणा कार्यान्वित करण्यात येईल.
३)	एटापल्ली तालुक्यात असणाऱ्या अशिक्षित व शिक्षित युवक युवती आहेत, त्यांना प्रकल्पात रोजगाराची संधि मिळावी.	प्रकल्पात ९०% रोजगार हे स्थानिक युवक युवतींनाच देण्यात येतील.
४)	त्याचप्रमाणे आमच्या गावात शाळा, इमर्जन्सी हॉस्पिटल पाहिजे. हे आदिवासीबहुल क्षेत्र असून वीज नसते, तर पाणीही वेळेवर मिळत नाही.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावाच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे इंग्रजी माध्यमाची शाळा चालू करण्यात येईल.

१३) श्री रामजी गुड्ड, गाव-बांडे, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासन
१)	आमच्या गावात रस्ता चांगला नाही. पूर्णपणे खडे पडलेला रस्ता आहे. त्याचप्रमाणे गावात चांगला दवाखाना नाही. गावातील युवक युवतींना रोजगाराची संधि प्रकल्पात मिळावी. त्याचप्रमाणे शेततात सर्वांना बोरखेल सुविधा देण्यात यावी.	प्रकल्पातील ९०% रोजगार हे स्थानिक युवक युवतींना देण्यात येतील.

१४) श्री रमेश विवानी, राहणार-मंगर, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	माझे दोतूच प्रश्न आहेत. खाणीतून होणा-या ध्वनि, वायू व धुळीच्या प्रदूषणाचे नियंत्रण व उपाययोजना सांगण्यात याव्यात. कंपनीने परिसरात प्रदूषणाचा त्रास न होण्यासाठी केलेल्या उपाययोजना याची माहिती द्यावी.	प्रकल्पात पर्यावरण व्यवस्थापन योजना (Environment Management Plan) त्वरित अंमलात आणण्यात येईल.
२)	खाणीच्या प्रकल्पासाठी जेवढे झाडे तोडण्यात आली, त्या परिसरातच त्या झाडांचे पुनरोपण तात्कास करावे.	सूचनेची नोंद घेण्यात आली.

१५) श्री राकेश सडमे, ग्रामपंचायत-परसलगडी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	येथील लोकांना महामंडळाच्या वरुची जरूरी आहे. त्याचप्रमाणे स्थानिकांना एक मोबाइल टावरची आवश्यकता आहे.	सूचनांची नोंद घेण्यात आली.

१६) श्री सुभाष पंजाबराव टुपा, राहणार-मालमपाडा, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	त्यांनी हिंदीत सांगितले की माझा गाव खाणीपासून अंदाजे तीन कि.मी. दूर आहे. खाणीतून बाहेर येणार नाला माझ्या गावाजवळून जातो. त्यातून येणारी लाज माती ही आमच्या शेतात पूर्णपणे पसरलेली आहे. त्याचा बंदोबस्त हा कंपनीने करावा.	सूचनेची नोंद घेण्यात आली. प्रकल्पात पर्यावरण व्यवस्थापन योजना (ईएमपी) राबविण्यात येणार आहे.
२)	स्थानिकांनी मागणी केल्याप्रमाणे महाविद्यालय व दवाखाना आमच्या मलमपाडी गावातही त्वरित सुरु करण्यात यावे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे

		दुर्गम माध्यमाची शाळा चालू करण्यात येईल. त्याचप्रमाणे शाळाही बांधण्यात येईल.
३)	हमारे गाँवके किसान जिनके पास गिनाचना पट्टा है, और किसीके पास नहीं है तो उनको पट्टेका नियोजन कर दे।	सूचनेची नोंद घेण्यात यावी.
४)	आमच्या गावात गेले तीन महिने वीज नाही. गेले दोन महिने एमएसईबी कार्यालयात चकस मारून कटाळवी आहेत. कोणोही समाधानकारक उत्तर देऊ शकलेले नाही. तर याचा बंदीबस्त कंपनीकडून केला असता तर बरे झाले असते.	सूचनेची नोंद घेण्यात यावी.
५)	आमच्या गावातील अतिक्रमण असो वा घट्ट्याची जागा असो, सोलर पंपाची सुविधा देण्यात यावी. हेडपासन मलमपाडीपर्यंतचा रस्ता पूर्णपणे खराब आहे. तरी तो त्वरित दुरुस्त करण्यात यावा.	सूचनेची नोंद घेण्यात आली.

१७) श्री झुलसामाहा, राहणारा-मंगरी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चचेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	कंपनीत जागा असूनही जागा रिक्त नाहीत असे सांगून स्थानिकांना रोजगाराची संधि देण्यात येत नाही. बाहेरच्या लोकांना रोजगार देतात, मग स्थानीकांना रोजगाराची संधि का देत नाहीत? सादरीकरणात दोन हजार लोकांना रोजगार मिळेल असे सांगितले. मात्र लेखी अहवालात तीन हजार असे लिहिलेले आहे.	प्रकल्प प्रवर्तक यांनी सांगितले की प्रकल्पात ९०% रोजगाराची स्थानिकांनाच देण्यात येणार आहे.

१८) मिस तारा मटाऊ, राहणार-पुरसलगांडी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चचेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	माझ्या गावात सिमेंट कोंक्रीट रस्ता पाहिजे, दवाखाना पाहिजे. माझ्या बरोबर आलेल्या मुली विचारतात की जर पुरुषांना	सूचनेची नोंद घेण्यात आली.

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# MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 07172-251965/272410/258062

Fax: 07172-251965

Visit us at [www.mpcb.gov.in](http://www.mpcb.gov.in)

E-mail: [orohandrapur@mpcb.gov.in](mailto:orohandrapur@mpcb.gov.in)



Sub-Regional Office  
Udyog Bhavan, 1<sup>st</sup> Floor  
Railway Station Road  
Chandrapur - 442401

Your Service is our Duty

No. MPCB/SROCI/CG/ 1/2022

Date: 18/11/2022

To:  
The Joint Director (WPC),  
M. P. C. Board, Sion (E),  
Mumbai-22.

Sub: Minutes of Environmental Public Hearing in respect of Proposed Expansion of production capacity from 3.0 MTPA (ROM) to 10.0 MTPA (ROM) alongwith crushing & screening plant over an extent of 348.09 Ha. Area at Vill. Surjagarh, Tal. Etapalli, Dist. Gadchiroli proposed by M/s. Lloyd Metals & Energy Ltd., Surjagarh Iron Ore Mine, Vill. Surjagarh, Tal. Etapalli, Dist. Gadchiroli.

- Ref:-
- 1) Board's Office Order No. E-76 of 2022 dated 30/09/2022 regarding Panel.
  - 2) Public Hearing conducted on 27/10/2022 at Niyojan Bhavan, District Collector Office Area, Tal. Dist. Gadchiroli.

Sir,

With reference to above cited subject matter, M/s. Lloyd Metals & Energy Ltd., Surjagarh Iron Ore Mine, Vill. Surjagarh, Tal. Etapalli, Dist. Gadchiroli had applied to the Board for conducting Environmental Public Hearing for their Proposed Expansion of production capacity from 3.0 MTPA (ROM) to 10.0 MTPA (ROM) alongwith crushing & screening plant over an extent of 348.09 Ha. Area at Vill. Surjagarh, Tal. Etapalli, Dist. Gadchiroli. The Public Hearing was conducted on 27/10/2022 at Niyojan Bhavan, District Collector Office Area, Tal. Dist. Gadchiroli, submitting herewith the copies of proceedings of the Public Hearing as under:

- 1) Minutes of Public Hearing in English & Marathi (One original Copy & one photocopy)
- 2) Copy of attendance sheet
- 3) Office order for constitution of Public Hearing Panel
- 4) Notices of Public Hearing published in English & Marathi Newspapers
- 5) Copies of written submissions received regarding project
- 6) DVD of video shooting at the time of Public Hearing
- 7) Executive Summary (English & Marathi)
- 8) EIA Report

This is submitted for your perusal and onward submission.

Thanking you.

Yours Faithfully



(A. P. Salfale)

Sub-Regional Officer, Chandrapur.

Copy submitted for information to:-

- 1) The District Collector, District Collector Office, Gadchiroli.
- 2) Regional Officer, M. P. C. Board, Chandrapur.
- 3) EIC, M. P. C. Board, Mumbai - for display on website of the Board.

Copy for information to:-

✓ M/s. Lloyd Metals & Energy Ltd., Suragadh Iron Ore Mine, Vill. Suragadh, Tal. Etapalli, Dist. Gadchiroli.

**MINUTES OF THE ENVIRONMENT PUBLIC HEARING FOR PROPOSED EXPANSION OF PRODUCTION CAPACITY FROM 3.0 MTPA (ROM) TO 10.0 MTPA (ROM) ALONGWITH CRUSHING & SCREENING PLANT OVER AN EXTENT OF 348.09 HECTOR AREA AT VILLAGE SURJAGARH, TALUKA ETAPALLI, DISTRICT GADCHIROLI, MAHARASHTRA BY PROJECT PROPONENT M/S. LLOYD METALS & ENERGY LIMITED, SURJAGARH IRON ORE MINE, AT VILLAGE SURJAGARH, TALUKA ETAPALLI, DISTRICT GADCHIROLI, MAHARASHTRA**

Date : 27-10-2022  
Time : 12:00 A.M.  
Place : Niyojan Bhavan, District Collector Office, Gadchiroli, Tal. Dist. Gadchiroli

**Preamble:-**

Project Proponent M/s. Lloyd Metals & Energy Ltd., Surjagarh Iron Ore Mine, Village Surjagarh, Tal. Etapalli, Dist. Gadchiroli, Maharashtra has applied to Environment, Forest & Climate Change Department (MoEF & CC) Govt. of India, (Gol), New Delhi for permission of carrying out the study and preparation of Environment Impact Assessment (EIA) Report for obtaining Environmental Clearance for the proposed expansion of production capacity from 3.0 MTPA (ROM) to 10.0 MTPA (ROM) alongwith crushing & screening plant over an extent of 348.09 hector area at Village Surjagarh, Tal. Etapalli, Dist. Gadchiroli, Maharashtra.

The Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi (MoEF & CC, Gol, New Delhi) approved Terms of Reference (TOR) on 18-07-2022. As per Environmental Impact Assessment Notification, 2006, the environment study should be carried before environmental public hearing and to include in the final environmental impact assessment report the environmental issues raised by the project affected people about the proposed project. As the proposed project falls under Category A Schedule 1 (a) (i), it is mandatory to the Project Proponent to obtain prior Environment Clearance (EC) from MoEF & CC, Gol, New Delhi.

Project Proponent M/s. Lloyd Metals & Energy Ltd., Surjagarh Iron Ore Mine, Village -Surjagarh, Tal. Etapalli, Dist. Gadchiroli, Maharashtra, has applied Maharashtra Pollution Control Board on 28/07/2022 for conducting Environment Public Hearing.

District Collector, Gadchiroli, Maharashtra State, in co-ordination with MPCB Chandrapur Office, approved to hold a public hearing on 27-10-2022. It is directed to conduct the Online public hearing. The meeting number and password was made available.

As per EIA Notification, 2006, 30 days advance public notice was published by Sub Regional Office, MPCB Chandrapur in the Local Newspaper in Daily Lokmat for Marathi and in National Newspaper daily The Times of India for English on 23-09-2022. An appeal is made to residents of the area, environmental organizations, residents to be displaced by the project or residents to be affected by the project in any other way to submit their views, comments, suggestions or objections about the proposed project in writing or by email to the local MPCB Chandrapur office till the date of public hearing.

Also copy of draft EIA report and executive summary in Marathi and English were made available at various notified offices of Government for the observation, study and comments of the local people as under:-

- 1) Zonal Office, Western-Central Zone, Environment, Forest and Climate Change Department, New Secretarial Building, Ground Floor, East Wing, Civil Line, Nagpur;
- 2) Environment & Climate Change Department, 15th Floor, New Administrative Building, Maharashtra Government, Mantralaya, Mumbai - 400 032.
- 3) Joint Director (Water Pollution Control), Maharashtra Pollution Control Board, Kalpataru Point, 3rd Floor, Opp. PVR Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022
- 4) Regional Office, Maharashtra Pollution Control Board, Udyog Bhavan, 1st Floor, Railway Station Road, Chandrapur
- 5) Sub Regional Office, Maharashtra Pollution Control Board, Udyog Bhavan, 1st Floor, Railway Station Road, Chandrapur
- 6) District Collector, Gadchiroli
- 7) Chief Executive Officer, Zilla Parishad, Gadchiroli
- 8) General Manager, District Industries Centre, Gadchiroli
- 9) Sub Divisional Officer, Sub Divisional Office Etapalli, Tal. Etapalli, Dist. Gadchiroli
- 10) Nagar Panchayat, Etapalli, Tal. Etapalli, Dist. Gadchiroli.
- 11) Tahsil Office Etapalli, Tal. Etapalli, Dist. Gadchiroli
- 12) Panchayat Samiti Office Etapalli, Tal. Etapalli, Dist. Gadchiroli
- 13) Gut Gram Panchayat Office Pursalgondi/ Bande / Mallampad (Matyampad) / Manger / Parsalgondi / Surjagarh/Hedri/ Tal. Etapalli, Dist. Gadchiroli
- 14) Gut Gram Panchayat Office Todsa (Ekara Kh. (Akeratola), Karampalli Peitha(s), Zareguda (Jharewada)), Tal. Etapalli, Dist. Gadchiroli
- 15) Gut Gram Panchayat Office Nagulwadi (Kudari (Kudri), Nagulwadi (Nagulpadi), Mohrali (Morli), Tal. Etapalli, Dist. Gadchiroli

It is also informed to the notified government departments (Sr. No. 06 to 15 as above) about giving wide publicity at their level regarding Environmental Public Hearing.

The public hearing was thus widely publicized following the due procedure as per the Notification, so that it would be convenient for the project affected or concerned persons to register their views, comments, suggestions or objections with the concerned department. As per the directives, the public consultation is arranged on the project site.

As per the EIA Notification as issued by the MoEF & CC, Gov. New Delhi dated 14<sup>th</sup> September, 2006, Member Secretary, Maharashtra Pollution Control Board has constituted Environment Public Hearing Committee vide no. E-78/2022 under letter no. BO/JD(WPC) PH/B-220930-FTS-0177, dated 30/09/2022 as under :-

- |  |          |
|--|----------|
| 1) District Magistrate, Gadchiroli<br>or his representative not below<br>the rank of an Additional District<br>Magistrate              | Chairman |
| 2) Representative of Maharashtra<br>Pollution Control Board, Mumbai<br>Regional Officer, Chandrapur,<br>MPCB, Udyog Bhavan, Chandrapur | Member   |
| 3) Sub Regional Officer, Chandrapur<br>MPCB, Udyog Bhavan, Chandrapur  | Convener |

This office is in receipt 37 notices, complaints, statements, objections regarding the above project and the persons / concerned institutions have been informed to attend the public hearing and submit their views, opinion, suggestions or objections if any complaints, statements, objections.

The attendance sheets of the participants during the public hearing as well as the Order of the Environment Public Hearing Committee constituted by the Maharashtra Pollution Control Board are attached herewith as Annexure-I & II.

Minutes of the Environment Public Hearing:-

At the beginning of the meeting, Shri Atul Satfale, Sub-Regional Officer, Maharashtra Pollution Control Board, Chandrapur and Convener, Environment Public Hearing Committee welcomed Shri Dhanraj Patil, Additional District Magistrate, Gadchiroli and Chairman, Environment Public Hearing Committee; Shri A. M. Kare, Regional Officer, Maharashtra Pollution Control Board, Chandrapur and Member, Environment Public Hearing Committee, Project officials, NGOs working in the field of environment and local people who were present in large number and informed all the procedure of the public hearing. He appealed all the participants to raise views, doubts, ideas, suggestions or

objections regarding the proposed project in environmental angle only. He said that the public hearing is organized only for the local people and project affected persons, so that the environmental issues --- doubts would be resolved.

Convener of the meeting further informed that this meeting is arranged to know the feelings, suggestions or objections of the local people for the proposed project in environmental angle only and this Committee has no right to sanction, reject or recommend the proposed project. The suggestions or objections received during the meeting will be noted and it will be included in the minutes of the meeting in Marathi and in English and it will be submitted alongwith Final EIA report, the written suggestions/objections with the approval of Chairman of the Environment Public Hearing Committee through MPCB Head Office to Environment, Forest & Climate Change Ministry, Govt. of India, New Delhi. An Expert Committee will take further decision accordingly.

Convener of the meeting further informed that as per the provisions of the Notification, the meeting is being photographed and video is being shot and after the presentation, the participants can raise their questions, suggestions, thoughts and objections. The Project Environmental Consultant or Project Proponent will answer the same. While asking questions, first inform your full name and residence village.

With the permission of Chairman of the Environment Public Hearing Committee, Convener asked Environment Consultant to give presentation of Environment Management Plan of the proposed project.

Project Consultant informed regarding expansion of the project and Environment Management Plan in local language Marathi. Following points were explained in the meeting:-

#### Detailed Information of the Project -

- Project Area, Latitude-Longitude, Map, Submerged Area, Beneficiary Area, Forest Area, Project Features, Project Significance, Consequences, Land Use, Earthquake Stability;
- Project objectives, social status, employment opportunities, development of farmers due to the project;
- Project analysis, summary, findings;
- Analysis of social and economic status
- Information about air, water, land, sound, project affected areas etc.
- Impact and management of air, water, displacement, biodiversity due to planned project
- Information on environmental management after project implementation
- Information on other environmental management .

After reading the suggestions given by Hon'ble Member of Parliament, Convener appealed to the participants to raise their environmental suggestions

or objections about the proposed project. While raising questions, inform the full name, village. He also informed Project Environment Consultant and Project Proponent to give appropriate answers.

**Views, questions, suggestions/objections raised during the Environment Public Hearing and the answers/promises given by the Project Proponent**

**1) Ms. Eligresh Hurketta, Residence - Manger, Tal - Etappali, Dist - Gadchiroli :-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	I live in Manger. There is a hill in my village. Mountain water comes in our fields. Somebody should do to avoid the water to the farm. When sows a seed to take root, does not take root. It is being buried by that soil. It is bothering us. Bullocks and goats are also suffering from drinking water. We stay in a remote area. Our children should be educated. My children should study and work in this project. Our children should be taught, trained and put to work on projects. There should be a hospital in the village and need a school. Children should learn there. You have to learn and deal with it. There is an opportunity in the project, there should be employment.	Project Proponent said that all the points raised have been noted.

**2) Shri. Mangeshkumar Pungati, Gram Panchayat-Nagulwadi, Mouje Kudri, Tal. Etapalli, Dist. Gadchilori:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Educated and uneducated young boys and girls of the affected areas should be given job opportunities in the project.	Project Proponent said that in the project, the local people and project affected people will be given job opportunities.
2)	Higher education training like ITI should be provided free of charge.	Suggestion is noted.

3)	According to the Government Notification, CSR funds should be spent in the Gram Panchayat area, so it will help in village development.	CSR funds have been spent as per Notification.
4)	Toilers should be given permanent leases in forest land. Permanent leases of ownership rights should be given on pending new forest land.	Suggestion has been noted.
5)	Mineral production involves mineral-rich muddy water from the mine. It should be controlled as it is harmful to agriculture.	Project Promoter said that all measures will be taken to avoid damage to agriculture.
6)	Since the said villages are on the banks of the river and there is danger from floods, the company should not block the water by building a dam and build a road.	Suggestion is noted.
7)	100% chance of displacement of villages due to mineral mining landmines in future cannot be ruled out.	Suggestion is noted.
8)	It will be the responsibility of the government to provide basic facilities for rehabilitation by fully compensating the entire property, land or other resources owned by the family, rehabilitation should be done by providing all the facilities.	Suggestion is noted.
9)	Most advance healthcare services and facilities should be provided for the health of citizens.	Project Proponent informed that the suggestion is noted.
10)	Schools and teachers should be provided to children, who left the school in between for some or other reasons.	Suggestion is noted.
11)	The company should not operate outside its lease area and should not cross lease area.	Suggestion is noted.

3) Shri Saurabha Kavadu, Gram Panchayat Pursaigundi, Tal.Etapalli,  
Dist - Gadchiroli:-

	medical facilities during monsoon. Hence, an up-to-date hospital should be built in the village. Ambulances cannot come to the village, as there is no bridge over the river in the village. A bridge should be built immediately.	affected villages and the hospital will be built there.
2)	Similarly, the amount from mining fund should be spent for village development. Solar energy should be provided to all farmers for agriculture. Gram Panchayats should provide job opportunities to the people in the project.	Suggestion is noted.

**6) Mrs. Mita Mangesh Matali, Residence - Bande, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Women should get job opportunities in the project. There is a need for 1st to 12th convent school in the village. It should be started immediately. An up-to-date hospital should be built in the village.	Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there.
2)	Boys and girls of the village should be given training and should be given job opportunities in the project.	Project Proponent said that a positive decision will definitely be taken in this regard.

Convener, Environment Public Hearing Committee said that everyone has made demands regarding employment, roads, hospitals, schools. The said meeting is about the environmental aspects of the proposed expansion project. However, the participants are requested that if they have any suggestions, objections or criticisms regarding the environment of the proposed project, they should raise it.

**7) Shri Namsu Karve Marathe, Nagulwadi Grampanchayat Member:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	This project which is going to expand, local unemployed young boys and girls, should get job opportunities in the project.	Project Proponent informed that 90% job opportunities is given to local people only.
2)	Also an English Medium School needed for local pupils to learn. It should be completed.	Suggestion is noted.
3)	A 24-hour government hospital with all facilities should be opened immediately for the people of the village.	Project Promoter said that a center point will be decided between all the affected villages and an up-to-date hospital will be built there.

4) Shri Rohit Baburao Dhadabe, Vill. Surjagarh, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	There are villages affected in Surjagarh project. The people in the villages are jobless. Hence, the people of the affected villages should get employment.	The Project Affected Persons (PAPs) will be given job opportunity.
2)	In our area, we need an English medium school from 1st to 12th. Our village needs an up-to-date hospital. It should be opened for 24 hours. Good roads are needed for commuting. A hostel should be constructed immediately to accommodate the children.	Project Proponent said that a center point will be decided between all the affected villages and schools will be built there. Similarly, a positive decision will definitely be taken regarding the hostels.

5) Shri Ankush Gavade, Residence - Nagulwadi, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	It has been 75 years since our country got independence. Still my village has no electricity, no medical facilities. It is very difficult to get	The suggestion was noted. Project Proponent said that a center point will be decided between all the

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	We need job opportunities in the project. Also free medical services be provided in the village.	Only Local people will be given job opportunities.

8) Lalita Echani, Nanayadri, Kusumb Gram Panchayat, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Men and women of the village should be given job opportunities in the project. Improve village road. An English medium school should be started in the village.	Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there. Similarly an English medium school will be opened.
2)	A Government hospital should be opened immediately to provide health services to the villagers.	Suggestion is noted and it will submitted to the District Collector Office.

9) Shri Yogesh Sadame, Vill. Hedri, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Many people have expressed their opinion. So also I express my opinion. The job opportunities should be extended to the unemployed.	Project Proponent said that local people will be given 90% job opportunities in the project.
2)	Roads in Hedri village are completely damaged. However, those roads should be repaired immediately	Suggestions have been noted.
3)	The bridge at Aladand has been closed. In future, that bridge may collapse. So it should be renewed	Suggestions are noted.
4)	An English medium school as well as a modern hospital should be built in our village.	Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there. Similarly, an English medium school will be started

10) Shri. Pankaj Ekka, Residence - Bande, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	The roads in our village are full of potholes. A good road is needed for the village. Roadside trees are completely broken.	Suggestions are noted.
2)	There is need of Convent School and Hospital in our village. It should be developed.	Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there. Similarly, an English medium school will be started.
3)	The bridge in Bande village is not built. It is needed. A patient cannot be taken at night. However, a bridge should be constructed in Bande village.	Suggestions are noted.
4)	There are many graduates in the village. They are still not employed.	90% jobs will be extended to the local young boys and girls only.

11) Shri Manoj Tavande, Residence - Kushapuri, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	There are many problems in our Gram Panchayat limits. Maximum number of people in our Kushapuri Gram Panchayat should be given job opportunities in the project. Kushapuri village does not always have availability of electricity. Similarly, the road in the village is not good. Hence, road should be repaired. Here, agriculture is the most important. So solar electricity and tap should be provided in agriculture fields.	90% job opportunities will be given to the Project Affected Persons (PARs).

12) Ms. Soni Suresh Shende, Residence - Fursangsundari, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Managing Director of the company gave confidence that women can also work. He deputed to Orissa for training and today we are working here in Surjagarh project. The road we drive should be repaired immediately.	Suggestions have been noted.
2)	People lived on agriculture in the area. Even now they live, but now red water comes into the fields from the project. It should be stopped.	Pollution control system will be erected in the project.
3)	There are uneducated and educated young boys and girls in Etapalli taluka. They should get job opportunities in the project.	90% job opportunities will be given to the local people.
4)	Similarly, our village needs a school, an emergency hospital. This is a tribal area and there is no electricity and water is not available on time.	Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there. Similarly, an English medium school will be started.

13) Shri Ramchandra Gudru, Village Bande, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	The road in our village is not good. The road is completely potholed. Similarly, there is no good hospital in the village. The young boys and girls of the village should get job opportunities in the project. Similarly bore well facilities should be provided to all in the fields.	90% jobs will be made available to local young boys and girls.

14) Shri Ramin Swami, Residence-Mander, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	I have only two questions. The control and measures of noise, air and dust pollution from the mine should be mentioned, the company should inform about the measures taken to prevent pollution in the area.	Environment Management Plan will be implemented totally.
2)	As many trees as were cut down for the mining project, those trees should be replanted in the same area.	Suggestions have been noted.

15) Shri. Rakesh Sadame, Gram Panchayat Pursalgundi, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	People here need Maharashtra State Corporation bus. Similarly, local people need a mobile tower.	Suggestions are noted.

16) Shri Subhash Panjabrao Tupa, Residence - Malam Pada, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	He said in Hindi that my village is approximately three k.m. from the mine. The drain coming out of the mine passes near my village. The red water that comes from it is completely spread in our fields. It should be settled by the company.	Suggestions have been noted. EMP - Environment Management Plan will be implemented.
2)	A college and a hospital should be started immediately in our Malamjadi village as demanded by the local people.	The Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built there. Similarly, an English medium school will be started. Similarly, a school will also be built.

3)	The farmers of our village who have a measured/calculated plot and no one else has it, then make a plan for it.	Suggestions have been noted.
4)	In our village, there is no power since last three months. We have now frustrated to go to MSEB office to press our need. Nobody gives satisfactory answers. Company should solve this problem.	Suggestions have been noted.
5)	Be it encroachment or allotted belt space (farming belt) in our village, solar pump facility should be provided. The road from Hedri to Malampadi is completely bad. It should be repaired immediately.	Suggestions have been noted.

17) **Shri Zulsamaha, Residence - Mangeri, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Even though there are vacancies in the company, job opportunity is not given to the local people saying that there is no vacancy. If you give jobs to outsiders, then why not to local people? In the presentation, it is mentioned that 2,000 people will get job opportunities. But in the written report it is written as 3,000.	Project Proponent answered that 90% job opportunities will be given to local people only.

18) **Ms. Tara Matau, Residence Pursalgundi, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	My village needs a cement concrete road, a hospital. The girls who came with me here ask that if men are appointed in the security, why women are not taken. I also want job. We request to give us job in Security Department.	Suggestion is noted.

19) Ms. Dipali Dunasa Mahan, Residence - Manger, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	There are many potholes on the road, making it very difficult to travel. So make a good road. I am going to company for the last 30 days, but they have not given job. I have not gone to work in the mountains for two days to get job. But till now I have not received any reply from the company. Even though I am a local I am not getting job, then how outsiders are getting job?	90% job opportunities will be given to local people.
2)	80% of job opportunities in the plant should be reserved to lady employees.	Suggestions are noted.
3)	A convent school should be started immediately for the children of our Manger village. Manger needs a modern hospital.	The Project Proponent said that a center point will be decided between all the affected villages and the hospital will be built on the center point. Similarly, an English medium school will be started. Similarly, a school will also be built.

20) Shri Ramyogi Visugota, Residence Ekrapur, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	We should get job. Drinking water facility is required. If there is no hospital in the village, it should be constructed immediately. There is a stream near our village. There is no bridge over it. It causes a lot of trouble when going.	Suggestion is noted.

21) Shri. Madhukar Kongadi, Residence Purasalqudi, Tal. Etapalli, Dist. Gadchiroli.

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Here everyone is asking questions to get job. He questioned the company management that they promised to employ 80% local people. So, we are asking for employment of 80% local people in this project. Now, the company management should answer this. There are Collector, there are other government officials and the local people should be answered.	Project Proponent said that job opportunities will definitely be made available to the local people. But we have to consider some technical issues - the post of Operators, blasters etc. in the company requires special skill. Hence, for this a Skill Development Training Program has been undertaken. It may take time to complete. We have an employment policy, a plan, it will be implemented. We have started teaching classes. We want to make 100 Mining Men. We send experts to teach. Mining is a field where anyone can rise from a low position to topmost position. 10th pass can also get promoted to General Manager. So, we will implement the policy at every stage and give employment to local people only.
2)	I am the only Civil Engineer in that area. Despite applying 4-5 times, I have not been given a job opportunity. I am pass out of 2017. If I don't get a job opportunity there, what about others?	Project Proponent replied that priority will be given to local people which means that only local people will get priority. Whatever personal issue you have, it will be resolved positively.
3)	What plans does the company have for farming?	The Project Proponent replied that their project is on Gut no. 348.09 hectares will remain here. Here some people objected that red water comes from the mine. So muddy water keeps coming. But if it is coming from our project, there will be settling point, garland-making and all the processing will be done on it. Our project will not cause any water pollution, Agriculture will not be damaged. Likewise, no one will be displaced. There is no question of displacement.
4)	The company has done mining without planning. So there is no	Project Proponent replied that all our mining activities are technically studied

<p>diversion. Water is flowing in the river. Gadchiroli district receives the highest rainfall in the state of Maharashtra. Further expansion should be done only after the company resolves all the issues.</p>	<p>first and implemented only after receipt of all the notified permissions, no objection certificates etc. from the Government.</p>
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**22) Shri Krishna Wegadu Kavadu, Residence - Hedri, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	<p>Around Rs 60 crores of royalty money is deposited in the District Mineral Fund. When it will be classified for the development of our village panchayats?</p>	<p>Suggestions are noted.</p>

**23) Shri Prashant Aatram, Sarpanch, Gram Panchayat Todsa, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	<p>Project Officer should inform the percentage of people who got jobs in the project from Gram Panchayat Nagulwadi, Todsa and Pursalgundi area. But those who are unemployed, young boys, girls, and women in above Gram Panchayat limits should be given priority for giving jobs in the expanded project. So they will get financial strength. I am making this demand to the Project Management.</p>	<p>Project Proponent said that we will definitely create job opportunities by implementing the company's policy as promised. We will Skill 2,000 employees who are now in Unskilled category. As the person acquires skills, we will increase the number to five thousand.</p> <p><b>Second Point -Hospital-</b> The project has a 24-hour medical facility. Similarly, 24-hour para-medical services are available. We have also provided 24 hours ambulance service. Now it is not possible to build a modern hospital and making available ambulance services in every village. For that purpose, the central point within the village limits will be decided and an ambulance and modern hospital will be built accordingly. Similarly, a school will be built there according to the demand of the people by deciding the center</p>

		<p>point within the boundaries of all the villages. As soon as the proposal is sent to the Government and approved, the school will be built accordingly. According to the demand of the people, the medium of the school will be kept. Another topic is the essential facilities in the village. It was told in the meeting that in some villages there is no electricity for three months. The follow up of this subject will be taken.</p> <p>Two years ago, it was not possible to walk on the roads. So, 10 km of the periphery of the project potholes on the roads will be filled immediately by the company.</p> <p>Similarly, as per the demand of the villagers, follow up will be done with the government regarding the construction of bridge over the drain, bridge over the river (Bande river bridge). If the bridge needs to be repaired, it will be followed up.</p>
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**24) Shri Dayalu Eklur, Vill. Dayankunji, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	There are many people in the village, they used to work, now they can't. So they must get a pension of two thousand rupees per month. Similarly, it would have been better if the hospital with all facilities that is being built in Etapalli would have constructed in Edri.	Project Proponent informed that we are proposing to build a hospital in Edri. At least we will definitely build a day care hospital there.

**25) Smt. Aruna Madhukar Salwe, Sarpanch, Grampanchayat Pursalgundi, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	The demand of the people is my demand. I had objected that the	District Collector informed that Government of Maharashtra has notified

<p>public hearing should be held only where there is a mine/quarry. Now it has been organized in the Collector's office.</p> <p>The common people of my Gram Panchayat have come to register their suggestions and objections. They are kept out. They should be given an opportunity to raise their views and it should be recorded. Henceforth, public hearings should be held only where the project is located.</p>	<p>the limits of the affected area in periphery of 5.0 km from the project site as per the Notification dated 29th September, 2019. It means that the public hearing is to be conducted in the periphery of 5.0 k.m. from the project site.</p> <p>But if there is any possibility of arising law and order issues in the periphery of 5 k.m. of the project, the public hearing can be arranged at other place.</p> <p>Etapalli was not even considered at that time. But after all the orders, and put notices were published in newspapers, some insisted for conducting the meeting at Etapalli.</p>
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**26) Shri Ajay Maruti Salve, Member, Gram Panchayat Pursalgundi, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	From Pursalgundi village, Alenga, Edalgondi, Alur villages are 4-5 km of distance. Here is the drain. There is no road. For the last 7-8 months, traffic has stopped. But we need a bridge over that stream. There is no road in the village. No electricity. These facilities should be provided.	Suggestions are noted
2)	Surjagarh is a temple. Access to the temple should be provided. Similarly, the jobs allotted uneducated person in the project are also given to those who are educated graduates. Gadchiroli district has the largest number of tribals, hence a Tribal Bhavan should be constructed.	Suggestions are noted

**27) Shri. Madhukar Sadme, Member, Gram Panchayat Pursalgundi, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental
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		<b>Consultant / Environmental Public Hearing Committee as per discussion</b>
1)	It was necessary to hold this public hearing within the limits of Phulsargondi Gram Panchayat where this quarry is located. If not at Phulsargondi, public hearing could have been held at Etapalli or Heldri. Had the meeting been held there many people would have attended and would have raise their suggestions and objections.	District Coll. informed that Government of Maharashtra has notified the limits of the affected area the periphery of 5.0 km from the project site as per the Notification dated 29th September, 2019. It means that the public hearing is to be conducted in the periphery of 5.0 km. from the project site. But if there is any possibility of arising law and order issues in the periphery of 5 km. of the project, the public hearing can be arranged at other place. Etapalli was not even considered at that time. But after all the orders, and public notices were published in newspapers, some insisted for conducting the meeting at Etapalli.

**28) Shri Sudhakar, Residence - Zarewada, Tal. Etapalli, Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Our Zarewada village is at a distance of three km. Those who are deprived, those who are educated and uneducated in the village, should get employment contracts. There should be a hospital in our village. As mentioned in the presentation, the skill development program should be well implemented.	Suggestions have been noted.
2)	I have been working in 65 villages for the last 20 years with BAAF, an NGO in Pune, for tribal development. So, in this project, it is necessary to give good jobs to local people by giving training to them.	Suggestions are noted.

**29) Shri Ajay Kankadalwar, Former Zilla Parishad President, Tal. Dist. Gadchiroli:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental
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		Consultant / Environmental Public Hearing Committee as per discussion
1)	According to the rules, this public hearing should be held in Etapalli taluka or where the project is to be commissioned, because a common man cannot come here from the village and taluka. Public hearing means hearing and understanding the thoughts, suggestions or objections of the public by the Administration. Some people came, they were not allowed to enter by the police administration. Some people came by car. So, my demand is that this public hearing should be held at Etapalli or wherever the project is.	District Collector informed that Government of Maharashtra has notified the limits of "the affected area the periphery of 5.0 km from the project site" as per the Notification dated 29th September, 2019. It means that the public hearing is to be conducted in the periphery of 5.0 k.m. from the project site. But if there is any possibility of arising law and order issues in the periphery 5 k.m. of the project, the public hearing can be arranged at other place. Etapalli was not even considered at that time. But after all the orders and public notices were published in newspapers, some insisted for conducting the meeting at Etapalli.
1)	My demand is that this project in in operation for the last 2-3 years. It does not provide job opportunities to the local unemployed. The company does not follow what is shown in the presentation. If the natives educated are not appointed in the company, then the natives have no use of the project. Security guards work for 10-12 thousand, what is their future? If the working project does not give jobs to the local people, then it seems doubtful that they will give it in the expansion project.	90% job opportunities are provided to the local people only.
2)	The dust that flies while extracting iron spreads on the road. Therefore, the health of the residing people and animals is in danger. There is no alternative system for this. Due to the dust, the water flowing nearby area becomes completely red. Even dumb animals do not drink the water.	Suggestion is noted.
3)	Local people need to be trusted. Natural resources should not be	Suggestion is noted.

	destroyed while providing employment. Tendu season is important here. If this is destroyed, the next generation will have nothing. We are not against providing job opportunities.	
4)	Training required in the project should be provided in advance to the local young boys and girls and then job opportunities should be given to them in the project.	Suggestion is noted.
5)	Similarly, the forest, dumb animals should not be destroyed due to the project. Money is not important here. Environment is important. The Administration should pay attention to the environment and quality of life of citizens here. Trucks are parked on the road, so there is no place even for an ambulance to go. The Administration needs to pay attention here. However, this public hearing is demanded to be taken back to Etapalli taluka or its Gram Panchayat limits.	Suggestion is noted.

30) Shri Ankush Gavade, Residence Morli, Tal. Etapalli, Dist. Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	The public hearing is for the affected people of the thirteen villages or outsiders. If it is for affected people then we will talk. 75 years have passed since independence, but our village has no hospital, no electricity. If development is going to happen now, it should not stop. Until today, we have been provoked by someone sitting on a chair or by someone with a gun. So please don't do that. The local people here want to develop them.	Suggestion is noted.

31) Shri. Deepak Mallaji Aatram, Ex-MLA, Tal. Etapalli, Dist. Gadchiroli.

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	<p>In 2007, Lloyds was given permission to mine and create employment on a captive basis. 30 days prior to the Environmental Public Hearing, a public notice was published by the MPCB Chandrapur Office in the local newspaper, according to which environmental suggestions, objections to the proposed expansion project were called for.</p> <p>Accordingly, through the Tribal Organization, I, as a former public representative had raised an objection that as per the rules, it is mandatory to conduct a public hearing on environmental issues at the project site, but if it is not held due to some administrative reasons, then it is necessary to conduct the public hearing at Etapalli Taluka place.</p>	<p>District Collector informed that Government of Maharashtra has notified the limits of the affected area the periphery of 5.0 km from the project site" as per the Notification dated 29<sup>th</sup> September, 2019. It means that the public hearing is to be conducted in the periphery of 5.0 k.m. from the project site.</p> <p>But if there is any possibility of arising law and order issues in the periphery of 5 km. of the project, the public hearing can be arranged at other place.</p> <p>Etapalli was not even considered at that time. But after all the orders, and public notices were published in newspapers, some insisted for conducting the meeting at Etapalli.</p>
2)	<p>The educated as well as the uneducated people there are afraid that their agriculture farms will be lost, villages will be displaced and if the Collector gives them a word that it will not happen, then those people will have courage.</p>	<p>Suggestions are noted.</p>
3)	<p>While the project is being set up, the government and administration say different things and after 3-4 years, different results are seen by the people of the area. He shared information about a project in Sironcha taluka.</p>	<p>Suggestions are noted</p>
4)	<p>How many people will get employment in the expansion project? How many people of Etapalli taluka will be included in the project? Will 50% of the number of</p>	<p>There will be 90% local people in the jobs-in-all cadres.</p>

<p>employment in the project be from Etapalli taluka? It's been 3-4 years at Surjagarh, but neither sponge iron plant nor processing plant has been started there? How many people will be employed in the Sponge Iron project?</p> <p>Will 90% of people from the Project Affected Area will be given jobs in the company? If the processing plant is activated, will 90% of the employees in the affected area will be employed in the company? Due to the expansion of the project, the amount of dust will increase which may increase various diseases in the area.</p>	
<p>Hence, whether Multi-Speciality Hospital will be opened at Etapalli? Whether local people will be extended training in the Integrated Steel Plant before giving them job opportunities?</p> <p>In that area, there is religious place which is called as Thakur Dev. The people not only from 4-5 Talukas, but from Chhatisgad do visit the shrine. How they will be rehabilitated?</p>	
<p>Local people should be given job opportunities.</p>	
<p>5) In this project, educated youths of 13 villages should be given training and employment, basic facilities (drinking water, modern medical services, and education facilities) should be provided. Similarly, all the villages of Etapalli taluka should be included in this development work.</p>	<p>Suggestions have been noted.</p>

32) Dr. Devrao Holi, MLA, Gadchiroli Assembly Constituency, Gadchiroli:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental
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		Consultant / Environmental Public Hearing Committee as per discussion
1)	In the meeting, people of thirteen affected villages, local people registered their suggestions and objections. All of them raised a point that employment should be given. No one has opposed the project. So congratulations as Gadchiroli People's Representative. Excavation will take place in Surjagarh and steel project will take place in Konsari.	Suggestions are noted
2)	The people of Konsari village donated land for the project. More than three hundred acres of land will go. They are also affected by the project. So for all the affected people in Surjagarh, Konsari, Etapalli taluka, a "Co-ordination Committee" should be formed immediately under the chairmanship of the District Collector. If necessary, the approval of the District Guardian Minister and Deputy Chief Minister will be taken.	Suggestions are noted
3)	One educated person from the affected family of 13 villages should be given permanent job opportunity and one uneducated person from the same family should be given job on a daily wage basis in the project.	Suggestions are noted
4)	The Committee should work to solve the problems of the people residing in the periphery of 10 km from Konsari village. The Committee will work to ensure that red water comes from the project, dust from the project does not affect the health of the people in the area and other areas.	Suggestions are noted

33) Srl. Raju Dharmrao Baba Aatram, MLA, Aheri Assembly Constituency & Ex Minister:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental
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		Consultant / Environmental Public Hearing Committee as per discussion
1)	22 villages-three Gram Panchayats are affected here. No one opposed the project in the meeting. Employment generation was due to the project. But more and more people should get work. There is also a demand to provide employment to women. If 50% reservation is given to women, then the company should also give job opportunities to women.	Suggestions are noted
2)	In the meeting, all the people demanded to build a hospital in every village. For that it is necessary to establish a Center Super Specialty Hospital at the center of all the villages. People need to get good and prompt medical facilities.	As suggested, further action will be initiated
3)	Similarly, there was a demand that every village should have an English medium school. So the company must try for that.	The project promoter said that a center point will be decided between all the affected villages and a hospital will be built there. Similarly, an English medium school will be started. Similarly, a school will also be built.
4)	Everyone has demanded that the company should help for the roads in the village. Project expansion will increase traffic. For that, the roads must be in good condition. Almost two thousand more vehicles will increase. There is no room for an ambulance. For that, the company should keep proper Traffic Management.	Suggestions have been noted.
5)	It has been years, but the tribal who works, has not received the agriculture bet (patta), further action in this regard should be initiated.	Suggestions have been noted
6)	The mining fund is Rs.60 crores. It should be spent on rural development work. Farmers should be given solar pumps in the fields. The company should take the initiative for that.	Suggestions have been noted

7)	People are not against the project But they should get educational, medical facilities, youth training, employment contract and other facilities.	Suggestions have been noted
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34) Shri Ramesh Gajabe, MLA, Armori Assembly Constituency:-

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	Expansion of this project is necessary to get employment to the unemployed. But now modern technology has come in the project and if the project is expanded to a bigger scale, it will be good for the district, because the empty hands can be employed.	Suggestions have been noted
2)	In the meeting, the people's representatives raised the need for a Vigilance Committee to solve the problems of the local people and the project promoters. I support that. Because not every person can go to some company.	Suggestions have been noted
3)	Here is CER funding for planning. It is informed that the 2.48 Crores are kept. So, it has to be increased. So other environmental schemes can be taken up.	Suggestions have been noted
4)	Measures are required to control pollution of water, land, forest, air and sound. The locals here have told about the problem caused by the dust pollution here.	Suggestions have been noted
5)	Regarding the issue of thirteen villages, I request the Public Hearing Committee on environment, the company is doing a good project in the district. We will accept it. But first the people of thirteen villages should be considered for employment, then the district and my Armori assembly constituency should be considered. There will be many students who	Suggestions have been noted

	have done IIT in the district, giving them employment will bring stability to his family.	
6)	The project will require 5,000 Kilo Watts of electricity. However, if the power generation project is installed along with the expansion, electricity will be available for the agricultural pumps of our farmers and the whole area will be prosperous and prosperous. So farmers will get an additional business. However, I only wish that the company continues with this expansion and that the unemployed in the district get work.	Suggestions have been noted.

**35) Shri Ashok Nete, Member of Parliament, Chimur-Gadchiroli Lok Sabha Constituency:-**

Sr. No.	Objection / Information / Question	Answers / Assurances given by Project Promoter / Environmental Consultant / Environmental Public Hearing Committee as per discussion
1)	In this public hearing, the village panchayat sarpanch of the thirteen villages affected and the citizens present have put their demand in the open public hearing on the environment. No one has opposed the project here. All public representatives have also supported the said project.	Suggestions have been noted
2)	Our district has iron ore, diamond, many minerals, and manganese, especially gold. After the expansion, it is the company's job to provide facilities to the people of thirteen villages. The expansion will definitely increase the employment generation in the company. The participants demanded that only local people should get employment. I also support this demand. Women also demanded that they should also be given employment opportunities. They also have the right.	Suggestions have been noted

3)	All the Public Representatives present here demanded that a "Co-ordination Committee" should be constituted under the Chairmanship of the District Collector to deal with the possible consequences due to the expansion of this project. I also support this.	Suggestions have been noted
4)	Similarly, the company should establish a "Skill Development Training Council" here. All courses should be made available in it. The hardworking young men and women here can earn a name not only in Surajgarh, our District, State, but also in the country and abroad.	Suggestions have been noted
5)	The company intends to establish an Integrated Processing Steel Plant here. They should do it. This will create a large amount of employment.	Suggestions have been noted
6)	However, I have two demands from the company: A) Skill Development Training Council should be established; B) Integrated Processing Steel Plant should be established.	Suggestions have been noted
7)	The traders have protested here due to the dust problem. Now the Deputy Chief Minister and Guardian Minister, Gadchiroli has announced the Mining Corridor. There will be no dust problem as all the trucks will pass through the corridor. The business people demanded a bypass, the Collector sent the proposal as well. But there will be no need for a bypass.	Suggestions have been noted
8)	The company should meet the demands of thirteen villages and the local people and should also fully implement the Environment Management Plan (EMP). Similarly, the government should pay attention to the social problems, because the collector is the representative of the	Suggestions have been noted

government. The mining fund accumulates in large quantities with the government. It should be spent for village development. The company has to spend 2% on CSR. Many people said that red water is coming in the fields. Planning should be done in this regard. It is necessary to plan whether to have a separate bank canal in this regard.

**36) Shri Sanjay Meena, IAS, District Collector, Gadchiroli District :-**

Shri Sanjay Meena, IAS, Collector, Gadchiroli District said that he is answering some questions himself. He said that he is giving the said answers in Hindi, because the project promoters do not know Marathi, they are from outside and since the said report is going to be sent to New Delhi, there should be no issue of translation there.

**Point No.1:-**

The first point was asked why the said public hearing was not held at Etapalli, but at the Collectorate?

- Government of Maharashtra limits the affected area to 5.0 km from the project site. As per Notification dated 29th September, 2019, it has been announced.

A public hearing should be held in the periphery i.e. 5.0 km of the project itself. But law and order issues may take second place if there is a possibility of problems arising. Etapalli was not even considered at that time. But after all the orders, environmental notices were published in newspapers, some insisted on Etapalli.

**Point No.2:-**

Why organized in the Collector office itself?

- Here 30-35 people could fearlessly register their thoughts, suggestions or objections without any pressure.

- In the meeting, it was asked about the District Mining Fund (DMF) and it was suggested to spend it for development works in the village.

- Up to 29<sup>th</sup> September works up to Rs. 7,43,00,000/- (Rupees Seven Crore Forty Three Lakhs) have been sanctioned. Hedry solar lights, Asha workers, distribution of bicycles to affected areas etc. The work was approved. The District Mining Fund (DMF) has been mandated to spend 60% in affected areas and 40% in unaffected areas. Don't worry about DMF. The implementation committee of DMF has not yet been constituted. For this a request will be made to the Guardian Minister, Gadchiroli District.

- An Environmental Public Hearing is conducted by Maharashtra Pollution Control Board for M/s. Lloyds Metals & Energy Limited's

Surajgarh Iron Ore Mining Project for capacity expansion from 3.0 million per year to 10.0 million per year. For this purpose, people of 13 villages were invited to attend. We wanted adults who are voters, needed here. Similarly, issues related to development have been raised in the meeting by MP, MLAs, former MLAs, and Zilla Parishad Presidents.

Many points were common points e.g. Employment, Hospitals, Schools, Roads, Bridges in the project. So the work can be carried under D.M.F. as much as possible.

I hereby request all the people's representatives - MP, MLAs to inform him of his developmental work requirements immediately, so that we can complete those works.

A Tribal Residential School can only be started by a company. The Tribal Residential School is the Eklavya Model School. Four Tribal Residential Schools have been approved and one each at Bhamragarh and Etapalli. Tribal Residential School will be started there after the clearance of land issues. There is a Tribal Residential School which is pending due to forest department issues.

The issue of National Highway was raised. A discussion was held regarding Ashti to Etapalli road. But Ashti to Lagam road cannot be widened, because it passes through the Wildlife sanctuary.

5 1/2 meters BT road is approved from Wild Life Sanctuary. The road has been approved and its work has also started. Lagam to Etapalli to Sironcha road work has been tendered. The point is that the current climb (ascent) is five and a half meters and it is to be made more than 10 meters. For this, the permission of the forest department is required. Then further proceedings.

We expect many things from the government. But since my appointment here, we try to do positive things.

Many people know that we are working with Gram Sabha. People know that we are going to acquire land for the railway project. People know that we are also working for Gondwana University. If anyone still needs information about this, they should contact the Collector's office, which is next door. The only question we all have is that we don't know what the plans are today.

People do not go to Collector office, Taluka office, Talathi office. For that, the Government at Door Step is called Citizen Benefit Distribution System. In the meeting, people's representatives raised the issue that forest rights should be obtained. Definitely should get it. Why only forest rights, there are two hundred services, they must be obtained. People need agricultural certificate, domicile certificate etc.

- So for this we are going to conduct a survey at Tehsildar level. Now there are about 12 to 15 lakh people here. They will be surveyed to see if they have any plans. After the survey it will be estimated which plan they can implement. It may take time.
- Some people demanded a mobile tower in the meeting. So it is answered that 100 by Jio, many mobile towers by BSNL, Airtel have been approved especially for East Gadchiroli. It takes space. Different towers have different needs. Jio is asking for 4,000 sq. ft., BSNL 2,500 sq. ft. and Airtel 400 sq. ft.
- So those persons who are willing to rent out their land to private land or Gram Panchayats should apply to the Tehsildar properly.
- Apart from this, any requirement or any decision taken regarding the environment should be brought to the attention of the Administration. We can convey it to the Gram Sabha. Mobile and internet are required for communication. Similarly, the administration is determined to provide whatever small things there are.
- Many facilities will be available in next 2-3 years i.e. Roads, Railways, Gondwana University, Mobile towers.
- So you are requested to cooperate with the administration.

While summarizing the meeting, the Project Officer said that Mr. Deepakbhai Atram raised good points. The issues raised by him have been positively taken up by the project promoters. Their point is employment for locals. We will provide employment to 90% locals in the Konsari project.

Another point asked is the processing project. The project officer replied that we are setting up an 8.0 million tonne Integrated Steel Plant at Konsari. Now if any project is to be started, it has a lot of legal process. So such a project will not be possible near Etapalli. It will definitely be considered in the future. Priority will be given to the people who are affected by the project.

At the concluding of the meeting, the Chairman, Environmental Public Hearing Committee thanked District Collector Gadchiroli, all the people's representatives of the district, all the present brothers and sisters of thirteen villages, project officers, MPCB officials, journalists.

He said that the views, comments, suggestions or objections raised by the participants in the meeting regarding the proposed project were recorded and it will be included in the minutes of the meeting in Marathi and English and with final EIA report, along with the written suggestions received, with the approval of Chairman of the Environment Public Hearing Committee will be submitted through MPCB Head Office to Environment, Forest & Climate Change, Govt. of India, New Delhi. An Expert Committee will take further decision accordingly. The copy of the minutes and videography will be made available to local people if demanded.

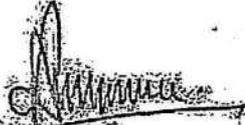
Chairman, Environment Public Hearing Committee thanked all local people, P.A.Ps, Government officials, Police Administration and Project officials and declared that the meeting --- concluded.

Meeting ended extending thanks to the Chair.

Enclosed 37 suggestions/objections received by the office.



(Atul Sattale)  
Convener, Environment  
Public Hearing  
Committee & Sub  
Regional Officer, MPCB,  
Chandrapur



(A.M. Kare)  
Member, Environment  
Public Hearing  
Committee & Regional  
Officer, MPCB,  
Chandrapur



(Dhanaji Patil)  
Chairman,  
Environment Public  
Hearing Committee &  
Additional District  
Magistrate, Gadchiroli

प्रकल्प प्रवर्तक मे. लॉयड्स मेटल्स एण्ड एनर्जी लिमिटेड यांच्या सुरजागड आयर्न ओअर माईन, सुरजागड, तालुका-एटापल्ली, जिल्हा-गडचिरोली, महाराष्ट्र या कार्यरत प्रकल्पात क्रशिंग आणि स्क्रिनिंग प्रकल्पासह आयर्न ओअर (Iron Ore) ची उत्पादन क्षमता ३.० दशलक्ष प्रति वर्ष ते १०.० दशलक्ष प्रति वर्ष ३४८.०९ हेक्टर क्षेत्रात विस्तार करण्याच्या प्रस्तावाबाबत पर्यावरणविषयक जाहिर जनसुनावणी बाबतचा इतिवृत्त

दिनांक : २७/१०/२०२२  
वेळ : दुपारी १२:०० वाजता  
स्थळ : प्रकल्प स्थळ, नियोजन भवन, जिल्हाधिकारी कार्यालय गडचिरोली, ता. जि. गडचिरोली.

#### प्रस्तावना:-

प्रकल्प प्रवर्तक मे. लॉयड्स मेटल्स एण्ड एनर्जी लिमिटेड यांच्या सुरजागड आयर्न ओअर माईन, सुरजागड, ता. एटापल्ली, जि. गडचिरोली, महाराष्ट्र या कार्यरत प्रकल्पात क्रशिंग आणि स्क्रिनिंग प्रकल्पासह आयर्न ओअर (Iron Ore) ची उत्पादन क्षमता ३.० दशलक्ष प्रति वर्ष ते १०.० दशलक्ष प्रति वर्ष ३४८.०९ हेक्टर क्षेत्रात विस्तार करण्याच्या पर्यावरणविषयक प्रस्तावाबाबत प्रकल्प प्रवर्तकांना पर्यावरण अनुमती (Environment Clearance) प्राप्त करण्यासाठी आवश्यक असलेला पर्यावरण आघात मुल्यांकन अहवाल (EIA) तयार करण्यासाठी भारत सरकारच्या पर्यावरण, वन व हवामान बदल मंत्रालय, नवी दिल्ली यांनी टीओआर दिनांक १८ जुलै, २०२२ रोजी मान्यता दिलेली आहे.

पर्यावरण आघात मुल्यांकन अधिसूचना, २००६ नुसार पर्यावरण आघात मुल्यांकन अहवालासोबत पर्यावरण जाहिर जनसुनावणी आयोजित करणे व त्यात प्रकल्पप्रस्त, स्थानिक लोक यांनी प्रस्तावित प्रकल्पाविषयी उपस्थित केलेले पर्यावरणीय मुद्दे अंतिम पर्यावरण आघात मुल्यांकन अहवालात समाविष्ट करण्याचे निर्देश दिले. तसेच सदरहू प्रकल्प हा सर्व्ग ए शॅड्युल-१ (ए) (आय) मध्ये मोडत असून पर्यावरण अनुमती ही पर्यावरण, वन व हवामान बदल मंत्रालय, भारत सरकार, नवी दिल्ली यांच्याकडून प्राप्त करणे आवश्यक आहे.

प्रकल्प प्रवर्तक मे. लॉयड्स मेटल्स एण्ड एनर्जी लिमिटेड यांच्या सुरजागड आयर्न ओअर माईन, सुरजागड, तालुका-एटापल्ली, जिल्हा-गडचिरोली, महाराष्ट्र या कार्यरत प्रकल्पात क्रशिंग आणि स्क्रिनिंग प्रकल्पासह आयर्न ओअर (Iron Ore) ची उत्पादन क्षमता ३.० दशलक्ष प्रति वर्ष ते १०.० दशलक्ष प्रति वर्ष ३४८.०९ हेक्टर क्षेत्रात विस्तार करण्याच्या पर्यावरणविषयक जनसुनावणी आयोजित करण्यासाठी महाराष्ट्र प्रदूषण नियंत्रण मंडळाकडे दिनांक २८/०७/२०२२ रोजी अर्ज सादर केला. म.प्र.नि.मंडळ चंद्रपूर व जिल्हाधिकारी, गडचिरोली यांच्या समन्वयाने जिल्हाधिकारी गडचिरोली, महाराष्ट्र राज्य यांनी गुरुवार, दिनांक २७ ऑक्टोबर, २०२२ रोजी दुपारी १२:०० वाजता

प्रत्यक्ष (physical) पर्यावरणविषयक जनसुनावणी नियोजन भवन, जिल्हाधिकारी कार्यालय, गडचिरोली, ता. जि. गडचिरोली, महाराष्ट्र येथे आयोजित करण्यास मान्यता दिली.

पर्यावरण आघात मुल्यांकन अधिसूचना, २००६ नुसार पर्यावरणविषयक जाहिर जनसुनावणी बैठकीच्या ३० दिवस आगोदर जाहिर जनसुनावणीची सूचना एक स्थानिक वृत्तपत्रात स्थानिक भाषेत व एक राष्ट्रीय वृत्तपत्रात इंग्रजीमध्ये प्रकाशित करणे बंधनकारक असल्याने उप प्रादेशिक कार्यालय, मा.प्र.नि. मंडळ चंद्रपूर यांनी स्थानिक वृत्तपत्र लोकमत यात मराठीत व राष्ट्रीय वृत्तपत्र टाइम्स ऑफ इंडिया यात इंग्रजीत दिनांक २३/०९/२०२२ रोजी जाहिर सूचना प्रकाशित केलेली होती. त्यात नियोजित प्रकल्पामुळे परिसरातील रहिवाशी, पर्यावरणविषयक कार्यरत संस्था, सदर प्रकल्पामुळे विस्थापित होणारे रहिवाशी किंवा सदर प्रकल्पामुळे अन्य प्रकारे प्रभावित होणारे रहिवाशी यांना सदर प्रकल्पाविषयी पर्यावरणविषयक विचार, टीकाटिप्पणी, सूचना किंवा आक्षेप जाहिरात प्रसिद्ध झाल्यापासून जनसुनावणीच्या तारखेपर्यंत स्थानिक चंद्रपूर कार्यालयात लेखी वा ईमेलद्वारे सादर करण्याचे आवाहन करण्यात आलेले होते. त्यानुसार उप प्रादेशिक कार्यालय, चंद्रपूर यांना ३७ लेखी आक्षेप प्राप्त झालेले आहे.

या प्रकल्पाबाबत तयार करण्यात आलेला प्रारूप पर्यावरण आघात मुल्यांकन अहवाल व कार्यकारी सारांश अहवाल इंग्रजी व मराठीत खालील अधिसूचित कार्यालयात नागरिकांच्या अवलोकनार्थ व माहितीसाठी उपलब्ध करून देण्यात आलेला होता:-

- १) क्षेत्रीय कार्यालय, पश्चिम मध्य झोन, पर्यावरण, वन व हवामान बदल मंत्रालय, न्यु सेक्रेटारिएल बिल्डिंग तळमजला, ईस्ट विंग, सिव्हिल लाईन, नागपूर.
- २) पर्यावरण व वातावरणीय बदल विभाग, १५वा मजला, नवीन प्रशासकीय इमारत, महाराष्ट्र शासन, मंत्रालय, मुंबई - ४०० ०३२.
- ३) सहसंचालक (जल प्रदूषण नियंत्रण), महाराष्ट्र प्रदूषण नियंत्रण मंडळ, कल्पतरू पॉइंट, ३रा माळा, पीव्हीआर सिनेमागृहासमोर, सायन सर्कलजवळ, सायन पूर्व, मुंबई - ४०० ०२२.
- ४) प्रादेशिक कार्यालय, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, उद्योग भवन, पहिला माळा, रेल्वे स्टेशन रस्ता, चंद्रपूर.
- ५) उप प्रादेशिक कार्यालय, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, उद्योग भवन, पहिला माळा, रेल्वे स्टेशन रस्ता, चंद्रपूर.
- ६) जिल्हाधिकारी कार्यालय, गडचिरोली.
- ७) मुख्य कार्यकारी अधिकारी, जिल्हा परिषद, गडचिरोली.
- ८) महाव्यवस्थापक, जिल्हा उद्योग केंद्र, गडचिरोली.
- ९) उप विभागीय अधिकारी, उप विभागीय कार्यालय, एटापल्ली, ता. एटापल्ली, जि. गडचिरोली.
- १०) मुख्य अधिकारी, नगर पंचायत, एटापल्ली, ता. एटापल्ली, जि. गडचिरोली.
- ११) तहसीलदार, तहसील कार्यालय, एटापल्ली, ता. एटापल्ली, जि. गडचिरोली.
- १२) पंचायत समिती कार्यालय, एटापल्ली, ता. एटापल्ली, जि. गडचिरोली.
- १३) गट ग्रामपंचायत कार्यालय, पुरसाळगोंडी तालुक्यातील बांडे, मल्लमपड (मत्यमपड), मांगेर, पुरसाळगोंडी, सुरजागड, हेद्री, ता. एटापल्ली, जि. गडचिरोली.

जनसुनावणीचे इतिवृत्त

जनसुनावणीच्या दुरुवातीस श्री अतुल सातफळे उप प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, चंद्रपूर तथा आयोजक, पर्यावरणविषयक जाहिर जनसुनावणी समिती यांनी श्री सजय मौना भाप्रसे जिल्हाधिकारी तथा जिल्हादंडाधिकारी, गडचिरोली जिल्हा, श्री धनाजी पाटील, अपर जिल्हादंडाधिकारी, गडचिरोली तथा अध्यक्ष, पर्यावरणविषयक जाहिर जनसुनावणी समिती, श्री अ. मा. करे, प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, चंद्रपूर तथा सदस्य, पर्यावरणविषयक जाहिर जनसुनावणी समिती, प्रकल्पाचे अधिकारी, पर्यावरण क्षेत्रातील कार्यरत विविध संस्था व माठ्या संख्येने उपस्थित स्थानिक यांचे स्वागत करून जनसुनावणीच्या कार्यपध्दतीबद्दल माहिती दिली त्यांनी उपस्थितांना प्रस्तावित प्रकल्पाविषयी काही पर्यावरणविषयक सूचना, विचार, आक्षेप उपस्थित करण्याचे आवाहन केले. त्यांनी सांगितले की सदरहू जनसुनावणी ही स्थानिक, प्रकल्पग्रस्त यांच्यासाठीच आयोजित करण्यात आलेली असून, जेणेकरून पर्यावरणविषयक प्रश्न, शंका यांचे निरसन होईल.

समन्वयक यांनी सांगितले की सदरहू समिती ही उपस्थितांचे प्रस्तावित प्रकल्पाविषयीचे पर्यावरणविषयक शंका, टिकाटिप्पणी, सूचना वा आक्षेप नोंदविण्यासाठी असून सदरहू समितीस प्रकल्पास मंजूरी देणे, नाकारणे वा शिफारस करण्याचा अधिकार नाही. बैठकीत उपस्थितांनी प्रस्तावित प्रकल्पाविषयी पर्यावरणविषयक शंका, टिकाटिप्पणी, सूचना वा आक्षेपांची नोंद घेण्यात येऊन त्यांचे इतिवृत्त मराठी व इंग्रजीत तयार करण्यात येऊन ते अंतिम पर्यावरण आघात मुल्यांकन अहवाल, प्राप्त झालेल्या लेखी सूचना यांच्यासह अध्यक्ष, पर्यावरणविषयक जाहिर जनसुनावणी समिती यांच्या समतीने मुख्यालय, म.प्र.नि.मंडळ ह्याच्या तर्फे पर्यावरण, वने व हवामान बदल मंत्रालय, भारत सरकार, नवी दिल्ली यांना सादर करण्यात येते. तेथील तज्ज्ञ समिती त्याबाबत पुढील निर्णय घेते.

त्यांनी सांगितले की अधिसूचनेतील तरतुदीनुसार सदरहू बैठकीचे छायाचित्रिकरण व व्हिडीओ शूटिंग करण्यात येत असून सादरीकरणानंतर उपस्थितांना आपले प्रश्न, सूचना, विचार, आक्षेप शांतपणे मांडावेत. त्यास प्रकल्पाचे पर्यावरण सल्लागार किंवा प्रकल्प प्रवर्तक उत्तर देतील. प्रश्न विचारताना प्रथम आपले संपूर्ण नांव व गाव सांगण्यात यावे.

आयोजक यांनी अध्यक्षांच्या परवानगीने प्रकल्पाच्या पर्यावरण सल्लागार यांना प्रस्तावित प्रकल्पाचे पर्यावरण व्यवस्थापन योजनेबाबत (Environment Management Plan) सादरीकरण करण्याची सूचना केली.

प्रकल्प अधिकारी यांनी प्रकल्पाचे विस्तारिकरण व पर्यावरण व्यवस्थापन योजनेबाबत (Environment Management Plan) सादरीकरण मराठी भाषेत केले. सादरीकरणात प्रामुख्याने खालील बाबी स्पष्ट करण्यात आल्या:-

- प्रकल्पाबाबतची सविस्तर माहिती
- प्रकल्पाचे क्षेत्रफळ, अक्षांश-रेखांश, नकाशा, बुडित क्षेत्र, लाभक्षेत्र, वन क्षेत्र, प्रकल्पाचे वैशिष्ट्ये, प्रकल्पाचे महत्त्व, परिणाम, जमीन वापर, भूकंप स्थिरता,
- प्रकल्पाचा उद्देश, सामाजिक स्थिती, रोजगाराची संधि, शेतकऱ्यांच्या प्रकल्पामुळे होणारा विकास,

- १०) गट ग्रामांनासारत कार्यालय, लोडसा (इकोरा खुर्द) (अकराडाली), करनपल्ली, सठा (खर्द), धारंगडा (पारंपाडा), ता. एडपल्ली, जि. गडचिरोली
- ११) गट ग्रामपंचायत कार्यालय, नागलवाडी (कुवारी) (कुटी), नागलवाडी (नागलपाडी), माहली (मोली), ता. मद्रापल्ली, जि. गडचिरोली

वरिल अनुक्रमांक ०६ ते १५ वर नमूद अधिसूचित शासनाच्या विभागांना खाली त्यांनी त्यांच्या स्तरावर सदरहू पर्यावरणविषयक जनसुनावणीबाबत व्यापक प्रसिध्दी देण्याबाबत नळाविषयात आलेले होते. अशा प्रकारे जाहिर जनसुनावणीबाबत अधिसूचनेमध्ये नमूद केलेल्या पध्दतीचा अवलंब करून व्यापक स्वरुपात प्रसिध्दी देण्यात आली, जेणेकरून प्रकल्पबाबित किना संबंधित व्यक्तींना त्यांचे विचार, टीकाटिप्पणी, सूचना वा आक्षेप संबंधित विभागास चौदावणे सोईचे होईल.

पर्यावरण, वन व हवामान बदल मंत्रालय, भारत सरकार, नवी दिल्ली यांच्या दिनांक १४ सप्टेंबर, २००६ च्या पर्यावरण आघात मुल्यांकन अधिसूचनेनुसार सदर सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई यांनी कार्यालयीन आदेश ई-७६/२०२२ व्हास पत्र क्र. बीओ/जेडी (डबल्यूसीसी) पीएच/बी-२२०९३०-एफटीएस-०१७७ दिनांक ३०/०९/२०२२ अन्वये खालीलप्रमाणे पर्यावरण विषयक जाहिर जनसुनावणी समिती गठित केली.

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| १) जिल्हादंडाधिकारी, गडचिरोली<br>किवा त्यांचे प्रतिनिधी<br>(अपर जिल्हादंडाधिकारी यांच्यापेक्षा<br>कमी दर्जाचा नसावा)             | अध्यक्ष |
| २) महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई<br>यांचे प्रतिनिधी - प्रादेशिक अधिकारी,<br>महाराष्ट्र प्रदूषण नियंत्रण मंडळ, चंद्रपूर | सदस्य   |
| ३) उप प्रादेशिक अधिकारी,<br>महाराष्ट्र प्रदूषण नियंत्रण मंडळ,<br>चंद्रपूर  | समन्वयक |

या कार्यालयास उपरोक्त प्रकल्पाबाबत ३७ सूचना, तक्रारी, निवेदने, आक्षेप प्राप्त झालेले असून संबंधित व्यक्ती/संस्था यांना जनसुनावणीस उपस्थित राहून त्यांच्या सूचना, सूचना, तक्रारी, निवेदने, आक्षेप उपस्थित करण्याच्या सूचना देण्यात आल्या आहेत.

जनसुनावणी दरम्यान उपस्थितांचे हजेरीपट तसेच महाराष्ट्र प्रदूषण नियंत्रण मंडळाने सदर जाहिर जनसुनावणी घेण्यासाठी गठित केलेल्या समितीचा आदेश सहपत्र-२ प्रमाणे सोबत जोडलेले आहेत.

- प्रकल्पाचे विश्लेषण, सारांश, निष्कर्ष
- सामाजिक व आर्थिक स्थितीचे विश्लेषण
- हवा, पाणी, जमीन, ध्वनी, विस्थापन याबाबतची माहिती
- नियोजित प्रकल्पामुळे हवा, पाणी, विस्थापन, जैवविविधता यावर होणारे परिणाम व व्यवस्थापन
- प्रकल्प कार्यान्वित झाल्यानंतर केले जाणारे पर्यावरण व्यवस्थापन याबाबतची माहिती
- इतर पर्यावरण व्यवस्थापन विषयांची माहिती

आयोजक यांनी उपस्थिताना त्याचे प्रस्तावित विस्तारिकरण प्रकल्पाविषयी काही विचार टिकाटिप्पणी, सूचना किंवा आक्षेप असल्यास त्या नोंदविण्याचे आवाहन केले. सदरहू जनसुनावणी ही पर्यावरणविषयक असल्याने पर्यावरणविषयकच प्रश्न उपस्थित करण्याची व सूचना, आक्षेप नोंदविताना प्रथम आपले संपूर्ण नांव व गाव सांगण्याची सूचना केली.

आयोजक, पर्यावरणविषयक जाहिर जनसुनावणी समिती यांनी बैठकीत सांगितले की जे काही लेखी निवेदन/आक्षेप नोंदविण्यात आलेले आहेत, ते शासनास पाठविण्यात येतील. त्याचप्रमाणे उपस्थितांपैकी कोणाला जर फक्त लेखी निवेदन/आक्षेप नोंदवायचा असेल, तर ते म.प्र.नि.मंडळाच्या प्रतिनिधीस हस्तांतरित करू शकतात. त्याची पात्र देण्यात येईल. त्याचे लेखी उत्तर प्रकल्प प्रवर्तकांना संबंधित व्यक्तीस पाठविण्याची सूचना करण्यात आलेली आहे.

जनसुनावणी दरम्यान चर्चेतील प्रश्न, टिकाटिप्पणी, आक्षेप, सूचना तसेच प्रकल्प प्रवर्तक/पर्यावरण सल्लागार/ पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने खालीलप्रमाणे:-

१) मिस इलिप्रेश हुरकेता, राहणार-मंगेर, तालुका-एटापल्ली, जिल्हा-गडचिरोली:-

अनु. क्रं.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	मी मंगेरमध्ये राहते. माझ्या गावात पहाडी आहे. पहाडीचे पाणी आमच्या शेतात जात आहे. त्या शेतासाठी काहीना काही केले पाहिजे. जे बी रुजविण्यासाठी टाकतो, ते रुजत नाही. त्या मातीने ते बुजत आहे. त्यातून आमहाला त्रास होत आहे. बैल, बकरी यांनाही पाणी पिण्याचा त्रास होत आहे. आम्ही रिमोट भागामध्ये आहोत. आमच्या मुलांचे शिक्षण व्हायला पाहिजे. माझी मुले शिकून या प्रकल्पात कामाला लागली पाहिजे. आमचे मुलांना	प्रकल्प प्रवर्तकांनी सांगितले की उपस्थित केलेल्या सर्व मुद्द्यांची नोंद घेण्यात आलेली आहे.

शिकवावे, ट्रेनिंग देऊन प्रकल्प त कामास लागव. गावात दवाखाना झाला पाहिजे शाळा पाहिजे. तथे मूल शिकले पाहिजे शिकून सामोरे गेले पाहिजे. कानसरी प्रकल्पात आहे, तेथेही रोजगार मिळाला पाहिजे.
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२) श्री मंगेशकुमार पुंगटो, ग्रामपंचायत-नागलवाडी मोजे कद्री, ता. एटापल्ली, जि. गडचिरोली.

अ. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेच्या अनुसरून प्रकल्प प्रवर्तक/पर्यावर सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आस्वास्त्य
१)	प्रकल्पात बाधित क्षेत्रातील शिक्षित, अशिक्षित युवक युवतींना रोजगाराची संधि देण्यात यावी.	प्रकल्प प्रवर्तक यांनी सांगितले प्रकल्पात स्थानिक व प्रकल्प बाधितांना रोजगाराची संधि देण्यात येईल.
२)	आयटीआय सारखे उच्चशिक्षित प्रशिक्षण मोफत देण्यात यावे.	सूचनेची नोंद घेण्यात आली.
३)	शासकीय अधिसूचनेनुसार सीएसआर निधी हा ग्रामपंचायत क्षेत्रात खर्च करण्यात यावा, त्यामुळे ग्रामविकासास मदत होईल.	अधिसूचनेनुसार सीएसआर निधी खर्च करण्यात आलेला आहे.
४)	कष्टकऱ्यांना वनजमिनीत कायमचे पट्टे देण्यात यावे. प्रलंबित नवीन वनजमिनीवर अतिक्रमणधारकास मालकी हक्काचे कायमस्वरुपी पट्टे देण्यात यावे.	सूचनेची नोंद घेण्यात आली.
५)	खनिज उत्पादनात खणीतून खनिजयुक्त गढूळ पाणी येते. ते शेतीला नुकसान करणारे असल्याने त्याचा बंदोबस्त करण्यात यावा.	प्रकल्प प्रवर्तकांनी सांगितले की शेतीचे नुकसान न होण्यासाठी सर्व उपाययोजना करण्यात येतील.
६)	सदरची गावे नदीकाठी असून पुरापासून धोका असल्याने कंपनीने बंधार बांधून पाणी अडवणे व रस्ता बांधू नये.	सूचनेची नोंद घेण्यात आली.
७)	भविष्यात खनिज उत्खनन भूसुरंगामुळे प्रदूषण निर्माण होऊन गावे विस्तारित होण्याची शक्यता १००% नाकारता येत नाही.	सूचनेची नोंद घेण्यात आली.
८)	कुटुंबाच्या नावे असलेली संपूर्ण मालमत्ता जमिन वा इतर संसाधने याची पूर्णतः भरपाई करून पुनर्वसन मूलभूत सोयीसुविधा पुरविणे याची जबाबदारी शासनाची राहिल, संपूर्ण सोयीसुविधा पुरवूनच पुनर्वसन करण्यात यावे.	सूचनेची नोंद घेण्यात आली.

१)	नागरिकांच्या आरोग्याच्या दृष्टीने अत्याधुनिक आरोग्यसेवा व सुविधा पुरविण्यात याव्यात.	प्रकल्प प्रवर्तक यांनी सांगितले की सूचनेची नोंद घेण्यात आली.
२)	शाळाबाहेर असलेल्या मुलांमुलांसाठी शाळा व शिक्षकांची सोय करून देण्यात यावी.	सूचनेची नोंद घेण्यात आली.
३)	कंपनीने आपल्या सीमेच्या व्यतिरिक्त काम करू नये आणि सीमेची मर्यादा आलाडू नये.	सूचनेची नोंद घेण्यात आली.

३) श्री सौरभ कवड, ग्रामपंचायत-पुससलगुडी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्रं.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	हा जो प्रकल्प विस्तार होणार आहे, येथे स्थानिक बेरोजगार मुले, लोक आहेत. त्यांना रोजगार मिळाला पाहिजे.	प्रकल्प प्रवर्तक यांनी सांगितले की प्रकल्पात 90% रोजगार हा स्थानिकांनाच देण्यात येणार आहे.
२)	तसेच स्थानिक मुलांना शिकण्यासाठी इंग्रजी माध्यमाची शाळेची गरज आहे. ती पूर्ण करावी.	सूचनेची नोंद घेण्यात आली.
३)	गावातील लोकांसाठी सर्व सुविधा असलेले २४ तास चालणारे सरकारी हॉस्पिटल त्वरित चालू करावे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे अद्ययावत हॉस्पिटल बांधण्यात येईल.

४) श्री रोहित बाबूराव धडबे, गाव-सुरजागड, तालुका-एटापल्ली, जिल्हा-गडचिरोली:-

अनु. क्रं.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	सुरजागड प्रकल्पात बाधित गावे आहेत. त्या गावातील लोक रोजगारबाधित आहेत. तरी त्या गावातील लोकांना रोजगार मिळावा.	प्रकल्प बाधित गावातील लोकांना रोजगाराची संधि देण्यात येईल.
२)	आमच्या क्षेत्रात इंग्लिश माध्यमाची पहिली ते बारावीपर्यंत शाळा पाहिजे. आमच्या गावात अद्ययावत हॉस्पिटल पाहिजे. ते २४ तास असावे. जाण्या-येण्यासाठी चांगले रस्ते पाहिजे. मुलांना राहण्यासाठी वसतीगृह (hostel) त्वरित बांधण्यात यावे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे शाळा बांधण्यात येईल. त्याचप्रमाणे वसतिगृहांबाबत निश्चितच सकारात्मक निर्णय घेण्यात येईल.

५) श्री अंकुश गावडे, राहणार भोहली, ग्रामपंचायत नागलवाडी, जिल्हा-गडचिरोली:-

अनु क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासने
१)	आमला देशाला शांतता मिळाली ७५ वर्षे हीत आहेत. तरीसुद्धा गाड्या गावात येऊ नही, वैदकीय सुविधा नाहीत. पावसाळ्यात वैदकीय सुविधा मिळण्यासाठी खूपच त्रास होतो. तरी गावात अद्ययावत हॉस्पिटल बांधण्यात यावे. गावात रुग्णवाहिका येऊ शकत नाही. कारण गावातील नदीवर पूल नाही. त्यासाठी पूल बांधण्यात यावे.	सूचनेची नोंद घेण्यात आली. प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल.
२)	व्याचप्रमाणे मायनिंग फंडातील रक्कम गावातील विकासासाठी खर्च करण्यात यावा. शेतीसाठी सर्व शेतकऱ्यांना सोलर ऊर्जा पुरविण्यात यावी. ग्रामपंचायतीचा लोकाना रोजगाराची संधि प्रकल्पात देण्यात यावी.	सूचनेची नोंद घेण्यात आली.

घ) सौ. मीता मंगेश मटाली, राहणार-बाडे, तालुका एटापल्ली, जिल्हा-गडचिरोली:-

अनु क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासने
१)	प्रकल्पात महिलांना रोजगार मिळाला पाहिजे. गावात पहिली ते बारावी कॉन्व्हेंट शाळेची गरज आहे. ती त्वरित सुरू करावी. गावात अद्ययावत हॉस्पिटल बांधण्यात यावे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल.
२)	गावातील मुलां-मुलींना प्रशिक्षण (training) देऊन प्रकल्पात रोजगाराची संधि देण्यात यावी.	प्रकल्प प्रवर्तक यांनी सांगितले की याबाबत निश्चितच सकारात्मक निर्णय घेण्यात येईल.

येथे, आयोजक, पर्यावरणविषयक जाहिर जनसुनावणी समिती यांनी सांगितले की रोजगार रस्ता, दवाखाना, शाळा याबाबत सर्वांनीच मागण्या केलेल्या आहेत. सदरहू बैठक ही प्रस्तावित विस्तारिकरण प्रकल्पाच्या पर्यावरणविषयक बाबींविषयी आहे. तरी उपस्थितांना आवाहन करण्यात येते की त्यांनी प्रस्तावित प्रकल्पाच्या पर्यावरणविषयक काही सूचना, आक्षेप, टीकाटिप्पणी असल्यास त्या उपस्थित करण्यात याव्यात.

७) श्री नाथस करवे मराठे नानुलवाडी ग्रामपंचायत सदस्य ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	आम्हाला रोजगार पाहिजे. त्याचप्रमाणे गावातील लोकांना माफत औषधापचार पाहिजे.	प्रकल्पात स्थानिकांनाच रोजगारी संधि देण्यात येईल.

८) ललिता ईचामी, नानायडी, कसब ग्रामपंचायत, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	गावातील पुरुष स्त्रियांना प्रकल्पात रोजगार देण्यात यावा. गावातील रस्ता चांगला करा. गावात इग्रजी माध्यमाची शाळा चालू करण्यात यावी.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावाच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे इग्रजी माध्यमाची शाळा चालू करण्यात येईल.
२)	गावातील लोकांच्या आरोग्यासाठी एक सरकारी दवाखाना त्वरित चालू करण्यात यावा.	सूचनेची नोंद घेण्यात आलेली असून जिल्हाधिकारी कार्यालयात सदरहू सूचना पाठविण्यात येईल.

९) श्री योगेश सडमे, गाव-हेद्री, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	सर्वांनी आपापली मते मांडली, त्याचप्रमाणे माझेही मत मांडत आहे. परिसरातील बेरोजगारांना रोजगाराची संधी द्यावी.	प्रकल्प प्रवर्तकांनी सांगितले की स्थानिकांना प्रकल्पात ९०% रोजगाराची संधि देण्यात येणार आहे.
२)	हेद्री गावातील रस्ते हे पूर्णपणे खराब झालेले आहेत. तरी त्या रस्त्यांची त्वरित दुरुस्ती करण्यात यावी.	सूचनेची नोंद घेण्यात आली.
३)	आलदंडी येथील पूल बंद करण्यात आलेला आहेत.. भविष्यात तो पूल पडू शकतो. तर त्याचे नुतनीकरण करण्यात यावे.	सूचनेची नोंद घेण्यात आली.

४)	प्रकल्पात देण्यात यावी आमच्या गावात इंग्रजी माध्यमाची शाळा तसेच --- बुजिक हॉस्पिटल बांधण्यात यावेत.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे इंग्रजी माध्यमाची शाळा चालू करण्यात येईल.
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१०) श्री पंकज एकका, राहणार-बांडे, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	आमच्या गावातील रस्त्यात पूर्णपणे खडे आहेत. गावासाठी चांगला रस्ता पाहिजे. रस्त्याच्या कडेची झाडे ही पूर्णपणे तुटलेली आहेत.	सूचनेची नोंद घेण्यात आली.
२)	गावात कॉन्व्हेंट शाळा आणि हॉस्पिटलची गरज आहे. तर ते उभारण्यात यावे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे इंग्रजी माध्यमाची शाळा चालू करण्यात येईल.
३)	बांडे गावातील पूल बांधलेला नाही. त्याची गरज आहे. रात्री-वेरात्री रुग्ण माणसाला घेऊन जाता येत नाही. तरी बांडे गावात पूल बांधण्यात यावा.	सूचनेची नोंद घेण्यात आली.
४)	गावात पदवीधर खूप आहेत. त्यांना अजूनही रोजगार मिळालेला नाही.	प्रकल्पात स्थानिकांना ९०% रोजगाराची संधि देण्यात येईल.

११) श्री मनोज तवाडे, राहणार-कुशापुरी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	आमच्या ग्रामपंचायत हद्दीत बऱ्याच समस्या आहेत. आमच्या कुशापुरी ग्रामपंचायतीतील जास्तीत जास्त लोकांना प्रकल्पात रोजगार देण्यात यावा. कुशापुरी गावात नेहमीच वीज नसते. त्याचप्रमाणे गावात रस्ता चांगला नाही. तरी रस्त्याची दुरुस्ती करण्यात यावी. सर्वात महत्वाचे आहे शेती. तर शेतीत सोलर वीज आणि नळ ही सुविधा देण्यात यावी.	प्रकल्पात ९०% रोजगार हा बाधित ग्रामपंचायत क्षेत्रातील लोकांना देण्यात येईल.

## १४) श्री रमेश विवानी, राहणार-मंगर, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	माझे दोनच प्रश्न आहेत. खाणीतून होणाऱ्या ध्वनि, वायू व धुळीच्या प्रदूषणाचे नियंत्रण व उपाययोजना सांगण्यात याव्यात. कंपनीने परिसरात प्रदूषणाचा त्रास न होण्यासाठी केलेल्या उपाययोजना याची माहिती द्यावी.	प्रकल्पात पर्यावरण व्यवस्थापन योजना (Environment Management Plan) त्वरित अंमलात आणण्यात येईल.
२)	खाणीच्या प्रकल्पासाठी जेवढी झाडे तोडण्यात आली, त्या परिसरातच त्या झाडांचे पुनरोपण करायला यावे.	सूचनेची नोंद घेण्यात आली.

## १५) श्री राकेश सडमे, ग्रामपंचायत-पुरसलगुडी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	येथील लोकांना महामंडळाच्या बसची जरूरी आहे. त्याचप्रमाणे स्थानिकांना एक मोबाईल टॉवरची आवश्यकता आहे.	सूचनांची नोंद घेण्यात आली.

## १६) श्री सुभाष पंजाबराव टुपा, राहणार-मालमपाडा, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	त्यांनी हिंदीत सांगितले की माझा गाव खाणीपासून अंदाजे तीन कि.मी. दूर आहे. खाणीतून बाहेर येणार नाला माझ्या गावाजवळून जातो. त्यातून येणारी लाल माती ही आमच्या शेतात पूर्णपणे पसरलेली आहे. त्याचा बंदोबस्त हा कंपनीने करावा.	सूचनेची नोंद घेण्यात आली. प्रकल्पात पर्यावरण व्यवस्थापन योजना (ईएमपी) राबविण्यात येणार आहे.
२)	स्थानिकांनी मागणी केल्याप्रमाणे महाविद्यालय व दवाखाना आमच्या मलमपाडी गावातही त्वरित सुरु करण्यात यावे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे

## १२) मिसा सोनी सुरंग गड, सहगाव-परसलाडी ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासने
१)	कंपनीच्या व्यवस्थापकीय संचालकांनी महिलासुद्धा काम करू शकतात हा आत्मविश्वास दिला. ऑरिसाला प्रशिक्षणासाठी पाठविले व आज आम्ही येथे सुरजागड प्रकल्पात काम करत आहोत. ज्या रस्त्यावरून आम्ही गाडी चालवता, ती रस्ता चांगला झाला पाहिजे.	सूचनेची नोंद देण्यात आली.
२)	परिसरात शेतीवर लोक जगत होते. आताही जगतात, पण शेतात आता लाल पाणी आत शिरते. त्याचा नोंद देण्यात यावा.	त्यासाठी प्रकल्पात संयंत्रणा कार्यान्वित करण्यात येईल.
३)	एटापल्ली तालुक्यात असणाऱ्या अशिक्षित व शिक्षित युवक युवती आहेत, त्यांना प्रकल्पात रोजगाराची संधि मिळावी.	प्रकल्पात ९०% रोजगार हे स्थानिक युवक युवतींनाच देण्यात येतील.
४)	त्याचप्रमाणे आमच्या गावात शाळा, इमर्जन्सी हॉस्पिटल पाहिजे. हे अर्धवासीबहुल क्षेत्र असून वीज नसते, तर पाणीही वेळेवर मिळत नाही.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावाच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे इंग्रजी माध्यमाची शाळा चालू करण्यात येईल.

## १३) श्री रामजी गुड, गाव-बाडे, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासने
१)	आमच्या गावात रस्ता चांगला नाही. पूर्णपणे खडे पडलेला रस्ता आहे. त्याचप्रमाणे गावात चांगला दवाखाना नाही. गावातील युवक युवतींना रोजगाराची संधि प्रकल्पात मिळावी. त्याचप्रमाणे शेतात सवना बांधण्याची सुविधा देण्यात यावी.	प्रकल्पातील ९०% रोजगार हे स्थानिक युवक युवतींना देण्यात येतील.

		दुय्ये माथ्याची शाळा चाल करण्यात येईल. त्याचप्रमाणे शाळाही बांधण्यात येईल.
३)	हमारे गावके किसान जिनके पास गिनाचुना पड्डा है, और किसीके पास नहीं है तो उनको पड्डेका नियोजन कर दे।	सूचनेची नोंद घेण्यात यावी.
४)	आमच्या गावात गेले तीन महिने वीज नाही. गेले दोन महिने एमएसडीबी कार्यालयात चकस मारून कंटाळला आहोत. कोणीही समाधानकारक उत्तर देऊ शकलेले नाही. तर याचा बंदोबस्त कंपनीकडून केला असता तर बरे झाले असते.	सूचनेची नोंद घेण्यात यावी.
५)	आमच्या गावातील अतिक्रमण असो वा घट्ट्याची जागा असो, सोलर पंपाची सुविधा देण्यात यावी. हेद्रीपासून मलमपाडीपर्यंतचा रस्ता पूर्णपणे खराब आहे. तरी तो त्वरित दुरुस्त करण्यात यावा.	सूचनेची नोंद घेण्यात आली.

१७) श्री झुलसामाहा, राहणारा-संगेरी, ता. एटापल्ली, जि. गडचिरोली:-

अ. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	कंपनीत जागा असूनही जागा रिक्त नाहीत असे सांगून स्थानिकांना रोजगाराची संधि देण्यात येत नाही. बाहेरच्या लोकांना रोजगार देतात, मग स्थानिकांना रोजगाराची संधि का देत नाहीत? सादरीकरणात दोन हजार लोकांना रोजगार मिळेल असे सांगितले. मात्र लेखी अहवालात तीन हजार असे लिहिलेले आहे.	प्रकल्प प्रवर्तक यांनी सांगितले की प्रकल्पात १०% रोजगाराची स्थानिकांनाच देण्यात येणार आहे.

१८) मिस तारा मटाऊ, राहणार-पुरसलगुंडी, ता. एटापल्ली, जि. गडचिरोली:-

अ. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	माझ्या गावात सिमेंट कोंक्रीट रस्ता पाहिजे, दवाखाना पाहिजे. माझ्या बरोबर आलेल्या मुली विचारतात की जर पुरुषांना	सूचनेची नोंद घेण्यात आली.

सेक्युरिटीमध्ये घेतात, तर स्त्रियांना का धित जात नाही? मलाही रोजगार पाहिजे, तर आम्हाला सेक्युरिटीमध्ये रोजगार द्यावा ही थिगती.	
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१९) मिस दीपाली दुलसामहा, राहणार-मंगेर, ता. एटापल्ली, जि. गडचिरोली-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चा अन्वसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	रस्त्यावर जागोजागी खूप खडे असतात. त्यामुळे जाण्या-येण्याचा खूपच त्रास होतो. म्हणून जागला रस्ता तयार करून द्यावा. कंपनीत गेले ३० दिवस रोजगारासाठी जात पण अजून रोजगार मिळालेला नाही. रोजगार मिळण्यासाठी मी दोन दिवस डोंगरावर कामास गेलेली नाही. पण अजूनपर्यंत मला कंपनीने उत्तर दिलेले नाही. मी स्थानिक असूनही मला रोजगार मिळत नाही. बाहेरच्या लोकांना कसे रोजगार मिळत आहेत?	प्रकल्पात ९०% रोजगार ही स्थानिक लोकांना देण्यात येणार आहे.
२)	सुरजागड प्रकल्पात महिलांना ८०% रोजगार मिळावा.	सूचनेची नोंद घेण्यात आली.
३)	आमच्या मंगेर गावात एक कॉन्क्रेट शाळा येथील मुलांसाठी त्वरित चालू करण्यात यावी. मंगेरमध्ये एक अद्याधुनिक हॉस्पिटल पाहिजे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Center Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे इंग्रजी माध्यमाची शाळा चालू करण्यात येईल. त्याचप्रमाणे शाळाही बांधण्यात येईल.

२०) श्री रामयोगी विसुगोटा, राहणार-एकरापर, ग्रामपंचायत जोडसा, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चा अन्वसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	आम्हांला रोजगार मिळावा. पिण्याच्या पाण्याची सुविधा पाहिजे. गावात हॉस्पिटल नाही, तर ते त्वरित बांधण्यात यावे. आमच्या	सूचनेची नोंद घेण्यात आली.

गावाजवळ एक नाला आहे त्यावर पूल नाही त्यामुळे जाताना खूप त्रास होतो.	
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३) श्री. मधुकर कोगाडी, सहायक परसल्लांडी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली तत्तरे/आश्वासने
१)	येथे सर्वजण रोजगार मिळण्यासाठी प्रश्न विचारत आहेत. त्यांनी कंपनी व्यवस्थापनास प्रश्न विचारला जो आपण ८०% स्थानिकांना रोजगार देण्याचे अभिवचन दिलेले आहे. तर आम्ही या प्रकल्पात ८०% स्थानिकांना रोजगाराची मागणी करत आहोत. तर कंपनी व्यवस्थापनाने यावर उत्तर द्यावे. येथे जिल्हाधिकारीसाहेब आहेत. शासकीय अधिकारी आहेत व स्थानिक लोक यांच्यासमोर उत्तर देण्यात यावे.	प्रकल्प प्रवर्तकांनी सांगितले की रोजगाराची संधि स्थानिकांना निश्चितच उपलब्ध करून देण्यात येतील. मात्र आम्हांला काही तांत्रिक गोष्टींचा विचार करावा लागतो. कंपनीत ऑपरेटर, ब्लास्टर इ. यांनी कौशल्य आवश्यक असते. त्यासाठी कौशल्य विकास प्रशिक्षण कार्यक्रम हाती घेतलेला आहे. तो पूर्ण होण्यास वेळ लागू शकतो. आमच्याकडे रोजगार देण्याचे एक धोरण आहे. योजना आहे. ती अंमलात आणण्यात येईल. आम्ही शिकविण्याचे वर्ग सुरु केलेले आहेत. आम्हांला शंभर मायनिंग मॅन बनवायचे आहेत. आम्ही तज्ज्ञ शिकविण्यास पाठवितो. मायनिंग असे क्षेत्र आहे की तेथे कोणतीही व्यक्ती ही निम्न पदावरून अतिउच्च पदावर जाऊ शकते. दहावी पाससुद्धा जनरल मॅनेजरपर्यंत जाऊ शकतो. तर आम्ही प्रत्येक स्टेजवर धोरण राबवून स्थानिकांनाच रोजगार देऊ.
२)	मी त्या भागातला एकमेव सिव्हिल इंजिनियर आहे. ४-५ वेळा अर्ज देऊनही मला रोजगाराची संधि देण्यात आलेली नाही. मी २०१७ चा पास आऊट आहे. जर मला तेथे संधि मिळत नाही, तर इतर काय काय?	प्रकल्प प्रवर्तकांनी उत्तर दिले की स्थानिक लोकांना प्राधान्य देणार म्हणजे स्थानिक लोकांनाच प्राधान्य मिळेल. आपला जो काही वैयक्तिक मुद्दा असेल, तर तो सकारात्मक दृष्ट्या सोडविण्यात येईल.
३)	कंपनीकडे शेतकीबाबत काय नियोजन आहे?	प्रकल्प प्रवर्तकांनी उत्तर दिले की आपला प्रकल्प हा गट नं. ३४८.०९ हेक्टर येथेच राहिल. येथे काही लोकांनी आक्षेप नोंदविले की खाणीतून लाल पाणी येते. तर गढूळ पाणी येतच असते. पण आमच्या प्रकल्पातून येत असेल, तर तेथे सेटलींग प्रॉईट, मारलॅंड बनवून त्यावर निश्चित सर्व प्रक्रिया करण्यात येईल. आमच्या प्रकल्पातून कोणतेही

		जल प्रदूषण होणार नाही, शेती खरेज होणार नाही त्याचप्रमाणे कोणाचेही विस्थापन होणार नाही. विस्थापन होण्याचा प्रश्नच येत नाही.
४)	कंपनीने नियोजन करताना खाणकाम केलेले आहे. तर तेच diversion केलेले नाही. नदीत पाणी जात आहे. आपल्या जिल्ह्यात सर्वात जास्त पाऊस पडतो. तर कंपनीने सर्व प्रश्न सोडवूनच पुढील विस्तारिकरण करण्यात यावे.	प्रकल्प प्रवर्तकांनी उत्तर दिले की आमचे सर्व मायनिंग उपक्रम प्रथम तांत्रिकदृष्ट्या अभ्यास करूनच शासनाच्या सर्व अधिसूचित परवानग्यांना हरकत प्रमाणपत्र इ. प्राप्त झाल्यानंतरच कार्यान्वित करण्यात आलेल्या आहेत.

२२) श्री अंकुश कवडे, राहणार-हद्दी, ता. एटापल्ली, जि. गडचिरोली:-

अनु क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	जिल्हा खनिज फंडात सॅयल्टीचे पैसे सुमारे ६० कोटी रुपये जमा आहेत. ते आमच्या ग्रामपंचायतीस गावाच्या विकासासाठी कधी वगैरे करण्यात येतील.	सूचनेची नोंद घेण्यात आली.

२३) श्री प्रशांत आत्राम, सरपंच, ग्रामपंचायत तोडसा, ता. एटापल्ली, जि. गडचिरोली:-

अनु क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	ग्रामपंचायत नागुलवाडी, तोडसा आणि परसलगुंडी या ग्रामपंचायत क्षेत्रातील जेवढ्या लोकांना रोजगार मिळाला, तर किती टक्के मिळाला हे प्रकल्प अधिकारी सांगतील. पण वरिल ग्रामपंचायत हद्दीत जे वेरोजगार आहेत, तरुण मुले, मुली आहेत, महिला आहेत, त्यांना विस्तारित प्रकल्पात प्राधान्याने रोजगाराची संधि देण्यात यावी. त्यामुळे त्यांना आर्थिक बळ प्राप्त होईल. ही मागणी मी कंपनी व्यवस्थापकांना करत आहे.	प्रकल्प प्रवर्तक यांनी सांगितले की आश्वासन दिल्याप्रमाणे कंपनीचे धोरण राबवून आम्ही निश्चितच रोजगाराची निर्मिती करू. आमच्या कडे कार्यरत असलेल्या २००० अकुशल संघर्षातील व्यक्तींना कुशल बनवू. व्यक्ती जसे कुशल प्राप्त करेल, त्यानुसारच ती संख्या पाच हजारावर नेणार आहोत. दुसरा मुद्दा हॉस्पिटलचा. तर प्रकल्पात २४ तास उपलब्ध असणारी वैदकीय सुविधा आहे. त्याचप्रमाणे २४ तास परा-मेडिकल सेवा उपलब्ध आहे. आम्ही २४ तास रुग्णवाहिका उपलब्ध केलेली आहे. आता प्रत्येक गावात रुग्णवाहिका व अद्ययावत हॉस्पिटल बांधणे शक्य नाही. त्यासाठी

		<p>सर्व गावाच्या हद्दीतील मध्य जागा (centre point) ठरवून त्याप्रमाणे रुग्णवाहिका व रुग्णवाहक हाॅस्पिटल बांधण्यात येईल. त्याचप्रमाणे सर्व गावाच्या हद्दीतील मध्य जागा (centre point) ठरवून तेथे लोकांच्या मागणीनुसार शाळा बांधण्यात येईल. त्याबाबतचा प्रस्ताव शासनास पाठवून जशी मजरा मिळेल, त्यानुसार शाळा बांधण्यात येईल. लोकांची मागणी असेल, त्यानुसार शाळेचे माध्यम ठेवण्यात येईल. दुसरा विषय आहे गावातील आवश्यक सुविधा बंधकीत सांगण्यात आले की काही गावात तीन महिने वीज नाही त्याचा निश्चितच पाठपुरावा करण्यात येईल. दोन वर्षापूर्वी रस्त्यावरून चालता येत नव्हते, तर प्रकल्पाच्या १० कि.मी. परिघातील रस्त्यावरील खडे हे त्वरित कंपनीकडून बजविण्यात येतील. त्याचप्रमाणे गावकऱ्यांनी मागणी केल्यानुसार नाल्यावरील पूल, नदीवरील पूल (बांदे नदीवरील पूल) बांधण्याबाबत शासनाकडे पाठपुरावा करण्यात येईल. जर पूलाची डागडुजी करावयाची असल्यास त्यासाठी पाठपुरावा करण्यात येईल.</p>
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१४) श्री दयालू इकजूर, गाव-दयालकुंजी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	गावात खूप लोक आहेत, ते पूर्वी काम करत होते, आता करू शकत नाहीत. तर त्यांनी दरमहा दोन हजार रुपयांचे पॅन्शन मिळणे गरजेचे आहे. त्याचप्रमाणे एटापल्लीत जे पाठे हाॅस्पिटल तयार होत आहे, ते हद्दीत झाले असते तर बरे झाले असते.	प्रकल्प प्रवर्तक यांनी माहिती दिली का हेदरीमध्ये हाॅस्पिटल बांधण्याचा आमचा प्रस्ताव आहे. कमीतकमी तेथे डे केअर हाॅस्पिटल निश्चितच बनवू.

२५) श्री अरुणा मधकर साळवे, सरपंच, ग्रामपंचायत परसलगांडी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती च्यांनी दिलेली उत्तर/आशवासने
१)	जी जनतेची मागणी आहे, तीच माझी मागणी आहे. मी आक्षेप नोंदविला होता की जेथे खाण/खदान आहे, तेथेच जनसुनावणी ही आयोजित करण्यात यावी. आता ती जिल्हाधिकारी कार्यालयात आयोजित करण्यात आलेली आहे. माझ्या ग्रामपंचायतील सामान्य जनता ही सूचना, आक्षेप नोंदविण्यास आलेले आहेत. त्यांना बाहेर ठेवण्यात आलेले आहे. त्यांना मत देण्याची संधी देण्यात यावी व त्याची नोंद घेण्यात यावी. यापुढे जेथे प्रकल्प आहे, तेथेच जनसुनावणी आयोजित करण्यात यावी.	महाराष्ट्र शासनाने बांधित क्षेत्राची मर्यादा प्रकल्प स्थानाच्या ५० कि.मी. परीघापर्यंत दिनांक २९ सप्टेंबर, २०१९ च्या अधिसूचनेनुसार घोषित केलेली आहे. म्हणजे प्रकल्पाच्या ५० कि.मी. परिघातच जनसुनावणी घ्यावी लागेल. मात्र काय व सुव्यवस्थेबाबत काही प्रश्न, समस्या उद्भवण्याची शक्यता असल्यास दुसऱ्या जागी घेऊ शकतात. त्यावेळी एटापल्लीचा विचारही करण्यात आलेला नव्हता. मात्र सर्व आदेश वृत्तमंत्रालील पर्यावरणविषयक जाहिर सूचना प्रकाशित झाल्यानंतर काही जणांनी एटापल्लीविषयी आग्रह धरला.

२६) श्री अजय मारुती साळवे, सदस्य, ग्रामपंचायत परसलगांडी, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती च्यांनी दिलेली उत्तर/आशवासने
१)	पलसरगुंडी गावापासून ४-५ कि.मी. अंतरावर आलेगा, एडलगाँदी, आलूर ही गावे आहेत. येथे नाला आहे. रस्ता नाही. गेले ७-८ महिने जाणे-येणे बंदच आहे. तरी त्या नाल्यावर पूल पाहिजे. गावात रस्तासुद्धा नाही. वीज नाही. ही सुविधा पुरविण्यात याव्यात.	सूचनेची नोंद घेण्यात आली.
२)	सुरजागड देवस्थान आहे. मंदिरापर्यंत जाण्या-येण्याची सुविधा करावी. त्याचप्रमाणे प्रकल्पात जे अशिक्षित आहेत, त्यांना पण तोच रोजगार व जे शिकलेले-पदवीधर आहेत, त्यांनासुद्धा तोच रोजगार देण्यात येतो. गडचिरोली जिल्ह्यात सर्वात जास्त आदिवासी	सूचनेची नोंद घेण्यात आली.

आहेत, तर एक आदिवासी भवन बांधण्यात यावे.
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२७) श्री मधुकर सडम, सदस्य, ग्रामपंचायत परसलगाडी, ता. एटापल्ली, जि. गडचिरोली.

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासने
१)	ही खदान जेथे आहे, त्या फुलसरागाडी ग्रामपंचायत हद्दीत ही जनसुनावणी आयोजित करणे आवश्यक होते. परसलगाडी नाही तर एटापल्ली किंवा हेडीला जनसुनावणी होणे गरजेचे होते. तेथे बैठक घेवली असती तर बरेच लोक आले असते व त्यांनी त्याची सूचना, आक्षेप नोंदविले असते.	महाराष्ट्र शासनाने बांधित क्षेत्राचा प्रवादा प्रकल्प स्थानाच्या ५.० कि.मी. परीघापर्यंत दिनांक २१ सप्टेंबर, २०१६ च्या अधिसूचनेनुसार घोषित केलेली आहे. महाराष्ट्र प्रकल्पाच्या ५.० कि.मी. परिघातच जनसुनावणी घ्यावी जाणिले. गाव कागदा व सुल्यनसंबंधित काही प्रश्न, समस्या उद्भवण्याची शक्यता असल्यास दुसऱ्या जागी घेऊ शकतात. त्यावेळी एटापल्लीचा विचारही करण्यात आलेला नव्हता. मात्र सर्व आदेश, वृत्तपत्रातील पर्यावरणविषयक जाहिर सूचना प्रकाशित झाल्यानंतर काही जणांनी एटापल्लीविषयी आग्रह धरला.

२८) श्री सुधाकर, राहणार-झारेवाडा, ता. एटापल्ली, जि. गडचिरोली.

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासने
१)	आमचे झारेवाडा गाव हा तीन कि.मी. अंतरावर आहे. जे वंचित आहेत, गावात जे शिकलेले व अशिक्षित आहेत, त्यांना रोजगाराची संधि मिळाली पाहिजे. आमच्या गावात दवाखाना झाला पाहिजे. सादरीकरणात सांगितल्याप्रमाणे कौशल्यविकास कार्यक्रम हा चांगल्याप्रकारे राबविला पाहिजे.	सूचनेची नोंद घेण्यात आली.
२)	मी गेल्या २० वर्षांपासून ६५ गावात चुण्याची एक एनजीओ संस्था बाएएफ, त्यात आदिवासी विकासासाठी मी काम करतां. तर	सूचनेची नोंद घेण्यात आली.

या प्रकल्पात स्थानिकांना प्रशिक्षण देऊन चांगली नाकरी देण गरजेचे आहे.
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२१) श्री अजय कंकडलवार, माजी जिल्हा परिषद अध्यक्ष, ता. जि. गडचिरोली

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वसन
१)	ही जनसुनावणी ही इटापल्ली तालुक्यात किंवा जेथे प्रकल्प होणार आहे, तेथे होणे नियमानुसार योग्य होते. कारण त्या गावातून व तालुक्यातून सामान्य माणूस येथे येऊ शकत नाही. जनसुनावणी म्हणजे जनतेचे विचार, सूचना किंवा आक्षेप प्रशासनाने ऐकून समजून घेणे. काही लोक आले, त्यांनी पोलिस प्रशासनाने आत येऊ दिले नाही. तर काही लोक माझ्या करून आले. तर माझी मागणी आहे की ही जनसुनावणी इटापल्लीला किंवा जेथे प्रकल्प आहे, तेथे घेण्यात यावी.	महाराष्ट्र शासनाने बाधित क्षेत्राची मर्यादा प्रकल्प स्थानाच्या ५.० कि.मी. परीघापर्यंत दिवाक २९ सप्टेंबर २०१९ च्या अधिसूचनेनुसार घोषित केलेली आहे. म्हणजे प्रकल्पाच्या ५.० कि.मी. परिघातच जनसुनावणी घ्यावी लागेल. मात्र कायदा व सुव्यवस्थेबाबत काही प्रश्न, समस्या उद्भवण्याची शक्यता असल्यास दुसऱ्या जागी येऊ शकतात. त्यावेळी इटापल्लीचा विचारही करण्यात आलेला नव्हता. मात्र सर्व आदेश वृत्तपत्रातील पर्यावरणविषयक जाहिर सूचना प्रकाशित झाल्यानंतर काही जणांनी इटापल्लीविषयी आग्रह धरला.
२)	माझी मागणी आहे की गेले २-३ वर्षांपासून हा प्रकल्प चालू आहे. त्यात स्थानिक बेरोजगारांना रोजगाराची संधि देण्यात येत नाही. सादरीकरणात जे दर्शविण्यात आलेले आहे, त्याचे पालन होत नाही. येथे शिकलेले स्थानिक कंपनीत नसतील, तर स्थानिकांना त्या प्रकल्पाचा काहीही उपयोग नाही. सुरक्षारक्षक १०-१२ हजारांवर काम करतात, त्यांना काय भविष्य आहे? जर कार्यरत प्रकल्पात स्थानिकांना रोजगाराची संधि देत नाही, तर विस्तारिकरण प्रकल्पात देतील हे सशयास्पद वाटते.	प्रकल्पात स्थानिकांना ९०% रोजगाराची संधि देण्यात येते.
३)	लोह काढताना जे डस्ट उडते, ती रस्त्यावर पसरते. त्यामुळे तेथील लोकांचे, जनावरांचे आरोग्य धोक्यात आहे. त्यासाठी कोणतीही पर्यायी व्यवस्था नाही. डस्टमुळे शेजारी	सूचनेची नोंद घेण्यात आली.

	वाहणारे पाणी हे पूर्णपणे लाल होते. तेथील पाणी मुके जनावरेही पीत नाहीत.	
४)	स्थानिक जनतेला विश्वासात घेणे आवश्यक आहे. रोजगार देताना नैसर्गिक साधनसंपत्ती नष्ट होता कामा नये. येथील तेंदू सिझन महत्वाचा आहे. जर हे नष्ट झाले तर येणा-या पिढीस काहीच राहणार नाही. आम्ही रोजगार देण्याच्या विरुद्ध नाही.	सूचनेची नोंद घेण्यात आली.
५)	प्रकल्पात आवश्यक असणारे प्रशिक्षण स्थानिक तरुण-तरुणींना आगाऊ देऊन नंतर त्यांना रोजगाराची संधि या प्रकल्पात द्यायला पाहिजे.	सूचनेची नोंद घेण्यात आली.
६)	त्याचप्रमाणे प्रकल्पामुळे जंगल मुके जनावरे नष्ट झाली नाही पाहिजे. पसा येथे महत्वाचा नाही. पर्यावरण महत्वाचे आहे. येथील पर्यावरण, नागरिकांचे जीवनमान यासाठी प्रशासनाने लक्ष दिले पाहिजे. रस्त्यावर टक्स उभी राहतात. त्यामुळे रुग्णवाहिकेला जायलासुद्धा जागा जात नाही. येथे प्रशासनाने लक्ष देणे गरजेचे आहे. तरी ही जनसुनावणी ही इटापल्ली तालुक्यात किंवा तेथील ग्रामपंचायत हद्दीत परत घेण्याची मागणी करतो.	सूचनेची नोंद घेण्यात आली.

३०) श्री अंकुश गावडे, राहणार-मोरली, ता. एटापल्ली, जि. गडचिरोली:-

अनु. क्र.	आक्षेप/सूचना/प्रश्न	चर्चेला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	जनसुनावणी ही तेरा गावांतील बाधित लोकांसाठी आहे की बाहेरच्या लोकांसाठी आहे. जर बाधित लोकांसाठी आहे तर आम्ही बोलणार. ७५ वर्षे स्वातंत्र्याला झाली, पण आमच्या गावात हॉस्पिटल नाही, वीज नाही. जर आता विकास होणार आहे, तर ती थांबली नाही पाहिजे. आजपर्यंत आम्हांला कोणी खुर्चीवर बसून भडाकावले किंवा कोणी बंदुक	सूचनेची नोंद घेण्यात आली.

येअन मडकावले तर ते होई नये ही विनंती येथील स्थानिकांना त्यांचा विकास करण्याचा आहे.

३१) श्री दीपक मल्लाजी आत्राम, माजी आमदार, ता. एटापल्ली, जि. गडचिरोली

अनु क्रं	आक्षेप/सूचना/प्रश्न	इच्छित अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासने
१)	२००७ साली लॉर्डडला उखतन करून कंपटिह पध्दतीने रोजगार निर्माण करण्याची परवानगी देण्यात आली होती. सदरहू पर्यावरणविषयक जाहिर जनसुनावणीच्या ३० दिवस अगोदर स्थानिक वृत्तपत्रात जाहिर सूचना म.प.नि.मडळाने प्रकाशित केलेली होती. त्यानुसार प्रस्तावित विस्तारिकरण प्रकल्पाच्या पर्यावरणविषयक सूचना, आक्षेप नोंदविण्याचे आवाहन करण्यात आले. त्यानुसार आदिवासी संघटनेच्या माध्यमातून मी माजी लोकप्रतिनिधी म्हणून आक्षेप नोंदविलेला होता की नियमाप्रमाणे प्रकल्प स्थानावर पर्यावरणविषयक जाहिर जनसुनावणी आयोजित करणे आवश्यक आहे. पण काही प्रशासकीय कारणांमुळे होत नसेल तर इटापल्ली तालुक्याच्या जागी ही जनसुनावणी आयोजित करणे आवश्यक आहे.	इच्छित अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासने प्रहाराष्ट्र शासनाने बाधित क्षेत्राची मर्यादा प्रकल्प स्थानाच्या ५.० कि.मी. परीघापर्यंत दिनांक २० एप्रिल २०१९ च्या अधिसूचनेनुसार घोषित केलेली आहे. म्हणजे प्रकल्पाच्या ५.० कि.मी. परिघातच जनसुनावणी घ्यावी लागेल. मात्र कायदा व सुव्यवस्थेबाबत काही प्रश्न, समस्या उद्भवण्याची शक्यता असल्यास दुसऱ्या जागी घेऊ शकतात. त्यावेळी एटापल्लीचा विचारही करण्यात आलेला नव्हता. मात्र सर्व आदेश, वृत्तपत्रातील पर्यावरणविषयक जाहिर सूचना प्रकाशित झाल्यानंतर काही जणांनी एटापल्लीविषयी आग्रह धरला.
२)	तेथील सुशिक्षित तसेच अशिक्षित लोकांमध्ये भिती आहे की आपली शेती जाईल काय, गावे विस्थापित होतील का आणि त्यांना त्याबाबत जिल्हाधिकारी यांनी तसे होणार नाही हा शब्द दिला तर त्या लोकांना हिम्मत येईल.	सूचनेची नोंद घेण्यात आली.
३)	प्रकल्प स्थापन होत असताना शासन आणि प्रशासन हे वेगळे सांगतात आणि ३-४ वर्षांनी वेगळा परिणाम परिसरातील लोकांना दिसतो. त्यांनी सिरोंचा तालुक्यातील एका प्रकल्पाविषयी माहिती सांगितली.	सूचनेची नोंद घेण्यात आली.

<p>४)</p>	<p>विस्तारिकरण प्रकल्पात किती लोकांना रोजगाराची संधि मिळणार आहे? एटापल्ली तालुक्यातील किती लोकांना प्रकल्पात समावेश करणार? प्रकल्पातील रोजगाराच्या संख्येत ५०% लोक एटापल्ली तालुक्यातील घेणार काय? सुरुवात येथे ३-४ वर्षे झाली, पण तेथे ना स्पॉज आयर्न प्लंट सुरु केला, ना प्रोसेसिंग प्लंट चालू केलेला आहे? स्पॉज आयर्न प्रकल्पात किती लोक नोकरीस लागतील? ९०% लोक बाधित क्षेत्रातील कंपनीत घेणार का? प्रोसेसिंग प्लंट चालू केला तर त्यात ९०% लोक बाधित क्षेत्रातील</p>	<p>प्रकल्पात १०% लोक हे स्थानिक असतील.</p>
<p>५)</p>	<p>कंपनीत घेणार का? प्रकल्प विस्तारिकरणामुळे धुळीचे प्रमाण वाढणार असून त्यामुळे परिसरात विविध आजार वाढू शकतात. त्यासाठी एटापल्ली गावात आपण Multi-Speciality Hospital उघडणार आहात काय? Integrated Steel Plant मध्ये स्थानिकांना प्रशिक्षण देऊन रोजगाराची संधि देणार आहात काय? त्याभागात ठाकूरदेव म्हणून खूप मोठे देवस्थान आहे. तेथे ४-५ तालुक्याचेच नाही, तर छत्तिसगडहूनही लोक येतात. तर त्याचे पुनर्वसन कसे करणार? तरी प्रकल्पात स्थानिकांना रोजगाराची संधि देण्यात यावी,</p>	
<p>६)</p>	<p>या प्रकल्पात तेरा गावातील सुशिक्षित युवक-युवतींना प्रशिक्षण देऊन रोजगार देण्यात यावा, ज्या मूलभूत सोयी (पिण्याचे पाणी, अत्याधुनिक वैद्यकीय सेवा, शिक्षणाची सोय) करण्यात यावी. त्याचप्रमाणे एटापल्ली तालुक्यातील सर्व गावांना विकासाच्या या कार्यात समावेश करून घ्यावे.</p>	<p>सूचनेची तीव्र घेण्यात आली.</p>

## ३) डॉ. देवराव होळी आमदार, गडचिरोली विधानसभा क्षेत्र, गडचिरोली.

अनु क्र.	आक्षेप/सूचना/प्रश्न	संचालक अनुसरण प्रकल्प प्रवक्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासने
१)	बैठकीत बाधित होणाऱ्या तेरा गावांच्या लोकांनी, स्थानिकांनी सूचना आक्षेप नोंदविल्यात सर्वांनी एक मुद्दा मांडला की रोजगाराची संधि देण्यात यावी. काणीही प्रकल्पाला विरोध केलेला नाही. त्यामुळे गडचिरोली लोकप्रतिनिधी म्हणून अभिनंदन सूरजागडमध्ये उत्खनन हाईल व कोनसरीमध्ये स्टील प्रकल्प होणार.	सूचनेची नोंद घेण्यात आली.
२)	कोनसरी गावातील लोकांनी प्रकल्पाला जमिन दिली. अजून तीनशे एकरपेक्षा जास्त जमिन जाणार आहे. तेसुद्धा प्रकल्पबाधित आहेत. तर सूरजागड, कोनसरी एटापल्ली तालुका येथील सर्व बाधितांसाठी, जिल्हाधिकारी यांच्या अध्यक्षतेखाली एक समन्वयक समिती त्वरित गठित करण्यात यावी. त्यास आवश्यक असल्यास जिल्ह्याचे पालकमंत्री उप-मुख्यामंत्री यांची मान्यता घेण्यात येईल.	सूचनेची नोंद घेण्यात आली.
२)	तेरा गावातील बाधित कुटुंबातील एका व्यक्तीस प्रकल्पात कायमस्वरुपी रोजगाराची संधि त्याच्या शैक्षणिक गुणवत्तेनुसार, त्या बाधित कुटुंबातील जो अशिक्षित आहे त्यास रोजंदारीवर नोकरी देण्यात यावी.	सूचनेची नोंद घेण्यात आली.
३)	तेरा गावातील १० कि.मी. परिघातील लोकांच्या समस्या, कोनसरी गावाच्या १० कि.मी. परिघातील लोकांच्या समस्या सोडविण्यासाठी त्या समितीने कार्य करावे. प्रकल्पातून लाल पाणी येते, प्रकल्पातील डस्ट, त्याचा परिसरातील व इतर भागातील लोकांच्या आरोग्यावर दुष्परिणाम न होण्यासाठी उपाययोजना यासाठी ही समिती काम करेल.	सूचनेची नोंद घेण्यात आली.

३३) श्री. राजे धर्मसवबाबा आत्राम, आमदार-अहरी विधानसभा क्षेत्र तथा माजी प्रजा

अनु क्र.	आक्षेप/सूचना/प्रश्न	चर्चला अन्तर्गत प्रकल्प प्रवर्तक/घरावरील सल्लागार / घरावरीलविषयक जनसुनावणी समिती यांनी दिलेले उत्तर/आश्वासन
१)	येथे २२ गावे-तीन ग्रामपंचायत बाधित होत आहेत. बैठकीत प्रकल्पाला कोणीही विरोध केलेला नाही. रोजगार निमित्ती प्रकल्पामुळे झाली. मात्र अधिकांहीन अधिक लोकांना काम मिळाले पाहिजे. त्यात महिलांनाही रोजगार देण्याची मागणी झालेली आहे. जर महिलांना ५०% आरक्षण दिलेले आहे, तर कंपनीने महिलांनाही रोजगाराची संधि दिली पाहिजे.	सूचनेची नोंद घेण्यात आली.
२)	बैठकीत सर्व लोकांनी प्रजेचा गावात वनागवना बांधण्याची मागणी केली. त्यासाठी सर्व गावाच्या मध्यावर एक Centre Super Speciality Hospital उभारणे आवश्यक आहे. लोकांना वैदकीय सुविधा चांगल्या व त्वरित मिळणे गरजेचे आहे.	सुनाविलेल्या सूचनेप्रमाणे पुढील कार्यवाही करण्यात येईल.
३)	त्याचप्रमाणे येथे मागणी झाली की प्रत्येक गावात एक इंग्रजी माध्यमाची शाळा हवी. तर त्यासाठी कंपनीने प्रयत्न केलेच पाहिजे.	प्रकल्प प्रवर्तक यांनी सांगितले की सर्व बाधित गावांच्यामधील केंद्र बिंदू (Centre Point) ठरवून तेथे हॉस्पिटल बांधण्यात येईल. त्याचप्रमाणे इंग्रजी माध्यमाची शाळा चालू करण्यात येईल. त्याचप्रमाणे शाळाही बांधण्यात येईल.
४)	येथील गावातील रस्त्यांसाठी कंपनीने मदत करावी अशी सर्वांनी मागणी केलेली आहे. प्रकल्प विस्तारिकरणामुळे वाहतुकीत वाढ होईल. त्यासाठी रस्ते चांगले राहणे आवश्यक आहे. जवळजवळ दोन हजार जास्त वाहने वाढतील. एम्बुल्सला जागा मिळत नाही. त्यासाठी कंपनीने वाहतूक व्यवस्था (Traffic Management) चौख ठेवली पाहिजे.	सूचनेची नोंद घेण्यात आली.
५)	साठी वर्षे झाली, पण आदिवासी जो राबतो, त्याल पट्टा मिळाला नाही, त्याबाबत पुढील कार्यवाही.	सूचनेची नोंद घेण्यात आली.
६)	मायनिंग निधि साठ कोटी रुपये आहे, तो ग्रामविकास कामाला खर्च करावा.	सूचनेची नोंद घेण्यात आली.

	शेतकऱ्यांना शेताला सोलर पंप देण्यात यावे त्यासाठी कंपनीने पढाकार घ्यावा.	
३)	लोकांच्या प्रकल्पाला विरोध नाही. मात्र त्यांना शैक्षणिक, वेदकीय सुविधा, तरुण-तरुणींना प्रशिक्षण, रोजगाराची संधि व इतर सुविधा मिळाल्या पाहिजे.	सूचनेची नोंद घेण्यात यावी.

३४) श्री. रमेश गजबे, आमदार, आरमोरी विधानसभा क्षेत्र.

अ. क्र.	आक्षेप/सूचना/प्रश्न	घडला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तर/आश्वासने
१)	बेरोजगारांना रोजगार मिळण्यासाठी ह्या प्रकल्पाचे विस्तारिकरण आवश्यक आहे. मात्र आता आधुनिक तंत्रज्ञान या प्रकल्पात आलेले असून याच्यापेक्षाही मोठा प्रकल्पाचा विस्तार झाला, तर ते जिल्याच्या दृष्टीने चांगले आहे. कारण रिकाम्या हातांना काम देता येईल.	सूचनेची नोंद घेण्यात आली.
२)	वेठकीत लोकप्रतिनिधींनी येथील स्थानिकांच्या व प्रकल्प प्रवर्तकांच्या अडीअडचणी सोडविण्यासाठी दक्षता समितीची आवश्यकता मांडली. त्यास माझा पाठिंबा आहे. कारण प्रत्येक माणूस काही कंपनीकडे जाऊ शकत नाही.	सूचनेची नोंद घेण्यात आली.
३)	येथे नियोजनासाठी सीईआर निधी आहे. त्यांनी २.४८ कोटी राखीव ठेवल्याचे सांगितले. तर याच्यात वाढ करावी लागेल. त्यामुळे इतर पर्यावरणीय योजना हाती घेता येतील.	सूचनेची नोंद घेण्यात आली.
४)	जल, जमीन, जंगल, वायू आणि ध्वनी यांच्या प्रदूषणाच्या - नियंत्रणासाठी उपाययोजना आवश्यक आहेत. येथील स्थानिकांनी धुळीच्या प्रदूषणामुळे होणारा त्रास येथे सांगितलाच आहे.	सूचनेची नोंद घेण्यात आली.
५)	तेरा गावांचा विषय आहे. तर माझी पर्यावरणविषयक जाहिर जनसुनावणी समिती, कंपनी यांना विनंती आहे जिल्ह्यामध्ये	सूचनेची नोंद घेण्यात आली.

	चांगलाच प्रकल्प होत आहे. त्यास आमची मान्यता राहिल. पण प्रथम तेरा गावातील लोकांचा रोजगारी साठी विचार व्हावा. नंतर जिल्ह्याचा व माझ्या आरवारी विधानसभा मतदारसंघाचा विचार व्हावा. जिल्ह्यात आय.टी.आय. झालेले बरेच विद्यार्थी विद्यार्थिनी असतील. त्यांना रोजगार दिल्यास त्यांच्या कुटुंबाला स्थैर्य लाभेल.	
६)	प्रकल्पासाठी ५,००० किलोवॉट वीज लागणार आहे. तरी विस्तारिकरणाबरोबरच वीजनिर्मिती प्रकल्प टाकला. तर आपल्या शेतकरी बांधवांना कृषि पंपासाठी वीज उपलब्ध होईल व सर्व परिसर सुजलाम सुफलाम होईल. त्यामुळे शेतकऱ्यांना एक जोडधंदा मिळेल. तरी ह्या विस्तारिकरणासह कंपनी चालू राहावी आणि जिल्ह्यातील बेरोजगारांना काम मिळावे. एवढीच माझी इच्छा आहे.	सूचनेची नोंद घेण्यात आली.

३५) श्री अशोक नेते, खासदार, चिमुर-गडचिरोली लोकसभा मतदारसंघ:-

अनु. क्रं.	आक्षेप/सूचना/प्रश्न	चर्चला अनुसरून प्रकल्प प्रवर्तक/पर्यावरण सल्लागार / पर्यावरणविषयक जनसुनावणी समिती यांनी दिलेली उत्तरे/आश्वासने
१)	या जनसुनावणीत बाधित तेरा गावातील ग्रामपंचायत सरपंच व उपस्थित नागरिक यांनी आपली मागणी या पर्यावरणविषयक जाहिर जनसुनावणीस ठेवलेली आहे. येथे कोणीही प्रकल्पास विरोध केलेला नाही. सर्व लोकप्रतिनिधींनी सुध्दा सदरहू प्रकल्पास पाठिंबा दिलेला आहे.	सूचनेची नोंद घेण्यात आली.
२)	आपल्या जिल्ह्यात लोहखनिज, हिरा, बरेच मिनरल्स, मॅंगेनिज आहे, विशेष म्हणजे सोनेसुध्दा आहे. तर विस्तारिकरणानंतर तेरा गावातील लोकांना सुविधा पुरविणे हे कंपनीचेच काम आहे. विस्तारिकरणामुळे कंपनीत रोजगार निर्मितीत निश्चितच वाढ	सूचनेची नोंद घेण्यात आली.

	होणार आहे. तर उपस्थितांनी मागणी केली की स्थानिकाने नगर मिळाला पाहिजे. या मागणीस माझाही पाठिंबा आहे. महिलांनीही मागणी केली की त्यांनाही रोजगाराची संधी द्यावी. त्यांचाही अधिकार आहे.	
३)	येथील उपस्थित सर्व लोकप्रतिनिधींनी मागणी केली की या प्रकल्पाच्या विस्तारिकरणामुळे होणाऱ्या संभाव्य परिणामांवर उपाययोजना करण्यासाठी जिल्हाधिकारी यांच्या अध्यक्षतेखाली एक समन्वयक समिती गठित करण्यात यावी. यास माझाही पाठिंबा आहे.	सूचनेची नोंद घेण्यात आली.
४)	त्याचप्रमाणे कंपनीने येथे कौशल्य विकास प्रशिक्षण संस्था (Skill Development Training Council) स्थापन करावी. त्यात सर्व कोर्सेस उपलब्ध करण्यात यावेत. येथील कष्टाळ तरुण-तरुणी फक्त सूरजागड, जिल्ह्यात, राज्यातच नाही तर देशात, परदेशात नांव कमवू शकतो.	सूचनेची नोंद घेण्यात आली.
५)	याठिकाणी कंपनी Integrated Processing Steel Plant स्थापन करणे कंपनीचा मानस आहे. ते त्यांनी करावे. त्यामुळे मोठ्या प्रमाणात रोजगाराची निर्मिती होईल.	सूचनेची नोंद घेण्यात आली.
६)	तरी माझ्या दोन मागण्या कंपनीकडे आहेत - अ) कौशल्य विकास प्रशिक्षण संस्था (Skill Development Training Council) स्थापन करावी. आ) Integrated Processing Steel Plant स्थापना करावी.	सूचनेची नोंद घेण्यात आली.
७)	येथे धुळीच्या त्रासामुळे व्यापाऱ्यांनी आंदोलन केलेले आहे. आता उप-मुख्यमंत्री आणि पालक मंत्री, गडचिरोली यांनी मायनिंग कॉरिडॉरची घोषणा केलेली आहे. त्यामुळे धुळीचा त्रास होणार नाही. कारण सर्व ट्रक्स हे कॉरिडॉमधूनच जातील. व्यापारी लोकांना बायपासची मागणी केली, जिल्हाधिकारी यांनी	सूचनेची नोंद घेण्यात आली.

	प्रस्तावसुद्धा तसा पाठविना. पण बायपासची आवश्यकता पडणार नाही.	
६)	कंपनीने तेरा गावातील व स्थानिकांच्या मागण्यांची पूर्तता करावी व त्याचप्रमाणे पर्यावरण व्यवस्थापन योजना (Environment Management - Plan-EMP) पूर्णपणे अंमलात आणावी. त्याचप्रमाणे शासनाने सामाजिक समस्यांकडे लक्ष घालावे. कारण जिल्हाधिकारी हे शासनाने प्रतिनिधी आहेत. शासनाकडे मायनिंग फंड मोठ्या प्रमाणात जमा होतो. तो गावातील विकासासाठी खर्च करण्यात यावा. कंपनीस सीएसआर हा २% खर्च करावा लागतो. खूप लोकांनी सांगितले की शेतात लाल पाणी येत आहे. त्याबाबत नियोजन करण्यात यावे. याबाबत एक वेगळा बँक करावा का यासाठी नियोजन करणे आवश्यक आहे.	सूचनेची मात घेण्यात आली.

३६) श्री संजय मीणा, भाप्रसे, जिल्हाधिकारी, जि. गडचिरोली-

श्री संजय मीणा, भाप्रसे, जिल्हाधिकारी, गडचिरोली: जिल्हा यांनी सांगितले की काही प्रश्नांची उत्तरे ते स्वतः देत आहेत. त्यांनी सांगितले की सदरहू उत्तरे हे हिंदीतून देत आहेत. कारण प्रकल्प प्रवर्तक ह्यांनी मराठी कळत नाही, ते बाहेरून आलेले आहेत आणि सदरहू अहवाल नवी दिल्लीला पाठविणार असल्याने तेथे भाषांतराचा मुद्दा येऊ नये.

- पहिला मुद्दा विचारण्यात आला की सदरहू जनसुनावणी ही एटापल्ली येथे का आयोजित करण्यात आली नाही, तर जिल्हाधिकारी कार्यालयात का घेण्यात आली?
- महाराष्ट्र शासनाने बाधित क्षेत्राची मर्यादा प्रकल्प स्थानाच्या ५.० कि.मी. परीघापर्यंत दिनांक २२-सप्टेंबर, २०१९ च्या अधिसूचनेनुसार घोषित केलेली आहे. म्हणजे प्रकल्पाच्या ५.० कि.मी. परिघातच जनसुनावणी घ्यावी लागेल. मात्र कायदा व सुव्यवस्थेबाबत काही प्रश्न, समस्या उद्भवण्याची शक्यता असल्यास दुसऱ्या जागी घेऊ शकतात. त्यावेळी एटापल्लीचा विचारही करण्यात आलेला नव्हता. मात्र सर्व आदेश, वृत्तपत्रातील पर्यावरणविषयक जाहिर सूचना प्रकाशित झाल्यानंतर काही जणांनी एटापल्लीविषयी आग्रह धरला.
- मुद्दा - २ जिल्हाधिकारी कार्यालयातच का आयोजित करण्यात आली.
- येथे ३०-३५ लोक कुठल्याही दडपणाशिवाय निर्भयतेने आपले विचार, सूचना किंवा आक्षेप नोंदवू शकले.

जिल्हा मायनिंग फंडाविषयी बैठकीत विचारणा व गावातील विकास कामांसाठी खर्च करण्याची सूचना करण्यात आली.

२१ सप्टेंबर पर्यंत रुपये ७,४३,००,०००/- (रुपये सात कोटी त्र्याळीस लाख) पर्यंतच्या कामांना मंजूरी मिळालेली आहे. हेन्री सोलर लाईट्स, आशा वर्कर, बाधित क्षेत्रासाठी सायकल वाटप इ. कामांना मंजूरी मिळाली. जिल्हा मायनिंग फंड (डी.एम.एफ.) हा ६०% बाधित क्षेत्रात तर ४०% अबाधित क्षेत्रात खर्च करण्याचे आदेश आहेत. तरी डी.एम.एफ. बाबत चिंता करू नये. अजून डी.एम.एफ.ची अंमलबजावणी समिती गठित झालेली नाही. त्यासाठी पालक मंत्री, गडचिरोली जिल्हा यांना विनंती करण्यात येईल.

महाराष्ट्र प्रदूषण नियंत्रण मंडळाने मे, लॉयड्स मेटल्स एण्ड एनर्जी लिमिटेड यांच्या सुरजगड आयर्न ओर खाण प्रकल्पाच्या उत्पादन क्षमता विस्तारिकरण ३.० दशलक्ष प्रति वर्ष ते १०.० दशलक्ष प्रति वर्ष करण्याबाबत पर्यावरणविषयक जाहिर जनसुनावणी आयोजित करण्यात आलेली होती. त्यासाठी तशा गावातील लोकांना उपस्थित राहण्याचे आवाहन करण्यात आलेले होते. आमची अशी इच्छा होती की प्रौढ व्यक्ती जे मतदार आहेत, त्यांची येथे गरज होती. त्याचप्रमाणे विकासाबाबतचे मुद्दे हे खासदार, आमदार, माजी आमदार, जिल्हा परिषद अध्यक्ष यांनी बैठकीत उपस्थित केलेले आहेत.

बरेच मुद्दे हे सामाईक मुद्दे (कॉमन पॉईन्ट्स) होते उदा. प्रकल्पात रोजगार, दवाखाना, शाळा, रस्ते पूल. तर डी.एम.एफ. अंतर्गत जेवढे करणे शक्य आहे, तेवढे करण्यात येईल.

मी येथे सर्व लोकप्रतिनिधी - खासदार, आमदार यांना विनंती करतो की त्यांनी त्यांच्या विकासकामे आवश्यकता त्वरित कळवावी, म्हणजे आम्हांला ती कामे पूर्ण करणे शक्य होईल.

आदिवासी निवासी शाळा ही कंपनीने सुरु केली तरच ती होऊ शकते. शासनाची आदिवासी निवासी शाळा हे एकलव्य मॉडेल स्कूल आहे. चार आदिवासी निवासी शाळा मंजूर झालेल्या असून एक भामरागड आणि एटापल्ली येथे मंजूर झालेले आहे. तेथे जमिनीबाबत निर्णय झाल्यानंतर तेथे आदिवासी निवासी शाळा सुरु होतील. एक आदिवासी निवासी शाळा असून ते वनविभागाच्या मुद्यांवरून प्रलंबित आहे.

राष्ट्रीय महामार्ग (National Highway) चा मुद्दा उपस्थित करण्यात आला. आष्टी ते एटापल्ली रोडबाबत चर्चा झाली. तर आष्टी ते लगाम रस्ता मोठा करता येत नाही, कारण तो वन्यजीव अभयारण्यातून जातो. वन्यजीव अभयारण्य (Wild Life Sanctuary) येथून साडेपाच मीटरसंचा बी.टी. रस्त्यास मंजूरी मिळालेली असून त्याचे कामही सुरु झालेले आहे. लगाम ते एटापल्ली ते सिरोंचा या रस्त्याच्या कामाचे टेंडरींग झालेले आहे. मुद्दा असा की आताचा चढ (चढाई) साडेपाच मीटर आहे आणि तो वनवायचा आहे १० मीटरपेक्षा जास्त. त्यासाठी वन खात्याची परवानगी घ्यावी लागते. त्यानंतर पुढील कार्यवाही. शासनाकडून आपल्याला बऱ्याच गोष्टींची अपेक्षा आहे. मात्र माझी येथे नियुक्ती झाल्यापासून सकारात्मक गोष्टी करण्याचा आमचा प्रयत्न असतो.

खप लोकांना माहित आहे की आम्ही ग्रामसभेवर काम करत आहोत. लोकांना माहित आहे की आम्ही रेल्वे प्रकल्पासाठी जमिन अधिग्रहित करणार आहोत. लोकांना माहित आहे की आम्ही गोंडवाना विद्यापीठासाठीही काम करत आहोत. आबाबत कोणाला अजूनही माहितो हवी असल्यास त्यांनी जिल्हाधिकारी कार्यालयाशी संपर्क साधावा. ते शजारी आहे. आपल्या सवाचा एकच प्रश्न आहे की आज कोणत्या योजना आहेत ते आपल्याला माहित नाही. जनता ही जिल्हाधिकारी कार्यालय, तहसील कार्यालय, तलाठी कार्यालय येथे जात नाही. त्यासाठी शासन आपल्या दारी (Government at Door Step) ज्याचे नाव आहे Citizen Benefit Distribution System. बैठकीत लोकप्रतिनिधींनी मुद्दा उपस्थित केला की वनहक्क पट्टे मिळावेत. निश्चितच मिळाले पाहिजे. फक्त वनहक्क पट्टेच का, दोनशे सेवा आहेत त्या मिळाल्याच पाहिजेत. लोकांना कृषि प्रमाणपत्र, डोमेसाईल प्रमाणपत्र इ.

तर यासाठी तहसीलदार स्तरवर आम्ही एक सर्वेक्षण करणार आहोत. आता येथे सुमारे १२ ते सव्वा बारा लाख लोक आहेत. त्यांचे सर्वेक्षण करण्यात येणार आहे की त्यांच्याकडे कोणती योजना पोचलेली नाही. सर्वेक्षण झाल्यानंतर अनुमान काढण्यात येईल की त्यांनी कुठली योजना लागू करता येईल. त्यासाठी वेळ लागू शकतो.

काही लोकांनी बैठकीत मोबाईल टॉवरची मागणी केली. तर त्यास उत्तर देण्यात येते की जिओतर्फे १००, बीएसएनएल, एअर टेल यांच्याकडून बरेच मोबाईल टॉवर विशेषतः पूर्व गडचिरोलीसाठी मंजूर झालेले आहेत. त्यासाठी जागा लागते. वेगवेगळ्या टॉवरची अलगअलग गरजा असतात. जियो ४,००० स्वेअर फीट, बीएसएनएल २,५०० स्वेअर फीट तर एअरटेल ४०० स्वेअर फीट जागा मागत आहे. तर ज्या व्यक्तींना खाजगी जमीन किंवा ग्रामपंचायतीस त्यांचे जमिन जर भाड्याने देण्यास तयार असेल तर त्यांनी त्याबाबत तहसीलदार यांच्याकडे रितसर अर्ज करावे.

याशिवाय काही आवश्यकता असेल किंवा पर्यावरणा संबंधी जो काही निर्णय घेईल, ते प्रशासनास अवगत करण्यात यावे. ते आम्ही ग्रामसभेस अवगत करू शकू. संपर्कासाठी मोबाईल व इंटरनेट आवश्यक आहेच. त्याचप्रमाणे ज्या काही छोट्या गोष्टी आहेत, त्या उपलब्ध करण्यास प्रशासन कटिबद्ध आहे.

पुढील २-३ वर्षात बऱ्याच सोयीसुविधा उपलब्ध होतील. उदा. रस्ते, रेल्वे, गोंडवाना विद्यापीठ, मोबाईल टॉवर्स.

तर आपणास विनंती आहे की आपण प्रशासनास सहकार्य करावे.

बैठकीच्या गोषवारा घेताना प्रकल्प अधिकारी यांनी सांगितले की श्री दीपकभाऊ आत्राम यांनी चांगले मुद्दे मांडले. त्यांनी उपस्थित केलेले मुद्दे हे प्रकल्प प्रवर्तकांनी सकारात्मक घेतलेले आहेत. त्यांचा मुद्दा आहे की स्थानिकांना रोजगार. तर कोनसरी प्रकल्पात ९०% स्थानिकांना रोजगार देणार आहेत.

त्यांनी दुसरा महा विचारला प्रोसेसिंग प्रकल्प प्रकल्प अधिकारी यांनी उत्तर दिले की आम्ही  
०० मिलियन टनांचा Integrated Steel Plant हा कोनसरीला लावून जालेत आता कुठलाही  
प्रकल्प सुरू करावयाच्या असल्यास त्याच्या बऱ्याच लिगल प्रोसेस आहे त्यामुळे असा प्रकल्प  
प्रदापल्ली जवळ शक्य होणार नाही. मागल्यात त्याचा निरिधतच विचार करण्यात येईल.

प्रकल्पबाधित जे लोक आहेत त्यांचे प्राधान्य देण्यात येईल.

बैठकीचा समारोप करतांना अध्यक्ष, पर्यावरणविषयक जाहिर जनसुनावणी समिती यांनी  
जिल्हाधिकारी गडचिरोली, जिल्हातील सर्व लोकप्रतिनिधी, तसे गावातील सर्व उपस्थित बंधूभगिनी,  
प्रकल्पाचे अधिकारी, म.प्र.नि. मंडळ अधिकारी व कर्मचारी, पत्रकार या सर्वांचे आभार मानले. त्यांनी  
सांगितले की बैठकीत उपस्थितांनी प्रस्तावित प्रकल्पाविषयी पर्यावरणविषयक शंका, टिकाटिप्पणी  
सूचना वा आक्षेपांची नाद घेण्यात येऊन त्याचे इतिवृत्त मराठी व इंग्रजीत तयार करण्यात येऊन ते  
अंतिम पर्यावरण आघात मुल्यांकन अहवाल प्राप्त झालेल्या लेखी सूचना यांच्यासह मुख्यालय,  
म.प्र.नि.मंडळ ह्यांच्या तर्फे पर्यावरण वने वा हवामान बदल मंत्रालय, भारत सरकार, नवी दिल्ली यांना  
सादर करण्यात येईल. तेथील तज्ञ समिती त्याबाबत पुढील निर्णय घेते. सादरह इतिवृत्ताची व व्हिडिओ  
ग्राफीची प्रत मागणी केल्यास स्थानिकांना उपलब्ध करून देण्यात येईल.

अध्यक्ष, पर्यावरणविषयक जाहिर जनसुनावणी समिती यांनी बैठकीतील सर्व स्थानिक जनता,  
प्रकल्पग्रस्त, शासकीय अधिकारी व कर्मचारी, पोलिस यंत्रणा, प्रकल्पाचे सर्व व्यवस्थापन यांचे  
आभार मानले व जनसुनावणी संपन्न झाल्याचे घोषित केले.

मा. अध्यक्ष यांचे आभार मानून जनसुनावणी ही संस्थगित करण्यात आली.

प्राप्त झालेले ३७ सूचना, आक्षेप सोबत जोडलेले आहेत.



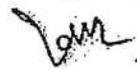
(अतुल सातफळे)

समन्वयक, पर्यावरणविषयक  
जाहिर जनसुनावणी समिती तथा  
उप प्रादेशिक अधिकारी,  
म.प्र.नि.मंडळ, चंद्रपूर



(अ. मा. करे)

सदस्य, पर्यावरणविषयक जाहिर  
जनसुनावणी समिती तथा  
प्रादेशिक अधिकारी,  
म.प्र.नि.मंडळ, चंद्रपूर



(धनाजी पाटील)

अध्यक्ष, पर्यावरणविषयक  
जाहिर जनसुनावणी समिती  
तथा अपर जिल्हादंडाधिकारी,  
गडचिरोली

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ANNEX-2-10

F. No. J-11015/348/2005-IA.II(M)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

3<sup>rd</sup> Floor, Vayu Block  
Indira Paryavaran Bhawan  
Jor Bagh Road, Allganj  
New Delhi- 110 003.

Dated: 30<sup>th</sup> January, 2023

To

M/s Lloyds Metals & Energy Limited,  
A2, 2<sup>nd</sup> Floor, Madhu Estate,  
Pandurang Budhkar Marg, Lower Parel,  
Mumbai - 400013, Maharashtra.

~~Subject: Surjagarh Iron Ore Mine of M/s. Lloyds Metals & Energy Limited for mining of Iron Ore with production capacity of Iron Ore: 10.0 MTPA (ROM), Waste: 1.769 MTPA (Total Excavation: 11.769 MTPA) along with crushing and screening plant (250 TPH - 2 No. Semi mobile Jaw Crusher, 200 TPH - 4 No. Mobile Jaw Crusher, 200 TPH - 4 Nos. Mobile/Semi Mobile Screens, 400 TPH - 5 Nos. Mobile/Semi Mobile Screens, 200 TPH - 6 Nos. Mobile Cone Crusher) in the mine lease area of 348.09 Ha located near Village Surjagarh, Tehsil Etapalli, District Gadchiroli, Maharashtra - Environmental Clearance (Violation under SOP) - regarding.~~

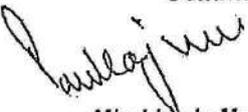
Sir,

This has reference to the online proposal no. IA/MH/MIN/408171/2022 for grant of Environmental Clearance to M/s. Lloyds Metals & Energy Limited for mining of Iron Ore in Surjagarh Iron Ore Mine with production capacity of Iron Ore: 10.0 MTPA (ROM), Waste: 1.769 MTPA (Total Excavation: 11.769 MTPA) along with crushing and screening plant (250 TPH - 2 No. Semi mobile Jaw Crusher, 200 TPH - 4 No. Mobile Jaw Crusher, 200 TPH - 4 Nos. Mobile/Semi Mobile Screens, 400 TPH - 5 Nos. Mobile/Semi Mobile Screens, 200 TPH - 6 Nos. Mobile Cone Crusher) in the mine lease area of 348.09 Ha, located near Village Surjagarh, Tehsil Etapalli, District Gadchiroli, Maharashtra.

2. The Project Proponent submitted that the Terms of Reference (ToR) was accorded by the Ministry vide Lr No. J-11015/348/2005-IA.II(M) dated 18.07.2022 under Ministry's SOP dated 07.07.2021. Project Proponent submitted the proposal for grant of Environmental Clearance vide online proposal no. IA/MH/MIN/408171/2022 dated 04.12.2022 along with final EIA/EMP report as per the provisions of EIA Notification, 2006 and its subsequent amendments.

3. The proposal was considered and recommended by the EAC in its EAC meeting held during 27<sup>th</sup> - 28<sup>th</sup> December, 2022 for grant of Environmental Clearance under Ministry's SOP dated 07.07.2021 subject to compliance of certain conditions including the following:

- i. Total budgetary provision with respect to Remediation plan and Natural & Community Resource Augmentation plan is Rs. 26.64/- Cr. Therefore, Project Proponent shall be required to submit a bank guarantee of an amount of Rs. 26.64/- Cr towards Remediation plan and Natural and Community Resource Augmentation plan with the SPCB prior to the grant of EC.

  
M/s. Lloyds Metals & Energy Limited, Maharashtra

Page 1 of 2

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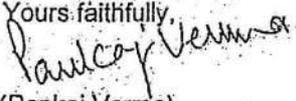
- ii. The project proponent shall be required to submit a bank guarantee of an amount of Rs. 26.64/- Cr towards Remediation plan and Natural and Community Resource Augmentation plan with the SPCB prior to the grant of EC. The bank guarantee validity shall be five years.
- iii. Remediation plan shall be completed in 3 years whereas bank guarantee shall be for 5 years. The bank guarantee will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.
- iv. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the EAC and approval of the regulatory authority.

4. The Ministry accepts the recommendations of the EAC. It is requested to submit the bank guarantee of Rs. 26.64/- Cr with the State Pollution Control Board for consideration of the project for Environmental Clearance. The bank guarantee shall be released after successful implementation of the remediation plan and natural and community resource augmentation plan, and after the recommendation by Regional Office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

5. The Project Proponent estimated the penalty amount of Rs. 5.48 Cr as per SOP dated 07.07.2021. The Ministry vide its OM dated 28<sup>th</sup> July, 2022 issued the direction regarding imposing penalty on violation cases as per provisions of the Standard Operating Procedure (SoP) dated 7<sup>th</sup> July, 2021. It has been directed that penalties levied as per the provisions of the above mentioned SoP shall be remitted by the project proponent into the fund which is maintained by the concerned State Pollution Control Board.

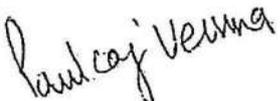
6. EC shall be issued on submission of proof regarding bank guarantee and payment towards penalty amount from State Pollution Control Board.

7. This issues with approval of the competent authority.

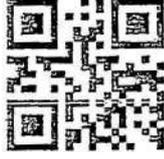
Yours faithfully,  
  
 (Pankaj Verma)  
 Scientist 'E'

Copy to:

- I. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur- 440 001.
- II. The Chairman, Maharashtra State Pollution Control Board, Kalpataru Point, 3<sup>rd</sup> and 4<sup>th</sup> floor, Opp. PVR Cinema, Sion Circle, Mumbai-400 022. It is requested to send the confirmation regarding the submission of bank guarantee by M/s Lloyds Metals & Energy Limited (Project proponent) equivalent to the amount of Rs. 26.64/- Cr towards remediation plan and natural and community resource augmentation plan and payment proof of Rs 5.48 Cr as per SOP dated 07.07.2021.
- III. The District Collector, Gadchiroli District, Govt. of Maharashtra.
- IV. Guard File.

  
 (Pankaj Verma)  
 Scientist 'E'

MHGA070010902022



IN THE COURT OF JUDICIAL MAGISTRATE FIRST CLASS, AHERI,  
DISTRICT-GADCHIROLI

(Presided over by S.M.H.Shahid)

R.C.C. No. 128 /2022

CNR NO. MHGA070010902022

EXHIBIT NO. 16

COMPLAINANT:

Maharashtra Pollution Control Board  
Through Regional Officer  
Ashok Marotrao Kare  
Resident of 1st Floor, Udyog Bhawan,  
Railway Station Road, Chandrapur,  
Taluka and District Chandrapur.

- VERSUS -

ACCUSED

- 1) Mr. Atul Madhukar Khadilkar  
Age about 51 years, Occupation - Director,  
Plot No.A, 1-2, MIDC Area,  
Ghuggus, District Chandrapur.
- 2) M/s. Lloyds Metal and Energy Limited  
Address: Plot No.A, 1-2, MIDC Area,  
Ghuggus, District Chandrapur,  
Represented through its Director  
Mr. Atul Madhukar Khadilkar,

OFFENCE UNDER SECTION 15 READ WITH SECTION 16 OF THE  
ENVIRONMENT (PROTECTION) ACT,1986

-----  
Learned Advocate  
Learned Advocate

Mr. P. S. Sahare, for the complainant  
Mr. S. S. Jainwar , for the accused  
-----

JUDGMENT

(Passed on 11.07.2023)

The accused are facing prosecution for the offence under section 15 read with section 16 of the environment (protection) act,1986

2. In brief the case of the prosecution is as under;

The complainant Mr. Ashok Marotrao Kare, Regional Officer of the Maharashtra Pollution Control Board, at Chandrapur [For short "MPCB"] has filed the present complaint alleging that the accused have committed the offence under section 15 read with section 16 of the Environment (Protection) Act, 1986. He is authorized to file complaint under the Provisions of the Environment (Protection) Act, 1986.

3. It is contended that accused Surjagadh Iron Ore Mine of M/s. Lloyds Metal and Energy Limited and is represented by accused No. 1 Atul Madhukar Khadilkar who is the director of accused No.2- company. The accused No. 1 directly in-charge of and responsible to the company for the conduct of business of the company as well as the company and responsible for the above project and compliance of various provisions of the above Environmental Laws. It is contention of the complainant that the accused committed the offence punishable under section 15 read with section 16 of the environment (protection) act, 1986.

4. The accused No.1 and 2 appeared before the Court. Today they remained present before the Court. I have framed the charge against the accused. It is submitted that it is first offence and the accused want to voluntarily plead guilty for the offence leveled against the accused. The accused has filed separate application in respect of plead guilty before the Court at Exh.12

5. I have confronted the contents of the application from the accused. Moreover, consequences of plead guilty are also narrated to accused. However, the said accused remained firm on the decision to confess the guilt with the minimum punishment.

6. The learned advocate for the complainant board submitted that as per documents filed on record and as per the SOP the accused has paid the fine amount of Rs. 5.48 Crores by D.D. number 262195 dt 31-01-2023. Hence, minimum penalty be imposed.

7. The accused and his advocate submitted that this is the first case filed against the accused. The accused do not have antecedents. Therefore, the accused submitted that leniency be shown while passing the sentence and prayed for minimum fine. As accused voluntarily pleaded guilty, it appears to be first offence of accused. Therefore, in my opinion it is just and proper to direct the accused to pay maximum fine amount. Hence, I pass the following order:

ORDER

1. Accused No. 1 and 2 are hereby convicted vide section 246(3) of the Code of the Criminal Procedure for the offence under section 16 punishable under section 15 of the Environment(Protection) Act, 1986.

- 173.

Page 3

2. Accused No. 1 and 2 jointly and severally sentenced to pay fine of Rs. 45,000/ (Rs. Fortyfive Thousand Only ) in defaults simple imprisonment for 20 days .
3. The copy of judgment be supplied to the accused free of cost.

*(Self typed pronounced in open Court)*

Digitally signed  
by  
SAJIDUZZAMAN  
MUHAMMAD  
HANIF SHAHID  
Date  
2023.07.18  
18:56:29 +0530

Date : 11-07-2023

(S.M.H. Shahid)  
Judicial Magistrate, First Class, Aheri  
(J.O CODE MH-2613)

701

ENVIRONMENTAL  
CLEARANCE



Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

To,

The Director  
LLOYDS METALS AND ENERGY LIMITED  
Lloyds Metals & Energy Limited, A2, 2nd Floor, Madhu Estate,  
Pandurang Budhkar Marg, Lower Parel, Mumbai,, Mumbai.  
City, Maharashtra-400013

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/MH/MIN/408171/2022 dated 04 Dec 2022. The particulars of the environmental clearance granted to the project are as below.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environment Single-Window Hub)

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC23A001MH116618   |
| 2. File No.                                | J-11015/348/2005-IA.II(M)                                      |
| 3. Project Type                            | Expansion  |
| 4. Category                                | A  |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                         | Surjagarh Iron Ore Mine of M/s. Lloyds Metals & Energy Limited |
| 7. Name of Company/Organization            | LLOYDS METALS AND ENERGY LIMITED                               |
| 8. Location of Project                     | Maharashtra  |
| 9. TOR Date                                | N/A  |

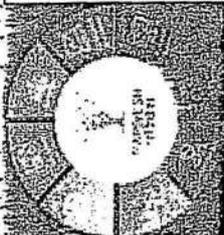
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 24/02/2023

(e-signed)  
Pankaj Verma  
Scientist E  
IA - (Non-Coal Mining sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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-175.

No. J-11015/348/2005-IA.II(M)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

3rd Floor, Vayu Block  
Indira Paryavaran Bhawan  
Jor Bagh Road, Aliganj  
New Delhi- 110 003.  
Dated: 24<sup>th</sup> February, 2023

To

M/s Lloyds Metals & Energy Limited,  
A2, 2nd Floor, Madhu Estate,  
Pandurang Budhkar Marg, Lower Parel,  
Mumbai - 400013, Maharashtra.

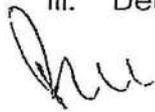
Subject: Surjagarh Iron Ore Mine of M/s. Lloyds Metals & Energy Limited for mining of Iron Ore with production capacity of Iron Ore: 10.0 MTPA (ROM), Waste: 1.769 MTPA (Total Excavation: 11.769 MTPA) along with crushing and screening plant (250 TPH - 2 No. Semi mobile Jaw Crusher, 200 TPH - 4 No. Mobile Jaw Crusher, 200 TPH - 4 Nos. Mobile/Semi Mobile Screens, 400 TPH - 5 Nos. Mobile/Semi Mobile Screens, 200 TPH - 6 Nos. Mobile Cone Crusher) in the mine lease area of 348.09 Ha located near Village Surjagarh, Tehsil Etapalli, District Gadchiroli, Maharashtra. Environmental Clearance (Violation under SOP) - regarding.

Sir,

This has reference to the online proposal no. IA/MH/MIN/408171/2022 for grant of Environmental Clearance to M/s. Lloyds Metals & Energy Limited for mining of Iron Ore in Surjagarh Iron Ore Mine with production capacity of Iron Ore: 10.0 MTPA (ROM), Waste: 1.769 MTPA (Total Excavation: 11.769 MTPA) along with crushing and screening plant (250 TPH - 2 No. Semi mobile Jaw Crusher, 200 TPH - 4 No. Mobile Jaw Crusher, 200 TPH - 4 Nos. Mobile/Semi Mobile Screens, 400 TPH - 5 Nos. Mobile/Semi Mobile Screens, 200 TPH - 6 Nos. Mobile Cone Crusher) in the mine lease area of 348.09 Ha, located near Village Surjagarh, Tehsil Etapalli, District Gadchiroli, Maharashtra.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meeting, are given as under:

- i. The mine lease area falls between the Latitude: 19°36'58.96"N-19°38'21.48"N and Longitude: 80°20'57.12"E- 80°22'32.84"E and falls under the Survey of India Toposheet No: 65 A/6 (New Toposheet No E 44C6) and falls in Seismic Zone-II.
- ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" of the schedule of the EIA Notification, 2006 as the mine lease area is greater than 250 Ha and appraised at the Central level.
- iii. Details of previous Environmental Clearance (EC):



-/-

- d. The Project Proponent initially obtained Environmental Clearance (EC) vide letter dated 29.05.2006 for Surjagarh Iron Ore mining project of M/s Gadchiroli Metals and Minerals for production capacity of 3.0 MTPA of Iron Ore by opencast mechanized method involving total lease area of 348.09 Ha under the provisions of EIA Notification, 1994.
- e. Then, the Project Proponent obtained the approval of change of name of project company from M/s. Gadchiroli Metals and Minerals Ltd to M/s Lloyds Metals and Engineers Ltd vide letter dated 07.02.2007.

iv. Details of Terms of Reference (ToR):

- d. Initially, the Project Proponent obtained EC on 29.05.2006 under EIA, 1994 and the EC was valid for a period of 5 years only and the Project Proponent operated the mine after 2011 without obtaining EC under EIA Notification, 2006 and hence the project falls under violation case. The Project Proponent did not submit the application under Ministry's Notification S.O 1530(E) dated 06.04.2018.
- e. Hence, the Project Proponent obtained Terms of Reference under Violation as per Ministry's O.M dated 7th July, 2021 vide ToR letter dated 18.07.2022 for Surjagarh Iron Ore Mine of M/s. Lloyds Metals & Energy Limited with production capacity of Iron ore (RoM) of 10.0 MTPA along with crusher and screening plant (250 TPH – 2 No. Semi mobile Jaw Crusher, 200 TPH – 4 No. Mobile Jaw Crusher, 200 TPH – 4 Nos. Mobile/Semi Mobile Screens, 400 TPH – 5 Nos. Mobile/Semi Mobile Screens, 200 TPH – 6 Nos. Mobile Cone Crusher) over an extent of 348.09 Ha.

v. Details of Mine Lease:

- e. The Project Proponent submitted that initially mining lease was granted vide Lr.No – MMN-1104/C.R.683/Ind-9 dated 13.04.2007 for a period of 20 years over an area of 348.09 Ha and mine lease deed was executed on 03.05.2007 for the period upto 02.05.2027.
- f. The Govt. of Maharashtra vide Order No: MLV-G-14-(2)/2017/1086, dated 02.05.2017 has granted approval for a further extension of 30 years. The Supplementary lease deed for extension of lease period was executed on 03.12.2021 and the mine lease is valid up to 02.05.2057.
- g. The project proponent vide email dated 10.01.2023 has also submitted the fresh certification of incorporation made on 25.04.2017 consequent upon change of name from " Llyods Metals and Engineers Limited " to "Llyods Metals and Energy Limited"

vi. Land Use/Land Cover of the Mine Lease Area:

Private land	Nil
Forest land	348.09Ha falls in the Bhamragarh Reserve Forest.
Total Mining lease area (MLA)	• 09 Ha
Private land for crusher, workshop & other infrastructure outside the MLA	

177.

Additional information (if any)	The Project Proponent submitted that the Forest clearance has been obtained from MoEF&CC Vide Letter No. F.No- 8-31/2005/FC dated 23.03.2007 under section-2 of the Forest (Conservation) Act, 1980 for diversion of 374.90 ha of Reserved/Protected/Zudpl. forest land for Iron-Ore mining, transmission line and approach road in favour of M/s Lloyds Metals and Engineers Limited (LMEL). PP also submitted that 348.09 ha is the mine lease area and the balance area is for road and transmission line.
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vii. Mining Plan details: -

Review of Mining Plan with Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	GAD/FE/MPLN-862(2)/NGP-2022
	Date	• 03.2022
	Mine lease area	• 09 Ha
	Mineral	Iron Ore
	Validity	2022-23 to 2026-27
Mining Parameters	Quantitative Description	
Method of Mining	Fully Mechanized (FM) Opencast mining method	
Total Geological Reserves	• 927 Mill. Tons	
Total Mineable Reserves	• 204 Mill. Tons	
Life of mine	9 years (Likely to increase after future exploration)	
Bench Height	10m	
Bench Width	More than 15m	
Individual bench slope	80°	
Overall pit slope	45°	
Drilling/Blasting	Drilling using 115/150mm diameter drills with 10% sub grade drilling. Blasting by SME and electronic initiation system for safe blasting operations at the mine.	
Crushing/Screening	ROM ore to be excavated from the mine will be sent to the screening plant to segregate the ore to different size. Oversize boulders will be crushed in the primary jaw and secondary cone crusher for size reduction as per the plant requirement and buyer's specification. This will be done in the crusher and screen unit located within the mine lease area.	
RoM output size	0 – 550 mm size	
Transportation details	By Road utilizing the public railway sidings at about 150 kms distance (3 nos. - Mul RS, Manikgarh, Balarshah RS), besides direct destination by road to different buyers	
Dumpers capacity	30 T Dumpers	

Waste Generation and Management	Waste Management	Plan Period (Mil.cum)	Conceptual Period (Mil.cum)	Total (Mil.cum)
	Road maintenance	• 746	• 449	• 195
	Dumping	• 742	• 173	• 915
	<b>Total</b>	• 488	• 622	• 110

Groundwater intersection	Mine Depth: Upto 480m AMSL Water Table: 260m AMSL No Groundwater intersection is envisaged due to mining operations.
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viii. Water requirement:

Total water requirement	1200 KLD (Make up)	Fresh water	1200 KLD
		Treated water	112 KLD
Source	Bore well and Surface Water		
Permission	The Project Proponent submitted the NOC obtained from CGWA vide CGWA/NOC/MIN/ORIG/2022/14843 for Groundwater abstraction of fresh water of 70m <sup>3</sup> /day for the period upto 20.03.2024. Allocation for surface water is under process from Department of Water Resources, Government of Maharashtra. Chief Engineer has recommended and the final allocation letter is awaited.		

ix. Nearest village / town/ highway/railway station / water bodies/monument:

Particulars	Particular's Name	Distance & Direction
Village	Bande	• 1 km, S
Town	Etapalli	26 km, S
Highway	National Highway (NH-353C)	45 km
	State Highway (SH-363)	22 km
Railway Station	Ballarshah	157 km
Water Body	Bande river	• 75 km, W
	Kappe N	• 95 km, N
	Akeran N	• 04 km, W
	Dumme N	• 07 km, SW

*h*

179

Jambla river	77 km, SE
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x. Presence of Environmentally Sensitive areas in the study area:

Forest Area/Environmental Zone	Land/Protected Area/ Sensitivity	Yes/No	Details of Certificate/letter/Remarks
Forest Land		Yes	<p>Project Proponent submitted that Forest clearance has been already obtained for 374.90 Ha (comprising 348.09 ha of mine lease area and balance area for approach road and transmission line) vide letter F.No-8-31/2005 /FC dated 23.03.2007.</p> <p>The Project Proponent has deposited Rs.34,26,51,000/- (Rs. Thirty Four Crores twenty six lakhs fifty one thousand Only) as NPV amount with DCF Bhamragarh in Corporation Bank, New Delhi vide DD no.633149 dated 22.02.2007. The project authority has also given an undertaking to pay the cost of additional amount in case there is an upward revision of rates of NPV. An amount of Rs.2,49,93,618/- (Rs. Two crore forty nine lacs ninety three thousand six hundred and eighteen only) paid towards compensatory afforestation and Rs.8,60,639/- (Rs. Eight lacs sixty thousand six hundred and thirty-nine only) paid for afforestation over 13.00 ha degraded forest area (together deposited through DD no.633149 dated 22.02.2007 in CAMPA Fund respectively.</p>
National Park		No	
Wildlife Sanctuary		No	
Eco-Sensitive Zone (ESZ) /Eco-Sensitive Area (ESA)		No	Project Proponent submitted that Wildlife map has been authenticated by Chief Wildlife Warden.
Schedule-I species		Yes	Sloth bear and Pea Fowl are the Schedule-I species found in the Study area. List of Flora and Fauna has been vetted by the Forest Dept.
Status of Wildlife Conservation Plan		Yes	Wildlife conservation plan was vetted by Wildlife Institute of India (WII), Dehradun and forwarded to the Principal Chief Conservator of Forests (Wildlife) vide WII-EIA(AR)/Gadchiroli-2005 dated 23.10.2006 with a financial provision of Rs. 1,47,03,440/- The Project has deposited Rs.53,25,440/-

*h*

-5-

	<p>vide DD no.143677 dated 03.07.2007 in favour of Dy. Conservator of Forests, Bhamragarh. The Dy. Conservator of Forests, Bhamragarh has raised a demand to deposit the balance amount of Rs.93,78,000/-. The amount of Rs.93,78,000/- deposited through RTGS vide UTR no. KKBKR2202210130524 3957 dated 13.10.2022 in favour of Dy. Conservator of Forests, Bhamragarh to this effect. PP also submitted that the different safeguard measures as per approved plan i.e., soil moisture conservation measures, fire protection measures and awareness programs have been implemented.</p> <p>The Project Proponent has submitted the updated "Site Specific Wildlife Management Plan" to State Forest Department vide letter dated 23.12 2022.</p>
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xi. Green belt/plantation details:

Proposed area for green belt/plantation	<ul style="list-style-type: none"> <li>17 Ha (3,750 Saplings during 2022-23 to 2026-27)</li> </ul>
Budget for green plant & plantation till the end of life of mine.	Capital Cost - Rs.26 Lakhs Recurring Cost - Rs. 4.0 Lakhs per annum
Budget for nursery	
Additional information (if any)	At present gap filling plantation has been carried out in the safety zone area and good avenue plantation in the road from Hedri to Alapalli is also completed. So far, about 18,590 trees have been planted in both these areas. Avenue plantation along mineral transport road area will be carried out.
7.5 m barrier & non-mineralized zone	<ul style="list-style-type: none"> <li>17 Ha</li> </ul>

xii. Baseline details:

Baseline Data (Air / Water / Noise / Soil / Ground water table/ others)	
Period of baseline data collection	March - May 2022
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer Season
Pre-dominant Wind direction (From)	W & NW
Ambient Air Quality (10 locations)	PP reported that the concentrations of PM10 ranged from 47.7-78.6 µg/m <sup>3</sup> , PM2.5: 18.8-34.9

- 181.

	µg/m <sup>3</sup> , SO <sub>2</sub> : 9.0-22.4 µg/m <sup>3</sup> and NO <sub>2</sub> : 14.1-27.8 µg/m <sup>3</sup> .		
Noise level (10 locations)	Day Time: 51.9 – 65.1 dB (A) Night Time: 40.6 – 59.6 dB (A)		
Water Quality	Parameters	Surface water (3 locations)	Ground water (9 locations)
	pH at 25°C	• 10 – 7.52	• 99 – 8.02
	Total Dissolved Solids, mg/l	255 - 360	268 - 712
	Chloride as Cl-, mg/l	45 - 55	• 50 – 202
	Total Hardness (as CaCO <sub>3</sub> ), mg/l	120 - 245	180 – 585
	Total Alkalinity (as CaCO <sub>3</sub> ), mg/l	135 – 205	160 – 410
	Sulphates as SO <sub>4</sub> <sup>2-</sup> , mg/l	• 40 – 62.50	• 80 – 73
	Iron as Fe, mg/l	• 07 – 0.15	• 03 – 0.12
	Nitrate Nitrogen as N, mg/l	• 60 – 3.41	• 60 – 22.50
	Fluoride as F, mg/l	BDL	BDL
Soil quality (9 locations)	Parameters	Core Zone	Buffer Zone
	pH	• 28	• 98 – 7.76
	Electrical Conductivity (µmho/cm)	• 6	• 20 – 312.50
	Total Organic Carbon (%)	• 92	• 21 – 1.12
	Nitrate as N (Kg/Ha)	• 6	• 60 – 231.70
	Phosphorus (Kg/Ha)	• 23	• 10 – 7.82
Sodium (mg/kg)	• 9	• 63 – 18.40	

*[Handwritten signature]*

- 7 -

	Potassium (Kg/Ha)	• 62	• 81 - 152.80
Traffic Study	The maximum V/C ratio on these stretches of the road is 0.17 which is under category "A" LOS as per the IRC guideline. Post expansion, there will be additional of 59 Trips/Hr. Further the maximum V/C ratio will go up to 0.28 and the level of service (LOS) will be in Category "B" which represents a zone of stable flow. Existing road network of the area easily accommodate the additional traffic due to expansion of 10 MTPA without any adverse impact.		

xiii. Public Hearing (PH) Details:

Advertisement for PH with date (Name of major national daily and one regional vernacular daily newspaper)	• 09.2022 Local Newspaper: Daily Lokmat (Marathi) National Newspaper: The Times of India (English)
Date of PH	• 10.2022
Venue	NiyojanBhavan, District Collector Office, Gadchiroli District, Maharashtra
Chaired by	Additional District Magistrate
Main issues raised during PH	Public asked for improvements in village road infrastructure, electricity, education facilities, medical facilities, employment etc. and expressed their concern about water quality, road, etc.
Budget proposed for addressing issues raised during PH	Rs.58.71 Crores (Capital cost), Rs. 21.45 crores per annum (Recurring cost)

xiv. Details of CTE/CTO, Certified Compliance Report, Past production details: -

Consent to Operate (CTO)	Consent to Operate issued by the Maharashtra Pollution Control Board vide Lr No: Format1.0/CC/UAN.NO0000122378/CO2111000155 dated 02.11.2021 for production capacity of 3.0 MTPA for the period upto 31.03.2023.
Certified Compliance Report (CCR)	Certified Compliance Report (CCR) issued by the Integrated Regional Office (IRO), Nagpur vide F.No: 3-32/2006 (ENV)/10689 dated 02.12.2022. Site was conducted by IRO on 26.10.2022. It is also submitted that vide letter dated 03.01.2023, IRO Nagpur has submitted

	the reply against the observation made by IRO during the site inspection on 26.10.2022.
Past production details	The District Mining Officer, Gadchiroli vide Lr No. Desk-2/Sr.CI.Mining/Lloyds/34722 dated 28.06.2022 has certified the past production detail for the period 2007-08 to 2021-22.

xv. Details of Violation:

Initially, the Project Proponent obtained EC on 29.05.2006 under EIA, 1994 and the EC was valid for a period of 5 years only and the Project Proponent operated the mine after 2011 without obtaining EC under EIA Notification, 2006 and hence the project falls under violation case. The Project Proponent did not submit the application under Ministry's Notification S.O 1530(E) dated 06.04.2018. The Project Proponent submitted the revised budget for the violation period 2011-12 to 2022-23 (upto 4th Dec, 2022) that included the damage assessment from Rs 7.30 Cr to Rs 26.64 Cr and the penalty provisions as per SOP dated 07.07.2021 from Rs 0.59 Cr to Rs 5.48 Cr.

a. Remediation, Natural Resource Augmentation Plan, Community Resource Augmentation Plan:

Remediation Plan

No	Component Remediation	Remediation Proposed	Description	Locations	Rate	Total Qty.	Total Cost	Year I	Year II	Year III
1a.	Land Environment	Soil Moisture Conservation and Augmentation of groundwater resources	i. Series of SMC in villages	13 Villages including Parsulgundi GP villages	@10 Lakhs each	13	130,00,000	65,00,000	60,00,000	5,00,000
			ii. Augmentation of groundwater resources	2. Aldandi, Bande, Surjagarh, Parsalgundi	@6 Lakhs each	4	24,00,000	8,00,000	8,00,000	8,00,000
2a.	Air Environment	Dust Suppression	i. Augmentation / Revamping of village roads	13 Villages including Parsulgundi GP villages	LS	LS	147,00,000	100,00,000	40,00,000	7,00,000
			ii. Truck mounted road	2. NH and State Highways (Et			65,00,000	55,00,000	5,00,000	5,00,000

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			weep machine for mineral transportation roads	apali to Asthi-353)						
2b.	Plantation	Plantation / Greenbelt development & Block Plantation	i. 12000 Nos. Sapling avenue plantation along the roads including maintenance for 3 years	1. Etapali to Allapali & Etapali to Bhola pali	@Rs .175/plant	12000	21,00,000	7,00,000	7,00,000	7,00,000
			ii. Block Plantation in villages (@2000 saplings / village)	2. Parsalgundi, Bandede, Hedri	@Rs .115/plant	3000	6,90,000	2,30,000	2,30,000	2,30,000
			i. Water Treatment Plant in villages	1. Parsalgundi, Bandede, Hedri	@Rs .5Lakh each	3	15,00,000	5,00,000	5,00,000	5,00,000
3a.	Water Environment	Water Treatment Plant	ii. Renovation of village ponds with bathing construction of ghats	2. Hedri, Parsalgundi, Peta, Todsas, Uderas,	@Rs .2lakh each	5	10,00,000	4,00,000	4,00,000	2,00,000
			iii. Provision of Bore Wells with overhead tanks for supply of drinking water	13 Villages including Parsalgundi GP villages	@Rs .7 Lakh each	13	91,00,000	70,00,000	11,00,000	10,00,000

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4a.	Public Health & Safety	Health Camp, Awareness, Mosquito control	i. Regular health camps in surrounding villages	1. Health Camps once in a year	LS	L	26,00,000	12,00,000	10,00,000	4,00,000
			ii. Malaria & Breast Cancer Prevention programs	2. 13 no. of villages			13,00,000	6,00,000	4,00,000	3,00,000
			iii. Health Helpers in each village	3. Hedri, Surjagarh, Pursulgundi, Manger, Bande, Peta, Parsalgundi, Aldandi, Todsa, Nander			31,20,000	15,20,000	10,00,000	6,00,000
			iv. Doorstep ambulance facility for surrounding villages	4. Ambulance facility			35,000	0	0	0
			v. Establishment of Sanitary napkins ATM vending machine	5. Pursulgundi, Hedri & Aldandi			15,00,000	5,00,000	5,00,000	5,00,000
5a.	Biological Environment	Eco park, Encouragement of Bamboo Plantation	i. Development of 1 no. of Eco Park as per guidelines of Forest Dept.	Etapali	LS	L	15,00,000	8,00,000	5,00,000	2,00,000
			ii. Development of Bamboo	2. Hedri, Surjagarh, Pursulgundi			7,50,000	3,50,000	2,00,000	2,00,000

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			oo plant ation i in vilag es	di, Mander Banda, Pat a, Parsalg undi, Aldan di, Todsa, Nander						
Total							6,52,6 0,000	3,91,00, 000	183,30, 000	78,30,0 00

Natural Resource Augmentation Plan

• no	Component	Activity Proposed	Description	Locations	Rate	Total Qty.	Total Cost	Year I	Year II	Year III	
							(Rs.)				
1a.	Natural Resource Augmentation Plan	Conservation & Development of ecology and biodiversity	Setting of an Apiary and employment provided to local villagers and production of honey bee in each village	Etapalli for Apiary Centre and cultivation in villages	LS	1	8,40,000	3,00,000	3,00,000	2,40,000	
1b.			Promotion of apiculture, fisheries, dairy farm etc.	13 Villages including Parsalgundi GP villages	LS	LS	92,00,000	40,00,000	40,00,000	12,00,000	
1c.			Augmentation of Village ponds	Aldandi, Tumurgunda, Parsalgundi, Todsa, Yelchal,	@ Rs. 5 lakhs/VP	5	5	25,00,000	15,00,000	6,00,000	4,00,000
2a.			Ground Water Recharge & Water Conservation	5 Nos. Rain water harvesting pits to recharge ground water level of the area.	Peta, Parsalgundi, Aldandi, Todsa, Nander	@ Rs. 3 lakh each	5	5	10,00,000	5,00,000	3,00,000

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2b.		Provision of loose boulder gabion checks in village areas	Aldandi, Hedri, Surjagarh, Manger, Bande, Jharweda	@ Rs. 3 Lakhs each	6	18,00,000	12,00,000	3,00,000	3,00,000
Total						153,40,000	75,00,000	55,00,000	23,40,000

Community Resource Augmentation Plan

No	Component	Activity Proposed	Description	Locations	Rate	Total Qty	Total Cost	Year I	Year II	Year III
							(Rs.)			
1a.	Community Resource Augmentation Plan	Socio-Economic Environment	i. Local employment (Training)	1. Local villages	1000	1000	50,00,000	35,00,000	10,00,000	5,00,000
			ii. Garment Unit for Women	Hedri Village		1	7,00,000	5,00,000	2,00,000	
			ii. Deployment of SHG and financial aid	2. Peta, Parsalgundi, Aldandi, Todsar, Nander	@ Rs. 5 Lakhs/SHG	5	25,00,000	15,00,000	5,00,000	5,00,000
			iii. Kendu leaf hub center for collection and dispersal	3. Each village in 3 Panchayats	LS	3	6,00,000	2,00,000	2,00,000	2,00,000
			iv. Promotion of local play, cultures,	4. Each village and central academy at Krishnar	@ Rs. 2 Lakhs each	13	13,00,000	5,00,000	5,00,000	3,00,000
2a.			Construction & maintenance	Central Sports Academy	LS	1	1,30,00,000	50,00,000	40,00,000	40,00,000

			intenance of Sports facilities like Basketball court, Hockey, Badminton court for children from the nearby areas. The same will be maintained for a further period of two years.	my at Krishna						
			Development of Archery Academy							
			Encouragement of Common Vehicle Repair Shops in Main Chowks .	1. Etapali, Allapali, Aasthi			9,00,000	3,00,000	3,00,000	3,00,000
		Infrastructure Development	CBSE Residential School	Hedri	LS	LS	690,000	400,000	290,000	--
			10 bedded Primary Health Center	Hedri			150,000	150,000	--	--
			Art & Craft center in each Panchayat - 2 nos.	3. Pursulgudi & Etapali			20,00,000	12,00,000	4,00,000	4,00,000
			Study Library in each Panchayat - 2 nos.	4. Pursulgudi & Etapali			5,00,000	2,00,000	2,00,000	1,00,000

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		Network Tower establishment for communication	5. Communication facility in surroundings	60,00,000	50,00,000	6,00,000	4,00,000
Sub Total III (Rs.)				18,58,000	12,24,000	5,67,000	67,00,000
Grand Total (I + II + III) (Rs.)				26,64,000	16,90,000	8,05,300	1,68,700

Summary of Remediation, Natural Resource Augmentation Plan, Community Resource Augmentation Plan

No	Description	Estimated Cost (Rs. Crores)
1	Remediation Plan	53
2	Natural Resource Augmentation Plan	53
3	Community Resource Augmentation Plan	58
Total Damage amount to be given under bank guarantee		Rs 26.64

b. Penalty provisions as per Ministry's SOP dated 07.07.2021

The Project Proponent submitted the revised estimation of penalty provisions as per SOP dated 07.07.2021 as mentioned in table below:

Particulars	Amount (Rs in Cr)
1 % of the capital cost of Rs. 54 Crores	Rs.0.54 Crores
0.25% of total turnover of Rs. 1975.54 Crores	Rs.4.94 Crores
Revised Penalty to be paid to SPCB	Rs.5.48 Crores

xvi. Rehabilitation & Resettlement (R & R) Plan: The Project Proponent submitted that the mining activities will be carried out within the mine lease area only. The entire mine lease area is a Forest area falling under Bhamragarh Reserve forest. The Forest clearance for the entire forest area is obtained. There is no population within the ML area. Hence, R& R does not arise.

xvii. Details of Court Cases:

Court Case	The Ministry vide letter dated 18.07.2022 requested the Secretary, Dept. of Environment to initiate action under the provisions of section 19 of the Environment (Protection) Act, 1986.
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The Maharashtra Pollution Control Board filed a case against Lloyds Metal and Energy Ltd under E (P) Act 1986 (Section 16 and 19) vide case no 128/2022 on 06.12.2022. PP also submitted the certified copy of the court case filed before the Hon'ble Judicial Magistrate, First Class Aheri vide case no: 128/2022 on 06.12.2022.

The Project Proponent submitted an undertaking vide letter dated 28.12.2022 stating that there are no other pending cases against Surjagarh Iron Ore mines of Lloyds Metals & Energy Ltd.

xviii. Affidavit/Undertaking details:

Undertaking of Project Proponent	Project Proponent submitted an undertaking vide letter dated 18.06.2022 stating that "we undertake to comply all statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of common cause versus Union of India &Ors".
Declaration of Project Proponent	Project Proponent has given declaration that "the data given in the EIA/EMP report are factually correct to the best of our knowledge".
Undertaking of Consultant	Consultant submitted an undertaking vide letter no nil stating that "the prescribed ToR is complied with and incorporated in the EIA Report. This report is based on the information and data obtained from approved Mining Plan, site visit & field study carried out by specialized agencies/experts. The data generated and given in the EIA/EMP Report are factually correct".

xix. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Rs. in Crores)	Recurring cost (Rs. in Crores/annum)
Air Environment	• 255	• 485
Water Environment	• 400	• 141
Plantation	• 440	• 085
Safety	• 500	• 011
Other	• 830	• 689
Total	• 425	• 411

xx. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	Capital Cost of EMP – Rs.4.425 Crores Capital Cost of Public Hearing – Rs.58.71 Crores Total Cost of EMP = Rs.63.135 Crores
Project Cost	Rs 364.28 crores.
Employment	5000 people (Direct and Indirect)

3. Observation and Recommendation of the Committee:

The EAC noted that the initially, the Project Proponent obtained EC on 29.05.2006 under EIA, 1994 and the EC was valid for a period of 5 years, as per Hon'ble Supreme Court Judgement dated 2.08.2017 and the Project Proponent operated the mine after 2011 without obtaining EC under EIA Notification, 2006 and hence the project falls under violation case as per Ministry's SOP dated 07.07.2021.

The Project Proponent presented the KML file to indicate the site features in the study area. The Project Proponent informed the EAC that on the northern side, the nearest village is Moharli, and on western side, the nearest village is Bande, on eastern side, the nearest village is Mallampardi and on the southern side, the nearest village is Hedri. The area is approachable from Gadchiroli via Etapalli-Allapalli- Ashti Road and there are three railway sidings are located in this region. The Project Proponent informed the EAC that the mine is presently operating with a production capacity of 3.0 MTPA of Iron Ore and now it is proposed to expand the production to 10.0 MTPA (ROM).

The Project Proponent informed the EAC that the mine was in operation since 2007. PP also informed that the mine was not in smooth operation and hampered from time to time being a sensitive area (Gadchiroli) owing to frequent Naxalite issues. The mine operation was disturbed from time to time with frequent Naxalite issues from 2007 to 2019 which includes major incidents in the year 2007, 2011, 2013, 2016 and 2019. Till the year 2021-22, only 3.207 Mill. Tons of Iron Ore was mined and 85% of the granted EC capacity (3.0 MTPA) was achieved only in the 2021-22. Since the past 14 years, no progress was made in mine development due to the reason which was beyond the control of the Project Proponent. The company suffered irreparable loss of several lives of employees apart from the huge financial loss. Further, the Project Proponent informed the EAC that the various additional measures have been undertaken to operate this mine. The Proponent also informed that the several infrastructure facilities, health care facilities and basic amenities have been provided to the local community.

The Project Proponent presented the certified compliance report dated 02.12.2022 issued by the Integrated Regional Office, Nagpur before the EAC. The Project

Proponent informed the EAC that the land has been already identified for establishment of Biodiversity Park and will be developed. There is also no movement of animals in the vicinity of the mine lease area. The EAC opined that the Project Proponent needs to install the cameras all around the mine lease area to identify and ensure the movement of animals. The EAC noted that the earlier Wildlife Conservation Plan was vetted by the Wildlife Institute of India (WII) in the year 2006 and the Project Proponent needs to update the Wildlife Conservation Plan. The Project Proponent informed the EAC that the latest Site Specific Wildlife Management Plan has been prepared and the Project Proponent submitted the latest Wildlife Conservation Plan to State Forest Department vide letter dated 23.12.2022. The EAC asked the Project Proponent whether any beneficiation is proposed. The Project Proponent informed that no beneficiation is proposed and only dry screening proposed and no beneficiation facilities exist in the mine lease area. The Project Proponent informed that the pilot scale study for utilization of Banded Hematite Quartzite (BHQ) is under process. The EAC was of the view that the low grade Iron Ore needs to be effectively utilized. The EAC observed that the Project Proponent is proposing to install stationery integrated Screening and crushing plant of 2000 TPH which is not a part of the prescribed Terms of Reference (ToR) issued by the Ministry vide letter dated 18.07.2022. However, the Project Proponent informed the EAC that the proposal to install stationery integrated Screening and crushing plant of 2000 TPH has been included in the EIA/EMP report and discussed during public hearing. The Project Proponent informed the EAC that the budget of Rs.58.71 Crores (Capital cost) has been earmarked to address the issues raised during Public Hearing with a timeline of three years.

The EAC noted that the Project Proponent has calculated the ecological damage assessment from the year 2018 instead of the year 2011 which is not relevant. The EAC asked the Project Proponent to revise the budget of the damage assessment and the penalty provisions as per SOP dated 07.07.2021 for the violation period by considering it from the year 2011 onwards. The Project Proponent vide email dated 27.12.2022 submitted the revised budget for the violation period 2011-12 to 2022-23 (upto 4th Dec, 2022) that included the damage assessment from Rs 7.30 Cr to Rs 26.64 Cr and the penalty provisions as per SOP dated 07.07.2021 from Rs 0.59 Cr to Rs 5.48 Cr. Then the proposal was again placed before the EAC on 28.12.2022 for due deliberations on the revised damage assessment and penalty provisions. The project proponent submitted the damage assessment and penalty incurred up to date of filing of application for EC under violation SOP for the period 2011-12 to 2022-23 (upto 4th Dec, 2022). The EAC agreed with the submission of the Project Proponent's revised estimation for the violation period 2011-2022-23 (upto 4th Dec) for the damage assessment of Rs 26.64 Cr and Rs 5.48 Cr as per penalty provisions of SOP dated 07.07.2021. The Project Proponent also informed the EAC that the Maharashtra Pollution Control Board filed a case against M/s Lloyds Metal and Energy Ltd under Section 15, 16 and 19 of Environment (P) Act 1986 vide case no 128/2022 (CNR No: MHGA070010902022) on 06.12.2022 and also the PP submitted the certified copy of the court case filed before the Hon'ble Judicial Magistrate, First Class Aheri vide case no: 128/2022 on 06.12.2022.

Further, the Project Proponent submitted an undertaking vide letter dated 28.12.2022 stating that there are no other pending cases against Surjagarh Iron Ore mines of Lloyds Metals & Energy Ltd.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC (Non-Coal Mining) recommended the proposal during the EAC meeting held during 27-28 December, 2022 for grant of Environmental Clearance (EC) under Ministry's SOP dated 07.07.2021 for Surjagarh Iron Ore Mine of M/s. Lloyds Metals & Energy Limited for mining of Iron Ore with production capacity of Iron Ore: 10.0 MTPA (ROM), Waste: 1.769 MTPA (Total Excavation: 11.769 MTPA) along with crushing and screening plant (250 TPH – 2 No. Semi mobile Jaw Crusher, 200 TPH – 4 No. Mobile Jaw Crusher, 200 TPH – 4 Nos. Mobile/Semi Mobile Screens, 400 TPH – 5 Nos. Mobile/Semi Mobile Screens, 200 TPH – 6 Nos. Mobile Cone Crusher) in the mine lease area of 348.09 Ha, located near Village Surjagarh, Tehsil Etapalli, District Gadchiroli, Maharashtra subject to the specific conditions in addition to the standard EC conditions applicable for non-coal mining projects.

4. The matter was examined in the EAC in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and the undersigned is directed to say that the Ministry of Environment Forest & Climate Change after accepting the recommendation of EAC during its 8th EAC (Non-Coal Mining) meeting held during 27-28 December, 2022 hereby accords Environmental Clearance (EC) to M/s. Lloyds Metals & Energy Limited for mining of Iron Ore in Surjagarh Iron Ore Mine with production capacity of Iron Ore: 10.0 MTPA (ROM), Waste: 1.769 MTPA (Total Excavation: 11.769 MTPA) along with crushing and screening plant (250 TPH – 2 No. Semi mobile Jaw Crusher, 200 TPH – 4 No. Mobile Jaw Crusher, 200 TPH – 4 Nos. Mobile/Semi Mobile Screens, 400 TPH – 5 Nos. Mobile/Semi Mobile Screens, 200 TPH – 6 Nos. Mobile Cone Crusher) in the mine lease area of 348.09 Ha, located near Village Surjagarh, Tehsil Etapalli, District Gadchiroli, Maharashtra subject to compliance of the terms & conditions and the environmental safeguards mentioned below:-

A. SPECIFIC CONDITIONS:

- i. This Environmental Clearance will be valid upto 9 years as the life of the mine is 9 years.
- ii. EAC recommended for an amount of Rs. 26.64/- Cr towards Remediation plan and Natural and Community Resource Augmentation plan to be spent within a span of three years. The details of Remediation plan, Natural resource Augmentation plan and Community Resource Augmentation plan with budgetary provisions are mentioned below:

Summary of amount for Remediation Plan, Natural Resource Augmentation Plan and Community Resource Augmentation Plan

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A. No	Description	Estimated Cost (Rs. Crores)
1	Remediation Plan	6. 53
2	Natural Resource Augmentation Plan	• 53
3	Community Resource Augmentation Plan	• 58
	Total	• 64

Remediation Plan

No	Component Remediation	Remediation Proposed	Description	Locations	Rate	Total Qty.	Total Cost	Year I	Year II	Year III
1a.	Land Environment	Soil Moisture Conservation and Augmentation of ground water resources	i. Series of SMC in villages	13 Villages including Parsalgundi GP villages	@10 Laks each	13	130,00,000	65,00,000	60,00,000	5,00,000
			ii. Augmentation of ground water resources	2. Aldandi, Bande, Surjagarh, Parsalgundi	@6 Lakhs each	4	24,00,000	8,00,000	8,00,000	8,00,000
2a.	Air Environment	Dust Suppression	i. Augmentation / Revamping of village roads	13 Villages including Parsalgundi GP villages	LS	LS	147,00,000	100,00,000	40,00,000	7,00,000
			ii. Truck mounted road sweep machine for mineral transportation roads	2. NH and State Highways (Etapali to Asthi-353)			65,00,000	55,00,000	5,00,000	5,00,000
2b.	Plantation	Plantation / Greenbelt development & Block PI	i. 1200 Sapling avenue plantation	1. Etapali to Allapali & Etapali to Bholapali	@Rs .175/plant	1200	21,00,000	7,00,000	7,00,000	7,00,000

		antatio n	g the fo ads incl uding m aintena nce for 3 years							
			ii. Block Plantati on in vill ages ( @2000 saplings / village)	2. Pars algundi, Ba nde, Hedri	@Rs .115/ plant	3x 20 00	6,90,0 00	2,30,00 0	2,30,00 0	2,30,00 0
3a.	Water Envir onme nt	Water T reatme nt Plant	i. Water r Treat ment Pl ant in vil lages	1. Parsal gundi, Ban de, Hedri	@Rs .5Lak h e ach	3	15,00, 000	5,00,00 0	5,00,00 0	5,00,00 0
			ii. Ren ovation of villag e ponds with bat hing co nstructi on of gh ats	2. Hedri, Parsalgun di, Peta, T odsa, Uder a,	@Rs .2lak h ea ch	5	10,00, 000	4,00,00 0	4,00,00 0	2,00,00 0
			iii. Provi sion of Bore W ells with overhea d tanks for supp ly of dri nking w ater	13 Villages including P arsulgundi GP villages	@Rs .7 Lak hs e ach	13	91,00, 000	70,00,0 00	11,00,0 00	10,00,0 00
4a.	Publi c Hea lth & Safet y	Health Camp, Awaren ess, Mo squito c ontrol	i. Regul ar healt h camp in surro unding villages	1. Healt h Camps o nce in a ye ar	LS	LS	26,00, 000	12,00,0 00	10,00,0 00	4,00,00 0
			ii. Malari a & Bre ast Can cer Prev ention p rograms	2. 13 no. of villages			13,00, 000	6,00,00 0	4,00,00 0	3,00,00 0

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			iii. Health Helpers in each villages	3. Hedri, Surjagarh, Pursulgundi, Manger, Bande, Peta, Parsalgundi, Aldandi, Todsa, Nander-			31,20,000	15,20,000	10,00,000	6,00,000
			iv. Doorstep ambulance facility for surrounding villages	4. Ambulance facility			3500000	000000	000000	000000
			v. Establishment of Sanitary napkins ATM vending machine	5. Pursulgundi, Hedri & Aldandi			15,00,000	5,00,000	5,00,000	5,00,000
			i. Development of 1 no. of Eco Park as per guidelines of Forest Dept:	Etapalli	LS	LS	15,00,000	8,00,000	5,00,000	2,00,000
5a.	Biological Environment	Eco park, Encouragement of Bamboo Plantation	ii. Development of Bamboo plantation in villages	2. Hedri, Surjagarh, Pursulgundi, Manger, Bande, Peta, Parsalgundi, Aldandi, Todsa, Nander			7,50,000	3,50,000	2,00,000	2,00,000
Total							6,52,60,000	3,91,00,000	183,30,000	78,30,000

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Natural Resource Augmentation Plan

No	Component	Activity Proposed	Description	Locations	Rate	Total Qty.	Total Cost	Year I	Year II	Year III
							(Rs.)			
1a.	Natural Resource Augmentation Plan	Conservation & Development of ecology and biodiversity	Setting of an Apiary and employment provided to local villagers and production of honey bee in each village	Etapalli for Apiary Centre and cultivation in villages	LS	1	8,40,000	3,00,000	3,00,000	2,40,000
1b.			Promotion of apiculture, fisheries, dairy farms etc.	13 Villages including Parsulgundi GP villages	LS	LS	92,00,000	40,00,000	40,00,000	12,00,000
1c.		Augmentation of Village ponds	Aldandi, Tumurgunda, Parsalgundi, Todsa, Yelchal,	@ Rs. 5 lakhs/VP	5	25,00,000	15,00,000	6,00,000	4,00,000	
2a.		Ground Water Recharge & Water Conservation	5 Nos. Rain water harvesting pits to recharge ground water level of the area.	Peta, Parsalgundi, Aldandi, Todsa, Nander	@ Rs. 3 lakh each	5	10,00,000	5,00,000	3,00,000	2,00,000
2b.		Conservation	Provision of loose boulder gabion checks in village areas	Aldandi, Hedri, Surjagarh, Manger, Bande, Jharweda	@ Rs. 3 Lakh each	6	18,00,000	12,00,000	3,00,000	3,00,000
Total							153,40,000	75,00,000	55,00,000	23,40,000

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Community Resource Augmentation Plan

No	Component	Activity Proposed	Description	Locations	Rate	Total Qty.	Total Cost	Year I	Year II	Year III
							(Rs.)			
1a.	Community Resource Augmentation Plan	Socio-Economic Environment	i. Local employment (Training)	1. Local villages	1000	1000	50,00,000	35,00,000	10,00,000	5,00,000
			ii. Garment Unit for Women	Hedri Village	--	1	7,00,000	5,00,000	2,00,000	---
			ii. Deployment of SHG and financial aid	2. Peta, Parsalgundi, Aldandi, Todsar, Nander	@ Rs. 5 Lakhs / SHG	5	25,00,000	15,00,000	5,00,000	5,00,000
			iii. Kendu leaf hub center for collection and dispersal	3. Each village in 3 Panchayats	LS 3	3	6,00,000	2,00,000	2,00,000	2,00,000
2a.	Community Resource Augmentation Plan	Socio-Economic Environment	iv. Promotion of local play, cultures,	4. Each village and central academy at Krischnar	@ Rs. 2 Lakhs each	13	13,00,000	5,00,000	5,00,000	3,00,000
			Construction & maintenance of Sports facilities like Basketball court, Hockey, Badminton court for children from the nearby areas. The same will be maintained	Central Sports Academy at Krischna	LS	1	1,30,000	50,00,000	40,00,000	40,00,000

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		ntained f or a furth er period of two ye ars.							
		Develop ment of A rchery Ac ademy							
		Encourag ement of Common Vehicle R epair Sho ps in Mai n Chowk s.	1. Etap ali, Allapali , Aasthi			9,00,00 0	3,00,00 0	3,00,00 0	3,00,0 00
		CBSE Re sidential School	Hedri			690,00, 000	400,00, 000	290,00, 000	--
		10 bedde d Primary Health C enter	Hedri			150,00, 000	150,00, 000	---	--
	Infrastr ucture Develo pment	Art & Cra ft center i n each P anchayat - 2 nos.	3. Purs ulgudi & Et apali	LS	LS	20,00,0 00	12,00,0 00	4,00,00 0	4,00,0 00
		Study Lib rary in ea ch Panch ayat - 2 nos.	4. Purs ulgudi & Et apali			5,00,00 0	2,00,00 0	2,00,00 0	1,00,0 00
		Network Tower es tablishme nt for co mmunica tion	5. Commu nication fa cility in sur roundings			60,00,0 00	50,00,0 00	6,00,00 0	4,00,0 00
Sub Total III (Rs.)						18,58,0 0,000	12,24,0 0,000	5,67,00 ,000	67,00, 000

iii. Total budgetary provision with respect to Remediation plan and Natural & Community Resource Augmentation plan is Rs. 26.64/- Cr. Therefore, Project Proponent shall be required to submit a bank guarantee of an amount of Rs. 26.64/- Cr towards Remediation plan and Natural and Community Resource Augmentation plan with the SPCB prior to the grant of EC.

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- iv. Remediation plan shall be completed in 3 years whereas bank guarantee shall be for 5 years; The bank guarantee will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.
- v. The Project Proponent shall be required to remit the amount of Rs 5.48 Cr as per penalty provisions of SOP dated 07.07.2021 into the fund maintained by the concerned State Pollution Control Board. EC shall be issued on submission of proof regarding the same.
- vi. The Environmental Clearance will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
- vii. State Government concerned shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
- viii. The Project Proponent should install the continuous ambient air quality monitoring stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.
- ix. The Project Proponent needs to monitor the air quality, noise level and ground vibration during drilling and blasting at the edge of the mine, near the village, crusher and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Integrated Regional Office.
- x. The Project Proponent shall effectively utilize the low grade Iron ore.
- xi. The Project Proponent has submitted the "Site Specific Wildlife Management Plan" to State Forest Department vide letter dated 23.12.2022. The instant EC shall be functional upon the proof of submission of funds for updated/ approved above said plan and its initiation/commencement by Forest Department to IRO/Ministry. Till the time "Site Specific Wildlife Management Plan" is approved, funds are deposited with State Govt. and plan is initiated/commenced, the project proponent shall restrict its production upto 3.0 MTPA.
- xii. The Project Proponent should follow-up the status of implementation on Wildlife Management and Safety Plan from the Forest Officials and the same shall be submitted to the Ministry's Integrated Regional Office in the six monthly compliance report.
- xiii. The Project Proponent needs to install the cameras all around the mine lease area to identify and to ensure the movement of animals.
- xiv. The Project Proponent needs to establish the parks like butterfly park, biodiversity park etc., in the already identified land as committed by the Project Proponent before the EAC.
- xv. The Project Proponent needs to implement the recommendations of the Slope stability study carried out by CSIR- Central Institute of Mining and Fuel Research, Dhanabad. The implementation status of the same shall be submitted to the Ministry's Integrated Regional Office (IRO) along with the six monthly compliance report.

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- xvi. The Project Proponent shall adhere to the recommendations of the Ground vibration study carried out by CSIR- Central Institute of Mining and Fuel Research, Dhanabad. The implementation status of the same shall be submitted to the Ministry's Integrated Regional Office (IRO) along with the six monthly compliance report.
- xvii. The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road. 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine lease area. Effective dust suppression system shall be adopted at the transportation site and in the other parts of the mining lease to arrest the fugitive dust emission.
- xviii. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, and other areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.
- xix. Vacuum cleaner for cleaning of dust from permanent haul road within the lease area and workshop for vehicle washing facility shall be provided.
- xx. The Project Proponent needs to install the proposed rooftop rainwater harvesting structure and additional rainwater harvesting structures within 6 months from the date of issue of this EC.
- xxi. The budget of Rs. 58.71 Crores to address the concerns raised by the public including in the public hearing to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes.
- xxii. The Project Proponent should adopt the proper mitigation measures as proposed under EMP with budgetary provision of Rs.4.425 Crores. The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Integrated Regional Office.
- xxiii. The Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup at site which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis instead of engaging environment monitoring laboratories/consultants. Any non-compliance or infringement should be reported to the concerned authority.
- xxiv. The Project Proponent needs to complete the entire peripheral plantation under green belt; safety barrier plantation and gap plantation within three years from the start of mining operations. The project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings) the seedlings should have proper trained root stock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan for achieving the target survival rate shall be submitted to the Ministry's Integrated Regional Office.
- xxv. The Project Proponent needs to submit the action taken report on plantation, damage recovery, Natural Resource Augmentation Plan (NRAP), Community Resource Augmentation Plan (CRAP) annually to the Ministry's Integrated Regional Office



which should be monitorable and verifiable. The period of addressing these issues is restricted to a period of 3 years.

- xxvi. As committed by the Project Proponent, multi specialty hospital shall be established.
- xxvii. The Project Proponent shall provide the solar pumps to the local farmers.
- xxviii. The Project Proponent shall explore the possibility of using electric/CNG/Solar based equipment's and machineries to reduce the diesel consumption.
- xxix. Approval/permission of the CGWA/SGWA shall be obtained before drawing ground water for the project activities, if applicable. State Pollution Control Board (SPCB) concerned shall not issue Consent to Operate (CTO) till the project proponent obtains such permission.
- xxx. The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly.
- xxxi. The Project Proponent needs to obtain the permission for withdrawal of Surface water from the Department of Water Resources, Government of Maharashtra before start of mining operations of this instant EC.
- xxxii. The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.
- xxxiii. The mining lease holder shall, after ceasing mining operations, under take regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to condition which is fit for growth of fodder, flora and fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.
- xxxiv. The Project proponent shall take necessary other clearances/permissions under various Acts and Rules if any, from the respective authorities / department.

## B. STANDARD CONDITIONS

### A. Statutory compliance

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.

4. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
5. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
6. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
7. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
8. The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

II. Air quality monitoring and preservation

9. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
10. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road; loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

III. Water quality monitoring and preservation

11. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
12. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
13. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
14. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TSS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
15. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
16. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

17. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

#### IV. Noise and vibration monitoring and prevention.

18. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
19. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
20. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

#### A. Mining plan.

21. The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working ( method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
22. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

#### VI. Land reclamation

23. The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.

24. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geomembranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
25. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
26. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

#### VII. Transportation

27. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
28. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust

while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

VIII. Green Belt

- 29. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- 30. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- 31. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

IX. Public hearing and human health issues

- 32. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

A. Corporate Environment Responsibility (CER)

- 33. The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30



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September, 2020. The action plan shall be implemented within three years of commencement of the project.

#### XI. Miscellaneous

34. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
  35. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
  36. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
  37. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
  38. The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
  39. In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
  40. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  41. Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
5. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.

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6. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

7. This issues with the approval of Competent Authority.

Yours faithfully,

*Pankaj Verma*

(Pankaj Verma)  
Scientist E

Copy to:

- i. The Secretary, Ministry of Mines, Government of India Shastri Bhawan, New Delhi.
- ii. The Secretary, Department of Environment, Government of Maharashtra, Secretariat, Madam Cama Road, Hutatma Rajguru Chowk, Nariman Point, Mumbai-400032, Maharashtra.
- iii. The Secretary, Directorate of Geology and Mining, Government of Maharashtra Khanij Bhawan, Plot No.27, Shivaji Nagar, Cement Road, Nagpur - 440 010.
- iv. The Secretary, Department of Forests, Government of Maharashtra, M.S.Nagpur, Van Bhavan Ramgiri Road Civil Lines, Nagpur - 440 001.
- v. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex East Arjun Nagar, New Delhi - 110 032.
- vi. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur- 440 001.
- vii. The Chairman, Maharashtra State Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Opp. PVR Cinema, Sion Circle, Mumbai-400 022.
- viii. The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440001.
- ix. The Member Secretary, Central Ground Water Board, Ministry of Agriculture and Irrigation, 12/1 Jam Nagar House, Shahjahan road, New Delhi 110011.
- x. The District Collector, Gadchiroli District, Govt. of Maharashtra.
- xi. Guard File.
- xii. PARIVESH Portal.

*Pankaj Verma*

(Pankaj Verma)  
Scientist E

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Signature Not Verified

Digitally signed by Pankaj Verma  
Scientist E

Date: 2/24/2023 2:20:52 PM